Tenth Lok Sabha IX Session (21/02/1994 to 13/05/1994)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, February 21, 1994/Phalguna 2, 1915 (Saka)

No. 259 ~

1.05 P.M.

1. National Anthem

The National Anthem was played.

2. President's Address

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 21st February, 1994.

3. Introduction of Ministers

The Prime Minister introduced Shri Ram Lakhan Singh Yadav and Dr. C. Silvera, Members of the Union Council of Ministers.

4. Obituary References

The Speaker made references to the passing away of Shri R.S. Arumugam, a Member of Second and Fourth Lok Sabha; Shri M.A. Hannan Alhaj, a Member of Sixth Lok Sabha; Dr. N.N. Kailas, a Member of Fifth Lok Sabha; Shri T.D. Muthukumarasami, Nayudu, a Member of Second Lok Sabha and Shri Shiv Ram Rai, a Member of Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the proclamation (Hindi and English versions) dated the 31st December, 1993 issued by the President under article 356 of the Constitution in relation to the State of Manipur published in Notification No. G.S.R. 802(E) in Gazette of India dated the 31st December, 1993, under article 356(3) of the Constitution.
 - (ii) A copy of the Order (Hindi and English versions) dated the 31st December, 1993 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 803(E) in Gazette of India dated the 31st December, 1993.
- (2) A copy each of the Reports dated the 5th October, 1993 and the 31st December, 1993 of the Governor of Manipur to the President (Hindi and English versions).
- 3. An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Air Corporations (Transfer of Undertakings and Repeal) Ordinance, 1994, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- 4. A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution—
 - (i) The Coffee (Amendment) Ordinance, 1994 (No. 1 of 1994) promulgated by the President on the 14th January, 1994.
 - (ii) The Mines and Minerals (Regulation and Development) Amendment Ordinance, 1994 (No. 2 of 1994) promulgated by the President on the 25th January, 1994.
 - (iii) The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance, 1994 (No. 3 of 1994) promulgated by the President on the 25th January, 1994.
 - (iv) The Air Corporations (Transfer of Undertakings and Repeal) Ordinance, 1994 (No. 4 of 1994) promulgated by the President on the 29th January, 1994.
 - (v) The Banking Regulation (Amendment) Ordinance, 1994 (No. 5 of 1994) promulgated by the President on the 31st January, 1994.

6. Resignation from Membership of Lok Sabha

The Speaker informed the House that he had received a letter dated 7 January, 1994 from Shri Digvijaya Singh, an elected Member from Rajgarh Constituency of Madhya Pradesh, resigning from membership of Lok Sabha and that his resignation had been accepted by him with effect from 26 January, 1994.

1.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd February, 1994).

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, February 22, 1994/Phalguna 3, 1915 (Saka)

No. 260 \

11.02 A.M.

1. Starred Questions

Starred Question Nos. 1, 2, 4 and 5 were orally answered. Replies to Starred Question Nos. 3 and 6—20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1—78, 80—124, 126—189 and 191—230 were laid on the Table.

3. Resolution—Adopted

The Speaker placed the following Resolution before the House which was adopted unanimously:—

"This House-

notes with deep concern Pakistan's role in imparting training to the terrorists in camps located in Pakistan and Pakistan Occupied Kashmir, the supply of weapons and funds, assistance in infiltration of trained militants, including foreign mercenaries into Jammu & Kashmir with the avowed purpose of creating disorder, disharmony and subversion;

reiterates that the militants trained in Pakistan are indulging in murder, loot and other heinous crimes against the people, taking them hostage and creating an atmosphere of terror;

condemns strongly the continued support and encouragement Pakistan is extending to subversive and terrorist activities in the Indian State of Jammu & Kashmir:

calls upon Pakistan to stop forthwith its support to terrorism, which is in violation of the Simla Agreement and the internationally accepted norms of inter-State conduct and is the root cause of tension between the two countries:

reiterates that the Indian political and democratic structures and the Constitution provide for firm guarantees for the promotion and protection of human rights of all its citizens;

regards Pakistan's anti-India campaign of calumny and falsehood as unacceptable and deplorable;

notes with deep concern the highly provocative statements emanating from Pakistan and urges Pakistan to refrain from making statements which vitiate the atmosphere and incite public opinion;

expresses regret and concern at the pitiable conditions and violations of human rights and denial of democratic freedoms of the people in those areas of the Indian State of Jammu & Kashmir, which are under the illegal occupation of Pakistan;

On behalf of the People of India,

Firmly declares that-

- a) The State of Jammu & Kashmir has been, is and shall be an integral part of India and any attempts to separate it from the rest of the country will be resisted by all necessary means:
- b) India has the will and capacity to firmly counter all designs against its unity, sovereignty and territorial integrity;

and demands that-

c) Pakistan must vacate the areas of the Indian State of Jammu & Kashmir, which they have occupied through aggression;

and resolves that-

d) all attempts to interfere in the internal affairs of India will be met resolutely."

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1992-93, alongwith Audited Accounts under sub-section (2) of section 35 of the Food Corporations Act, 1964.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India, New Delhi, for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1991-92.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1992-93.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

5. Assent to Bills

Secretary-General laid on the Table the following fourteen Bills passed by the Houses of Parliament and assented to by the President:—

- (1) The National Council for Teacher Education Bill, 1993.
- (2) The Governors (Emoluments, Allowances and Privileges) Amendment Bill. 1993.
- (3) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1993.
 - (4) The State Bank of India (Amendment) Bill, 1993.
- (5) The Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Bill, 1993.
 - (6) The Appropriation (No. 5) Bill, 1993.
 - (7) The Kalakshetra Foundation Bill, 1993.
- (8) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1993.
- (9) The Inland Waterways Authority of India (Amendment) Bill, 1993.
- (10) The Jute Manufactures Development Council (Amendment) Bill, 1993.
 - (11) The Protection of Human Rights Bill, 1993.
 - (12) The Census (Amendment) Bill, 1993.
- (13) The Sick Industrial Companies (Special Provisions) Amendment Bill. 1993.
 - (14) The Constitution (Seventy-fifth Amendment) Bill, 1993.
- Report of the Committee on Private Members' Bills and Resolutions
- Shri S. Mallikarjunaiah presented the Twenty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Reports of the Committee on Government Assurances

Shri Basudeb Acharia presented the Eighteenth and Nineteenth Reports (Hindi and English versions) of the Committee on Government Assurances.

8. Report of the Standing Committee on Industry

Shri Manoranjan Bhakta laid on the Table a copy (Hindi and English versions) of the Fifth Report of the Department-Related Parliamentary Standing Committee on Industry on the Status of Sponge Iron Industries.

₱ 9. Matters Under Rule 377

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- (1) Shri Mullappally Ramachandran raised a matter regarding need to set up Industrial Growth Centre at Cannanore in Kerala.
- (2) Prof. (Smt.) Savithiri Lakshmanan raised a matter regarding need to declare minimum support price for copra.
- (3) Dr. Laxminarain Pandey raised a matters regarding need for early completion of work of gauge conversion between Néemach and Ratlam in Western Railways.
- (4) Shri Rajendra Kumar Sharma raised a matter regarding need for reopening of M/s. Raja Textile Mill at Rampur in U.P.
- (5) Shri Md. Ali Ashraf Fatmi raised a matter regarding need to include minorities in backward classes and provide them reservation in government jobs.
- (6) Shri Jitendra Nath Das raised a matter regarding need to convert metre gauge railway line between Siliguri and Alipurduar junctions into broad gauge.

10. Statutory Resolution - Adopted

Time recommended by Govt.:

1 hr. 30 mts.

Time taken: 3 hrs 28 mts.

Shri S.B. Chavan moved the following Resolution:—

"That this House approves the Proclamation issued by the President on the 31st December, 1993 under article 356 of the Constitution in relation to the State of Manipur."

The following members took part in the debate:-

- (1) Shri Jaswant Singh
- (2) Prof. M. Kamson
- (3) Shri Mohan Singh (Deoria)

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.30 P.M.)

- (4) Shri Uddhab Barman
- (5) Shri Kabindra Purkayastha
- (6) Shri Sriballav Panigrahi
- (7) Shri Vishwa Nath Shastri
- (8) Shri Yaima Singh Yumnam
- (9) Shri George Fernandes
- (10) Shri Kirip Chaliha
- (11) Shri Ramashray Prasad Singh
- (12) Shri Chitta Basu
- (13) Shri Bhogendra Jha
- (14) Prof. Rasa Singh Rawat

Shri S.B. Chavan replied to the debate. The Resolution was adopted.

*11. Intimation Regarding Arrest of Member

The Chairman informed the House that the Speaker had received the following telex message dated 19 February, 1994 from the Deputy Superintendent of Police, Udamalpet Sub-Division, Coimbatore:—

"Shri B. Raja Ravi Verma, Member of Lok Sabha, has been arrested on 19 February, 1994, at 10.30 A.M. alongwith 115 workers belonging to AIADMK who attempted to picket in front of Head Post Office, Udamalpet. A case in Udamalpet Police Station Crime No. 90/94 under Section 151 Cr. P.C. was registered and is under investigation."

^{*} At 15-05 Hrs.

*12. Statutory Resolution-Under Consideration

Time allotted : 2 Hours Time taken : 48 Mts.

Balance : 1 Hr. 12 Mts.

Shri Bhogendra Jha moved the following Resolution:-

"That this House disapproves of the Air Corporations (Transfer of Undertakings and Repeal) Ordinance, 1994 (No. 4 of 1994) promulgated by the President on January, 29, 1994."

*13. Government Bill-Under Consideration

The Air Corporations (Transfer of Undertakings and Repeal) Bill, 1992.

Combined discussion on the motion for consideration of the Bill moved by Shri Ghulam Nabi Azad on the 23rd December, 1993 and Resolution (Vide para 12 above) continued.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Mohan Singh.

The following members took part in the combined debate:-

- (1) Prof. Prem Dhumal
- (2) Shri Md. Ali Ashraf Fatmi
- (3) Shri Shravan Kumar Patel (Speech unfinished)

The discussion was not concluded.

14. Report of Business Advisory Committee

Shri Mukul Wasnik presented the Thirty-Seventh Report of the Business Advisory Committee.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd February, 1994)

C.K. JAIN Secretary-General.

MGIP(PLU)MRND-7515LS-22.2.1994.

^{*} Discussed together.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, February 23, 1994/Phalguna 4, 1915 (Saka)

No. 261

11 A.M.

1. Starred Questions

Starred Question Nos. 21—25 were orally answered. Replies to Starred Ouestion Nos. 26—40 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos. 231—234, 236—274, 276—300, 302—305, 307, 308, 310—322, 324—362, 364—390, 392, 394—404 and 406—438 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the table:—

- A copy of the Army (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S.R.O. 17E in Gazette of India dated the 6th December, 1993 under section 193A of the Army Act, 1950.
 - (2) A copy cach of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1992-93.

- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Statement regarding Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1992-93.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

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- (b)(i) Statement regarding Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1992-93.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Statement regarding Review by the Government on the Engineering Projects (India) Limited, Ranchi, for the year 1992-93.
 - (ii) Annual Report of the Engineering Projects (India) Limited, Ranchi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)(i) Statement regarding Review by the Government on the working of Bharat Yantra Nigam Limited, Allahabad (including its subsidiaries) for the year 1992-93.
 - (ii) Annual Report of the Bharat Yantra Nigam Limited, Allahabad (including its subsidiaries) for the year

- 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Statement regarding Review by the Government on the working of National Industrial Development Corporation Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, (formerly Central Machine Tool Institute), Bangalore, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Manufacturing Technology Institute (formerly Central Machine Tool Institute), Bangalore, for the year 1992-93.
- (5) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1992-93 (Volumes I to III).

4. Report of Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT presented the Sixticth Report (Hindi and English versions) of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations (1990-91) and Action Taken on 51st Report of Public Accounts Committee (10th Lok Sabha).

5. Reports and Minutes of the Railway Convention Committee

SHRI RAM NAIK presented the following Reports of the Railway Convention Committee:—

(1) Fifth Report (Hindi and English versions) on the Rate of Dividend for 1994-95 and other Ancillary Matters and Minutes relating thereto.

(2) Sixth Report (Hindi and English versions) on Action Taken by Government on the Recommendations Contained in the Second Report of Railway Convention Committee (1991) on 'Purchase of Electric Locomotives from M/s ABB, Switzerland by the Indian Railways' and Minutes relating thereto.

6. Reports and Minutes of Standing Committee on Railways

SHRI A.R. ANTULAY presented the following:—

- (1) Fourth Report (Hindi and English versions) of the Standing Committee on Railway on "Opening of New Lines on Indian Railways" and Minutes of the sittings of the Committee relating thereto; and
- (2) Fifth Report (Hindi and English versions) of the Standing Committee on Railways on "Suburban Railways" and Minutes of the sittings of the Committee relating thereto.

7. Report and Minutes of Standing Committee on Petroleum & Chemicals

SHRI SRIBALLAV PANIGRAHI presented the Fourth Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on 'Exploration, Production, Distribution and Conservation of Oil & Gas' and Minutes of the sittings of the Committee relating thereto.

8. Motion for Election to Committee

SHRI MALLIKARJUN moved the following motion:-

"That in pursuance of Section 12(1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to other provisions of the said Act."

The motion was adopted.

9. Motion regarding Thirty-Seventh Report of Business Advisory Committee.

SHRI VIDYACHARAN SHUKLA moved the following motion:—

"That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 22nd February, 1994."

The motion was adopted.

10. Matters under Rule 377

- (1) Shri Gopi Nath Gajapathi raised a matter regarding need to protect olive ridley sea turtles at Gahirmatha in Orissa from extinction.
- (2) Dr. Krupasindhu Bhoi raised a matter regarding need to open LPG outlets in all sub-divisional towns in Orissa.
- (3) Shri Devi Bux Singh raised a matter regarding need to increase supply of electricity to Uttar Pradesh from Central sector.
- (4) Shri Brahmanand Mandal raised a matter regarding need to consider assigning work for construction of box wagon to Jamalpur Railway workshop in Bihar.
- (5) Shri Sobhanadreeswara Rao Vadde raised a matter regarding need for continuation of Vayudoot operations to Vijayawada and also to take steps for lengthening and strengthening of runway there.
- (6) Shri Shantaram Potdukhe raised a matter regarding need to give clearance to various irrigation projects in Chandrapur and Gadchiroli districts of Maharashtra.
- (7) Shrimati Vasundhara Raje raised a matter regarding need to provide exemption from excise levy to mini cement plants in Rajasthan.

(Lok Sabha adjourned at 12.55 P.M. and re-assembled at 2.06 P.M.)

11. Statutory Resolution-Negatived

Time allotted:

2 Hours

Time taken:

6 Hours 14 Minutes

Discussion on the following Resolution moved by Shri Bhogendra Jha on the 22nd February, 1994 continued:—

"That this House disapproves of the Air Corporations (Transfer of Undertakings and Repeal) Ordinance, 1994 (No. 4 of 1994) promulgated by the President on January 29, 1994."

After discussion as indicated in para 12 below, on the Resolution the House divided: Ayes @47; Noes: @142. The Resolution was accordingly negatived.

12. Government Bill—Passed

THE AIR CORPORATIONS (TRANSFER OF UNDERTAKINGS AND REPEAL) BILL, 1992.

Combined discussion on the motion for consideration of the Bill moved by Shri Ghulam Nabi Azad on the 23rd December, 1993 and an amendment thereto moved on the 22nd February, 1994 and the Resolution (vide para 11 above) continued.

The following members took part in the debate:-

- (1) Shri Shravan Kumar Patel
- (2) Shri Rupchand Pal
- (3) Shri Anna Joshi
- (4) Shri Syed Shahabuddin
- (5) Shri E. Ahamed
- (6) Shrì Prithvi Raj D. Chavan
- (7) Maj. Gen. (Retired) Bhuwan Chandra Khanduri
- (8) Shri Bijoy Krishna Handique
 - (9) Shri A. Asokaraj
- (10) Shri George Fernandes
- (11) Shri Sivaji Pattanayak
- (12) Shri Lokanath Choudhury
- (13) Shri Chitta Basu

Discussed together.

[@] Subject to correction.

- (14) Shri Nirmal Kanti Chatterjee
- (15) Shri Bolla Bulli Ramaiah
- (16) Shri P.C. Thomas

Shri Ghulam Nabi Azad replied to the debate.

Shri Bhogendra Jha (by way of reply to his Statutory Resolution).

An amendment for circulation of Bill for the purpose of eliciting opinion thereon was negatived.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 and 10 were adopted.

Clause 11, was adopted, as amended.

An Amendment for insertion of New Clause 12 was adopted.

New Clause 12 was also adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ghulam Nabi Azad.

The motion was adopted and the Bill, as amended, was passed.

7. 35 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th February, 1994).

C.K. JAIN, Secretary-General.

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, February 24, 1994/Phalguna 5, 1915 (Saka)

No. 262 V

11.03 A.M.

1. Starred Questions

Starred Question Nos. 41—43 were orally answered. Replies to Starred Question Nos. 44—60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 439—465, 467—535, 537—627 and 629—634 were laid on the Table.

3. The Budget (Railways)-1994-95

Shri C.K. Jaffer Sharief presented a statement of the estimated receipt and expenditure of the Government of India for the year 1994-95 in respect of Railways.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the 'Economic Survey, 1993-94' (Hindi and English versions).
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 40 of the protection of Human Rights Act, 1993:—
 - (i) The National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Rules, 1993 published in Notification No. G.S.R. 760(E) in Gazette of India dated the 23rd December, 1993 together with a corrigenda thereto published in Notification No. G.S.R. 92(E) in Gazette of India dated the 11th February, 1994.

- (ii) The National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Amendment Rules, 1994 published in Notification No. G.S.R. 8(E) in Gazette of India dated the 7th January, 1994.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1992-93.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the year 1991, under sub-section (4) of section 15A of the Protection of Civil Rights Act, 1955.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (7) above.

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Coal India Limited, Calcutta, and its subsidiary companies, for the year 1992-93 (Volumes I and II).
 - (ii) Annual Report of the Coal India Limited, Calcutta, and its subsidiary Companies, for the year 1992-93, (Volumes I and II) alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1992-93.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

(1)	Statement	No.	XXXVII	_	Tenth Session, 1988	
(2)	Statement	No.	XXXII	-	Eleventh Session, 1988	Eighth
(3)	Statement	No.	XXXI	_	Thirteenth Session, 1989	Lok
	Statement			_	Fourteenth Session, 1989	Sabha
(5)	Statement	No.	XXVI		Second Session, 1990	
(6)	Statement	No.	XXII		Third Session, 1990	Ninth
(7)	Statement	No.	XIX		Sixth Session, 1990	Lok
(8)	Statement	No.	XIX		Seventh Session, 1991	Sabha

(9) Statement No. XVIII	_	First Session, 1991
(10) Statement No. XV		Second Session, 1991
(11) Statement No. XIII	_	Third Session, 1992 Tenth
(12) Statement No. XI	_	Fourth Session, 1992 🌽 Lok
(13) Statement No. VIII		Fifth Session, 1992 Sabha
(14) Statement No. VII	_	Sixth Session, 1993
(15) Statement No. III		Seventh Session, 1993
(16) Statement No. I		Eighth Session, 1993

5. Minutes of Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjunaiah laid on the Table the Minutes (Hindi and English versions) of the Twenty-sixth sitting of the Committee on Private Members' Bills and Resolutions held during the last session.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding the Government Business for the week commencing the 28th February, 1994.

7. Calling Attention

SHRI INDRAJIT GUPTA called the attention of the Minister of Coal to the situation arising out of the recent mine disaster at the New Kenda Colliery of the Eastern Coalfields Ltd., resulting in injuries and death of coal miners and steps taken by the Government in this regard.

The Minister of State of the Ministry of Coal made a statement in regard thereto.

(Lok Sabha adjourned at 1.47 P.M. and re-assembled at 2.52 P.M.)

8. Motion regarding Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions

Dr. Viswanatham Kanithi moved the following motion:-

"That this House do agree with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd February, 1994."

The motion was adopted.

9. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bill, 1993 (Amendment of article 29, etc.), moved by Shri Ankushrao Raosaheb Tope.

- (2) The Constitution (Amendment) Bill, 1993 (Amendment of articles 15 and 16), moved by Shri Syed Shahabuddin.
- (3)-The Child Labour (Abolition) Bill, 1993 moved by Shri Chitta Basu.
- (4) The Constitution (Amendment) Bill, 1993 (Substitution of new article for article 285) moved by Shri Chitta Basu.
- (5) The Constitution (Amendment) Bill, 1993 (Amendment of Seventh Schedule), moved by Shri Chitta Basu.
- (6) The Constitution (Amendment) Bill, 1993 (Amendment of article 31C, etc.), moved by Shri Chitta Basu.
- (7) The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1993, moved by Shri Ram Naik.
- (8) The Constitution (Amendment) Bill, 1993 (Amendment of article 324), moved by Shri Syed Shahabuddin.
- (9) The Ban on Cow Slaughter Bill, 1993, moved by Shri Kashiram Rana.
- (10) The Land Acquisition (Amendment) Bill, 1993 (Amendment of sections 11 and 23), moved by Shri Kashiram Rana.
- (11) The Constitution (Amendment) Bill, 1994 (Amendment of articles 15 and 16), moved by Shri Mohan Singh (Deoria).
- (12) The Constitution (Amendment) Bill, 1994 (Amendment of article 324), moved by Shri Mohan Singh (Deoria).
- (13) The Representation of the People (Amendment) Bill, 1994 (Amendment of section 30), moved by Shri Mohan Singh (Deoria).
- (14) The Patna University Bill, 1994, moved by Shri Ramashray Prasad Singh.
- (15) The Government of Union Territory of Andaman and Nicobar Islands Bill, 1994, moved by Shri Basudeb Acharia.

10. Private Member's Bill-Under Consideration

The Agricultural Produce Prices Fixation Authority Bill, 1991 by Shri Bhagwan Shankar Rawat.

The motion for consideration of the Bill was moved by Shri Bhagwan Shankar Rawat.

The following members took part in the debate:—

- (1) Shri Sriballav Panigrahi
- (2) Shri Mohan Singh (Deoria)
- (3) Shri Uddhab Barman
- (4) Shri Chitta Basu
- (5) Shri Sobhanadreeswara Rao Vadde
- (6) Prof. K.V. Thomas
- (7) Shri Syed Masudal Hossain
- (8) Shri Naresh Kumar Baliyan (Speech unfinished)

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th February, 1994).

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, February 28, 1994/Phalguna 9, 1915 (Saka)

No. 263

11 A.M.

1. Starred Questions

Starred Question Nos. 61-64 were orally answered. Replies to Starred Ouestion Nos. 65-80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 635-657, 659-679, 681-783, 785-804 and 806-866 were laid on the Table.

3. Announcement by Speaker

The Speaker informed the House that the House would adjourn at 4 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Hydroelectric Power Corporation Limited and the Department of Power for the year 1993-94.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1992-93.

- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1992-93, under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1992-93.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1992-93, together with Audit Report thereon under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1992-93.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, § 1963:—
 - (a) (i) Annual Accounts of the Paradip Port Trust for the year 1992-93, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the year 1992-93.
 - (b) (i) Annual Accounts of the Cochin Port Trust for the year 1992-93, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1992-93.

- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1992-93.
 - (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1992-93.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Fifth Amendment) Rules, 1993 published in Notification No. G.S.R. 679(E) in Gazette of India dated the 1st November, 1993.
 - (ii) The Indian Telegraph (First Amendment) Rules, 1994 published in Notification No. G.S.R. 24(E) in Gazette of India dated the 17th January, 1994.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1992-93.

- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A Copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - · (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1992-93.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 23rd February, 1994, Rajya Sabha passed the Railways (Amendment) Bill, 1994.

6. Bill Passed by Rajya Sabha-Laid on the Table

The Railways (Amendment) Bill, 1994.

7. Government Bill-Introduced

The Special Court (Trial of offences Relating to Transactions in Securities) Amendment Bill, 1994.

8. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Special Court (Trial of offences Relating to Transactions in Securities) Amendment Ordinance, 1994.

9. Government Bill-Introduced

The Coffee (Amendment) Bill, 1994.

10. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coffee (Amendment) Ordinance, 1994.

11. Government Bill-Introduced

The Mines and Minerals (Regulation and Development) Amendment Bill. 1994.

12. Statement Regarding Ordinance-Laid on the Table

An Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Mines and Minerals (Regulation and Development) Amendment Ordinance, 1994.

13. Matters under Rule 377

- (1) SHRI SHANTARAM POTDUKHE raised a matter regarding need to ban Lottery business in the country.
- (2) SHRI PRITHVIRAJ D. CHAVAN raised a matter regarding need to include Patan and Shirala blocks in Maharashtra in the Revamped Public Distribution System.
- (3) SHRI CHHITUBHAI GAMIT raised a matter regarding need to enhance allocation of Natural Gas to Gujarat.
- (4) DR. KARTIKESWAR PATRA raised a matter regarding need for conversion of Balasore Kharagpur grand trunk road in Orissa to National Highway.
- (5) SHRI RATILAL KALIDAS raised a matter regarding need for early completion of Narmada Project with a view to mitigate acute drinking water problem in Gujarat.
- (6) SHRI BRAJA KISHORE TRIPATHY raised a matter regarding need to upgrade Gopalpur port in Orissa to All-Weather Direct Berthing Port.
- (7) SHRI GAYA PRASAD KORI raised a matter regarding need for construction of an overbridge at railway gatecrossing No. 1 at Urai in Jalaun district of Uttar Pradesh.
- (8) SHRI JITENDRA NATH DAS raised a matter regarding need to start works of Eklakhi-Barunghat Railway Project in West Bengal.
- (Lok Sabha adjourned at 12.52 P.M. and re-assembled at 1.55 P.M.)

14. Motion of thanks on the President's Address

Time allotted: 12 Hours

Time taken: 2 Hours 07 Minutes
Balance: 9 Hours 53 Minutes

SHRI SHIV CHARAN MATHUR moved the following motion:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1994."

PROF. K. V. THOMAS seconded the motion.

Seven hundred and thirty amendments (Nos. 1 to 25, 40 to 108, 110 to 116, 128 to 208, 227 to 258, 295 to 331, 365 to 384, 417 to 477, 500, 501, 514 to 524, 552 to 572, 575 to 583, 596 to 628, 657 to 668, 674 to 679, 680 to 693, 701 to 708, 755 to 777, 787 to 825, 842 to 859, 872 to 890, 923 to 1096 and 1112 to 1122) were moved.

SHRI JASWANT SINGH took part in the debate. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned at 4.02 P.M. and re-assembled at 5 P.M.)

15. The Budget (General)—1994-95

SHRI MANMOHAN SINGH presented a statement of the estimated receipts and expenditure of the Government of India for the year 1994-95.

16. Government Bill-Introduced

The Finance Bill, 1994.

6.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st March, 1994)

C. K. JAIN, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 1, 1994/Phalguna 10, 1915 (Saka)

No. 264

11 A.M.

1. Starred Ouestions

Starred Question Nos. 81-85 were orally answered. Replies to Starred Question Nos. 86-100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 867-883, 885-904, 906-927, 929-975, 977-999, 1001-1036 and 1038-1096 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Sugar (Price Determination for 1993-94 production) Order, 1993 (Hindi and English versions) published in Notification No. G.S.R. 670(E) in Gazette of India dated the 22nd October, 1993 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Notification No. S.O. 60(E) (Hindi and English versions) published in Gazette of India dated the 27th January, 1994 directing that expansion or modernization of any activity if pollution load is to exceed the existing one, or new project listed in Schedule I annexed to the notification shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Government in accordance with the procedure specified in the notification with effect from the

- 27th January, 1994 issued under sub-section (2) of section 3 of the Environment (Protection) Act, 1986.
- 3) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Railway Welfare Organisation, New Delhi, for the year 1992-93.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 1036(E) published in Gazette of India dated the 27th December, 1993 rescinding the Notification No. G.S.R. 503—Ess. Com. dated the 25th April, 1959.
 - (ii) S.O. 1037(E) published in Gazette of India dated the 27th December, 1993 making certain amendments in the Notification No. S.O. 84, dated the 5th January, 1967.
 - (iii) S.O. 1038(E) published in Gazette of India dated the 27th December, 1993 making certain amendments in the Notification No. S.O. 2175-A. dated the 29th June, 1957.
 - (iv) S.O. 1039(E) published in Gazette of India dated the 27th December, 1993 making certain amendments in the Notification No. S.O. 2381, dated the 8th August, 1966.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1982-83.
 - (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1982-83, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government on the working of the

- Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1992-93.
- (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Review by the Government on the working of the Jammu and Kashmir State Agro-Industries Development Corporation Limited, Srinagar, for the year 1980-81.
 - (ii) Annual Report of the Jammu and Kashmir State Agro-Industries Development Corporation Limited, Srinagar, for the year 1980-81, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)(i) Review by the Government on the working of the

 Rajasthan State Agro-Industries Corporation Limited,
 Jaipur, for the year 1989-90.
 - (ii) Annual Report of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor_General thereon.
- (7) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1989-90, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1989-90.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1990-91, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1990-91.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1991-92.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1992-93.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1992-93.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project, Patna, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bihar Education Project, Patna, for the year 1992-93.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (13) A copy of the Financial Adviser, University Grants Commission (Recruitment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 516(E) in Gazette of India dated the 20th July, 1993 under section 28 of the University Grants Commission Act, 1956.

4. Motions for Elections to Committees

(i) SHRI K.D. SULTANPURI moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995."

The motion was adopted.

(ii) SHRI BHAGWAN SHANKAR RAWAT moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995."

The motion was adopted.

(iii) SHRI BHAGWAN SHANKAR RAWAT moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) SHRI RAMESH CHENNITHALA moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995."

The motion was adopted.

(v) SHRI RAMESH CHENNITHALA moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) KUM. PADMASREE KUDUMULA moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995."

The motion was adopted.

(vii) KUM. PADMASREE KUDUMULA moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1994 and ending on the 30th April, 1995 and do communicate to this House the names of the members so nominated by Rajya Sabha".

The motion was adopted.

5. Matters under rule 377

- (1) Shri Sriballav Panigrahi raised a matter regarding need to open a new Division of Coal India Limited at Talcher in Orissa.
- (2) Shri K.D. Sultanpuri raised a matter regarding need to ensure additional financial assistance to Himachal Pradesh.
- (3) Shri Shiv Charan Mathur raised a matter regarding need to clear pending Thermal Power Projects of Rajasthan.
- (4) Kumari Frida Topno raised a matter regarding need to sanction adequate funds for the improvement of national highway running from Brimitrapur to Banarpal in Orissa.
- (5) Shri Kashiram Rana raised a matter regarding need to withdraw permission granted to foreign companies to fish in Indian waters.
- (6) Shri Anadi Charan Das raised a matter regarding need for early renovation of Jokadiha Anicut Project on river Kharasrota in Orissa.
 - (7) Shri Sanat Kumar Mandal raised a matter regarding need to

provide financial assistance to Government of West Bengal for the construction of proposed integrated and state-of-the art complex at Bantala in South 24-Parganas.

(8) Dr. Laxminarain Pandey raised a matter regarding need to formulate clear cut policy in respect of opening of Central Schools in the country.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.14 P.M.)

6. Motion of thanks on the President's Address

Time allotted: 12 Hours

Time taken: 6 Hours 11 Minutes

Balance: 5 Hours 49 Minutes

Discussion on the following motion moved by Shri Shiv Charan Mathur and seconded by Prof. K. V. Thomas and the amendments thereto moved on the 28th February, 1994, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1994.'

The following members took part in the debate:—

- (1) Shri Jaswant Singh
- (2) Shri Ram Vilas Paswan
- (3) Dr. Krupasindhu Bhoi
- (4) Smt. Suscela Gopalan
- (5) Shri Kadambur M.R. Janardhanan
- (6) Shri Rajvir Singh
- (7) Shri Pawan Kumar Bansal

The discussion was not concluded.

7. Report of Business Advisory Committee

Shri Mukul Wasnik presented the Thirty-eighth Report of the Business Advisory Committee.

6.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd March, 1994)

C.K. JAIN, Secretary-General.

CORRIGENDA

In Bulletin-Part I No. 262 dated 28 February, 1994—Page-6, Item No. 14,

Line-14, for '208' read '207'

Line-16, for '825' read '824'

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 2, 1994/Phalguna 11, 1915 (Saka)

No. 265 V

11 A.M.

1. Starred Questions

Starred Question Nos. 104-107 were orally answered. Replies to Starred Question Nos. 101-103 and 108-120 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos. 1097-1118, 1120-1126, 1128-1131, 1133-1136, 1138-1179, 1182-1293 and 1295-1300 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 563 in Gazette of India dated the 20th November, 1993 under subsection (3) of section 26 of the Delhi Urban Art Commission Act, 1973.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1992-93, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1992-93.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Urban Affairs, New Delhi, for the year 1992-93.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Consultancy Development Centre, New Delhi, for the year 1992-93.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1992-93, together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Astrophysics, Bangalore, for the year 1992-93.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for the year 1994-95.
- (11) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 96(E) in Gazette of India dated the 14th February, 1994 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 641 of the Companies Act, 1956:—
 - (i) G.S.R. 756(E) published in Gazette of India dated the 16th December, 1993 making certain alterations in Schedule XIV to the Companies Act, 1956.
 - (ii) G.S.R. 48(E) published in Gazette of India dated the 1st February, 1994 making certain amendments in Schedule XIII to the Companies Act, 1956.

- (13) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Cost Accounting Records (Soaps and Detergents) Rules, 1993 published in Notification No. G.S.R. 677(E) in Gazette of India dated the 29th October, 1993.
 - (ii) The Cost Accounting Records (Cosmetics and Toiletries) Rules, 1993 published in Notification No. G.S.R. 678(E) in Gazette of India dated the 29th October, 1993.
 - (iii) The Companies (Acceptance of Deposits) (Amendment) Rules, 1993 published in Notification No. G.S.R. 744(E) in Gazette of India dated the 10th October, 1993.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1992-93.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the One Hundred and Forty-Seventh Report (Hindi and English versions) of the Law Commission on the Specific Relief Act, 1963.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government on the working of the Tyre Corporation of India Limited, Calcutta, for the year 1992-93.
 - (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government on the working of the Bharat Bhari Udyog. Nigam Limited, Calcutta, and its subsidiaries, for the year 1992-93.
 - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, and its subsidiaries, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1992-93.
 - (ii) Annual Report of the Bharat Leather Corporation. Limited, Agra, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1992-93 within the stipulated period of nine months after the close of the Accounting year.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Jamshedpur, for the years 1991-92 and 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Jamshedpur, for the years 1991-92 and 1992-93.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the years 1991-92 and 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Bhubaneswar, for the years 1991-92 and 1992-93.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi, for the year 1992-93.
- 22. A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1992-93, together with Audit Report thereon under section 26 of the National Capital Region Planning Board Act, 1985.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri S. Mallikarjunaiah presented the Twenty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the Fifty-Ninth Report (Hindi and English versions) of the Public Accounts Committee on Action Taken on 27th Report (10th Lok Sabha) on Procurement of Defective Imported Parachutes.

6. Motion regarding Thirty-Eighth Report of Business Advisory Committee

Shri Pawan Kumar Bansal moved the following motion:—

"That this House do agree with the Thirty-Eighth Report of the Business Advisory Committee presented to the House on the 1st March, 1994."

The motion was adopted.

7. Matters under Rule 377

- (1) Shri K. Pradhani raised a matter regarding need to expedite the expansion programme of National Aluminium Company in Orissa.
- (2) Dr. Vasant Pawar raised a matter regarding need to ensure carly operation of air services between Nasik and Bombay.
- (3) Shri Ankushrao Raosaheb Topc raised a matter regarding need to shift Marathwada region presently under South Central Zone of Railways to Central Zone.

- (4) Shri Satyanarayan Jatiya raised a matter regarding need to take steps for early implementation of Narmada-Chhipra Link Project.
- (5) Shri Harin Pathak raised a matter regarding need to provide facility of Metro Channel on Doordarshan to Ahmedabad city in Gujarat.
- (6) Smt. Girija Devi raised a matter regarding need to set up a Doordarshan Broadcasting Centre at Chhapra and All India Radio Broadcasting Centre at Siwan in Bihar.
- (7) Shri M. Ramanna Rai raised a matter regarding need for clearance to pending power projects of Kerala.

(Lok Sabha adjourned at 12.55 P.M. and re-assembled at 2.08 P.M.)

8. Statutory Resolution-Adopted

Time allotted : 3 Hours.

Time taken : 5 Hrs. 44 Mts.

Shri S.B. Chavan moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu & Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd March, 1994."

The following members took part in the debate:—

- (1) Maj. Gen. (Retired) Bhuwan Chandra Khanduri
- (2) Shri Sycd Shahabuddin
- (3) Shri S.M. Lal Jan Basha
- (4) Shri Mani Shankar Aiyar
- (5) Shri Sudarsan Raychaudhury
- (6) Shri Sharad Dighe
- (7) Shri Bhogendra Jha
- (8) Shri Sharad Yadav
- (9) Prof. Prem Dhumal
- (10) Shri Yaima Singh Yumnam
- (11) Shri Umrao Singh
- (12) Shri P.G. Narayanan
- (13) Dr. Laxminarain Pandcy
- (14) Shri Chitta Basu

- (15) Shri Sudhir Sawant
- (16) Shri Vijay Kumar Yadav
- (17) Shri Ramesh Chennithala
- (18) Prof. Rasa Singh Rawat
- (19) Shri Sriballav Panigrahi

Shri S.B. Chavan replied to the debate.

The Resolution was adopted.

7.54 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd March, 1994)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 3, 1994/Phalguna 12, 1915 (Saka)

No. 266 V

11 A.M.

1. Starred Questions

Starred Question Nos. 121-123 and 126 were orally answered. Replies to Starred Question Nos. 124, 125 and 127-140 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos. 1301-1312, 1314-1323, 1325-1401, 1403-1404, 1406-1408, 1410-1416, 1418-1476 and 1478-1514 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Oil and Natural Gas Commission and of its subsidiary viz. ONGC Videsh Limited for the year 1992-93 alongwith Audited Accounts under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission and of its subsidiary viz. ONGC Videsh Limited for the year 1992-93.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1992-93, alongwith Audited Accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1992-93.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 1994 (Hindi and English versions) published in Notification No. G.S.R. 6(E) in Gazette of India dated the 6th January, 1994 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 1994-95.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.03 P.M.)

4. Report of Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT presented the Sixty-Second Report (Hindi and English versions) of Public Accounts Committee on action taken on 9th Report (10th Lok Sabha) on Metro Railway, Calcutta—Procurement of Sophisticated Signalling Equipment.

5. Matters Under Rule 277

- (1) Prof. (Smt.) Savithiri Lakshmanan raised a matter regarding need to fix new reference price for natural rubber.
- (2) Shri Jagmeet Singh Brar raised a matter regarding need to introduce more trains on Fazilka-Kotakpura section of Railways.
- (3) Shri Ram Kapse raised a matter regarding need to take steps for resolving border dispute between Maharashtra and Karnataka.

^{*}At 2.04 p.m.

- (4) Shri Ram Singh Kashwan raised a matter regarding need to run Delhi-Jodhpur mail between Degana junction and Delhi early.
- (5) Smt. Saroj Dubey raised a matter regarding need to develop area near Yamuna river at Allahabad as tourist resort.
- (6) Shri Bhubaneswar Prasad Mehta raised a matter regarding need to declare certain districts of Chhota Nagpur region as drought affected and provide adequate funds for relief operations there.
- (7) Prof. Rita Verma riased a matter regarding need to protect the units of Fertilizer Corporation of India Limited and Project and Development India Limited at Sindri in Bihar from closure.

6. Motion of thanks on the President's Address

Time allotted: 12 Hours

Time taken: 11 Hours 57 Minutes

Balance: 03 Minutes

Discussion on the following motion moved by Shri Shiv Charan Mathur and seconded by Prof. K.V. Thomas and the amendments thereto moved on the 28th February, 1994, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1994.'"

The following members took part in the debate:—

- (1) Shri H.D. Devegowda
- (2) Shri Ebrahim Sulaiman Sait
- (3) Shri Sultan Salahuddin Owaisi
- (4) Shri Indrajit Gupta
- (5) Dr. Vasant Pawar
- (6) Shri Manabendra Shah
- (7) Shri K.D. Sultanpuri
- (8) Shri Nawal Kishore Rai
- (9) Shri Syed Masudal Hossain
- (10) Shri Mangal Ram Premi
- (11) Shri Vijay Kumar Yadav
- (12) Shri N. Dennis

- (13) Shri Venkateswara D. Rao
- (14) Shri Upendra Nath Verma
- (15) Shri Yaima Singh Yumnam
- (16) Shri Jagmeet Singh Brar
- (17) Prof. K. Venkatagiri Gowda
- (18) Shri Mohan Singh (Deoria)
- (19) Shri Krip Chaliha (Speech unfinished)

The discussion was not concluded.

*7. Supplementary Demands for Grants (Railways)-1993-94.

Shri C.K. Jaffer Sharief presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1993-94.

8.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th March, 1994)

C.K. JAIN, Secretary-General.

^{*}At 5.44 P.M.

LOK' SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 4, 1994/Phalguna 13, 1915 (Saka)

No. 267 🗸

11 A.M.

1. Starred Questions

Starred Question Nos. 141-143 were orally answered. Replies to Starred Question Nos. 144-160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1515-1529, 1531-1610, 1612-1717 and 1719-1757 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1992-93 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1992-93, alongwith Audited Accounts under sub-section (4) of section 15 of the Air Corporations Act, 1953.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government on the Working of the Indian Airlines, for the year 1992-93.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1992-93, alongwith Audited Accounts under sub-section (4) of section 24 and subsection (2) of section 25 of the International Airports Authority Act, 1971.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the Working of the International Airports Authority of India for the year 1992-93.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government on the working of the Vayudoot Limited, New Delhi for the year 1989-90.
 - (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (3) above.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for the year 1994-95.
- (6) A copy of the Audit Report (Hindi and English versions) on the General Fund Accounts of the Coffee Board for the year 1992-93.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (6) above.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for the year 1994-95.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1992-93.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Apprenticeship Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 356 in Gazette of India dated the 1st August, 1992 together with Corrigenda thereto published in Notification Nos. G.S.R. 538 (in English version only) dated the 30th October, 1993 and G.S.R. 612 (in Hindi version only) dated the 11th December, 1993 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (12) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1992-93, under section 34 of the Employees' State Insurance Act, 1948.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for the year 1994-95.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1992-93.

- (ii) Annual Report of the North Eastern handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Handicrafts and Handlooms Export Corporation of India Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1992-93.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1992-93.
 - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 1994-95.

- (18) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 776 (E) in Gazette of India dated the 27th December, 1993 under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973.
- (19) A copy of the Notification No. G.S.R. 3 (E) (Hindi and English versions) published in Gazette of India dated the 5th January, 1994 making certain amendments in the Notification No. G.S.R. 679(E) dated the 17th July, 1992 so as to allow foreign currency upto five hundred US Dollars held by a person resident in India for personal purposes, issued under section 14 of the Foreign Exchange Regulation Act, 1973.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 19 of the Foreign Trade (Development and Regulation) Act, 1992:—
 - (i) The Foreign Trade (Regulation) Rules, 1993 published in Notification No. G.S.R. 791(E) in Gazette of India dated the 30th December, 1993.
 - (ii) The Foreign Trade (Exemption from application of Rules in certain cases) Order, 1993 published in Notification No. S.O. 1056 (E) in Gazette of India dated the 31st December, 1993.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the projects and Equipment Corporation of India Limited, New Delhi, for the year 1992-93.
 - (ii), Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 784(E) published in Gazette of India dated the 27th December, 1993 together with an explanatory memorandum regarding exemption to goods specified in the Table annexed with the notification, when imported into India for use in an integrated acquaculture farm in connection with its operational requirements of the acquaculture farm and for export of acquaculture products produced therefrom by hundred percent export oriented undertakings approved by the Board of Approvals for hundred percent Export Oriented Undertakings from the whole of the basic and additional duties, if any, of Customs leviable thereon.
 - (ii) G.S.R. 785(E) published in Gazette of India dated the 27th December, 1993 together with an explanatory memorandum making certain amendments in the Notifications mentioned in the Table annexed with the Notification.
 - (iii) S.O. 1044(E) published in Gazette of India dated the 28th December, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of imports.
 - (iv) S.O. 1045(E) published in Gazette of India dated the 28th December, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of exports.
 - (v) S.O. 46(E) published in Gazette of India dated the 21st January, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of Malaysian Dollar into Indian currency or vice-versa for purpose of assessment of imports.

- (vi) S.O. 47(E) published in Gazette of India dated the 21st January, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of Malaysian Dollar into Indian currency or vice-versa for the purpose of assessment of exports.
- (vii) S.O. 62(E) published in Gazette of India dated the 28th January, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of imports.
- (viii) S.O. 63(E) published in Gazette of India dated the 28th January, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of exports.
 - (ix) G.S.R. 732(E) published in Gazette of India dated the 6th December, 1993 together with an explanatory memorandum making certain amendments in the Notification No. 219/89-Cus., dated the 1st August, 1989.
 - (x) G.S.R. 733(E) published in Gazette of India dated the 6th December, 1993 together with an explanatory memorandum making certain amendments in the Notification No. 110/86-Cus., dated the 17th February, 1986.
 - (xi) G.S.R. 27(E) published in Gazette of India dated the 18th January, 1994 together with an explanatory memorandum seeking to impose an anti-dumping duty on the specified grades of polyvinyl Chloride Resin imported from Brazil, Maxico, Republic of Korea and U.S.A.
- (xii) G.S.R 28(E) published in Gazette of India dated the 18th January, 1994 together with an explanatory memorandum seeking to exempt goods imported by 100 percent Export Oriented Units or Units working in

- the Exports Processing Zone from the levy of antidumping duty, when such goods are exempted from the basic customs duty.
- (xiii) The Customs House Agents Licensing (Amendment)
 Regulations, 1994 published in Notification No.
 G.S.R. 42(E) in Gazette of India dated the 28th
 January, 1994 together with an explanatory
 memorandum.
- (23) A copy of the Notification No. G.S.R 41(E) (Hindi and English versions) published in Gazette of India dated the 28th January, 1994 together with an explanatory memorandum rescinding the Notification No. 5/92-Inland Air Travel Tax, dated the 26th May, 1992, under section 49 of the Finance Act. 1989.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
 - (i) The Life Insurance Corporation of India (Staff) Amendment Rules, 1993 published in Notification No. G.S.R. 747(E) in Gazette of India dated the 13th December, 1993.
 - (ii) The Life Insurance Corporation of India (Staff) (Amendment) Rules, 1993 published in Notification No. G.S.R. 745(E) in Gazette of India dated the 13th December, 1993.
 - (iii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1993 published in Notification No. G.S.R. 746(E) in Gazette of India dated the 13th December, 1993.
- (25) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—
 - (i) The Securities and Exchange Board of India (Debenture Trustees) Rules, 1993 published in Notification No. G.S.R. 788(E) in Gazette of India dated the 29th December, 1993.

- (ii) The Securities and Exchange Board of India (Debenture Trustees) Regulations, 1993 published in Notification No. SEBI/LE/12/93 in Gazette of India dated the 29th December, 1993.
- (iii) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 1994 published in Notification No. S.O. 153(E) in Gazette of India dated the 7th February, 1994.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 735(E) published in Gazette of India dated the 7th December, 1993 together with an explanatory memorandum regarding exemption to foundry grade pig iron with a phosphorous content of 0.2 percent and above an produced by a unit using coke as the principal fuel, from the whole of the duty of excise leviable thereon.
 - (ii) The Consumer Welfare Fund (Amendment) Rules, 1994 published in Notification No. G.S.R. 33(E) in Gazette of India dated the 27th January, 1994 together with an explanatory memorandum.
- (27) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 748(E) in Gazette of India dated the 14th December, 1993 under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (28) A copy of the Notification No. S.O. 160(E) (Hindi and English versions) published in Gazette of India dated the 10th February, 1994 appointing Shrimati K. Shukla, as Member of the Appellate Tribunal for Forefeited Property with effect from the date of taking over the charge as Member issued under section 12 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

- (29) A copy of the Notification No. S.O. 191(E) (Hindi and English versions) published in Gazette of India dated the 18th February, 1994 making certain amendments in the Notification No. S.O. 385(E) dated the 29th May, 1989 issued under section 68N of the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (30) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:—
 - (i) S.O. 128 Published in Gazette of India dated the 15th January, 1994 regarding exemption to "Ashraya, Bangalore" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
 - (ii) S.O. 130 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'The National Association for the Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (iii) S.O. 131 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Action for Food Production, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 to 1990-91 subject to certain conditions.
 - (iv) S.O. 132 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'The Theosophical Society, Adyar, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (v) S.O. 133 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Annie Besant Trust, Adyar, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

- (vi) S.O. 134 Published in Gazette of India dated the 16th January, 1994 regarding exemption to 'T.T. Ranganathan Clinical Research Foundation, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (vii) S.O. 135 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Lady Tata Memorial Trust, Bombay' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (viii) S.O. 136 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'The Music Academy, Madras' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (ix) S.O. 137 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Jamnalal Bajaj Foundation, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1989-90.
 - (x) S.O. 138 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Jamnalal Bajaj Foundation, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xi) S.O. 139 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Bharatiya Bhasha Parishad, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

- (xii) S.O. 140 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Jamshedpur Society for the Welfare of Mentally Retarded Children Jamshedpur' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 to 1990-91 subject to certain conditions.
- (xiii) S.O. 141 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Jamshedpur Society for the Welfare of Mentally Retarded Children, Jamshedpur' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1992-93 subject to certain conditions.
- (xiv) S.O. 142 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Council for Advancement of People's Action and Rural Technology, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (xv) S.O. 143 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Council for Advancement of People's Action and Rural Technology, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xvi) S.O. 144 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Kerala Labour Welfare Fund Board, Kerala' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xvii) S.O. 147 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Mobile Creches for working Mother's Children, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1992-93 subject to certain conditions.

- (xviii) S.O. 148 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Sri Ramkrishna Ashram, West Bengal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
 - (xix) S.O. 149 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Shri Ram Chandra Mission' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1989-90.
 - (xx) S.O. 150 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Shri Ram Chandra Mission' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
 - (xxi) S.O. 151 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Shri Dorabji Tata Trust, Bombay' under section 10(23C) of the Income-tax, Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxii) S.O. 152 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'National Centre for performing Arts, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxiii) S.O. 153 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Haryana Amalgamated Fund for the Welfare of Ex-servicemen' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1989-90
- (xxiv) S.O. 154 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Dayanand Anglo-Vedic College Trust and Management Society, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.

- (xxv) S.O. 155 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Kerala Artisans and skilled Workers (Death-cum-Retirement) Benefit Scheme, Quilon' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
- (xxvi) S.O. 156 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Gurudev Siddha Peeth, Maharashtra' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxvii) S.O. 157 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Sri Kailash Ashram Mahasansthan Trust, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxviii) S.O. 158 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Sanjay Gandhi Memorial Trust, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (xxix) S.O. 159 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Gujarat Rajya Rahat Samiti, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
 - (xxx) S.O. 160 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Seva Mandir, Udaipur, Rajasthan' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.

- (xxxi) S.O. 161 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Madhya Pradesh Mahila Kalyan Samiti, Govindpura, Bhopal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxxii) S.O. 162 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'The Muslim Educational Society, Calicut' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 to 1989-90.
- (xxxiii) S.O. 163 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'The Muslim Educational Society, Calicut' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxxiv) S.O. 164 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Missionaries of Charity, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxxv) S.O. 165 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'The J.R.D. Tata Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxxvi) S.O. 166 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Jallianwala Bagh National Memorial Trust, Amritsar' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.

- (xxxvii) S.O. 167 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Tamil Nadu Exservices Personnel Benevolent Fund, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxxviii) S.O. 169 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Dahaj Niwaran Avam Samaj Kalyan Parishad, Etawah, Uttar Pradesh' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
 - (xxxix) S.O. 170 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Indian Council for Child Welfare, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 to 1989-90.
 - (xl) S.O. 171 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'FIE Foundation, Kolhapur (Maharashtra)' under section 10(23C) of the Income tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
 - (xli) S.O. 172 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Indian Institute of Foreign Trade, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
 - (xlii) S.O. 173 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Ramakrishna Mission, Belur, West Bengal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.

- (xliii) S.O. 174 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Ramana Kendra, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
- (xliv) S.O. 175 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Society for Social Forestry Research and Development, Tamil Nadu' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xlv) S.O. 176 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'National Institute of Bank Management, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (xlvi) S.O. 177 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Nadar Mahajana Sangam, Madurai' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xlvii) S.O. 178 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Seafarers' Welfare Fund Society, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xlviii) S.O. 179 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Little Sisters of the Poor, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

- (xlix) S.O. 180 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Jallianwala Bagh National Memorial Trust, Amritsar' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
 - (1) S.O. 181 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Export Promotion Council for Handicrafts, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
 - (li) S.O. 182 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'The Aga Khan Foundation, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1993-94 subject to certain conditions.
 - (lii) S.O. 183 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Krishnamurti Foundation of India, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (liii) S.O 184 Published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Rajiv Gandhi Foundation,' General Fund', New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
 - (liv) S.O 185 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'The Kerala Toddy Workers Welfare Fund Board, Trivandrum' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

- (Iv) S.O 186 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Swami Ramananda Tirtha Memorial Committee, Hyderabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (Ivi) S.O 187 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Sri Sathya Sai Central Trust, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (lvii) S.O 188 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Association of Medical Physicists of India, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
- (Iviii) S.O 189 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Sarva Seva Sangh, Wardha' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (lix) S.O 190 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Jehangir Art Gallery, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (lx) S.O 191 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Association of Medical Physicists of India, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.

- (lxi) S.O 192 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Maharashtra State Women's Council, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (lxii) 5.O 193 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Oil Coordination Committee, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (lxiii) S.O 194 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Institute of Rural Management, Anand, Gujarat' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (lxiv) S.O 195 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Indian Exservices League, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (lxv) S.O. 196 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'West Bengal Chief Minister's Relief Fund, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period, covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
- (lxvi) S.O. 197 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'West Bengal Chief Minister's Relief Fund, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1993-94 subject to certain conditions.

- (lxvii) S.O. 198 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'The Institute of Rail Transport, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (Ixviii) S.O. 199 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Sir Ratan Tata Trust, Bombay' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
 - (lxix) S.O. 145 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'S.S. Jindal Trust, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
 - (lxx) S.O. 146 published in Gazette of India dated the 15th January, 1994 regarding exemption to 'Mobile Creches for Working Mother's Children, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
- (1xxi) The Income-tax (Twenty First Amendment) Rules, 1993 published in Notification No. S.O. 1003(E) in Gazette of India dated the 22nd December, 1993.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Investment Centre, New Delhi for the year 1992-93.
- (32) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1992 to the 30th June, 1993, alongwith Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1987.

4. Report of Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the Fifty-Seventh Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on Outside Production-Doordarshan.

5. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 7th March, 1994.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.42 P.M.)

6. The Budget (Railways)-1994-95

Time allotted

: 3 Days (15 Hrs.)

Time taken

: 48 Mts.

Balance

: 14 Hrs. 12 Mts.

The following items of business were taken up together:—

- **(i) General Discussion on the Budget (Railways) for 1994-95.
- **(ii) Demands for Grants on Accounts Nos. 1 to 14 and 16 in respect of the Budget (Railways) for 1993-94.
- **(iii) Supplementary Demands for Grants Nos. 8, 15 and 16 in respect of the Budget (Railways) for 1993.

The following Members took part in the combined debate:—

- (1) Shri Ram Naik
- (2) Shri Sharad Dighe (Speech unfinished)

(Discussion was held over and resumed vide para 10 below)

7. Motion Regarding Twenty-Eighth report of the Committee on Private Members' Bills and Resolutions

Shri Surajbhan Solanki moved the following motion:—

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"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd March, 1994."

The motion was adopted.

^{**}Discussed together.

8. Private Member's Resolution-Withdrawn

Further discussion on the following Resolution moved by Dr. Asim Bala on the 10th December, 1993, continued:—

"This House expresses its grave concern over the continuous neglect of the work of oil and gas exploration in the eastern region of the country, particularly in the State of West Bengal, and urges upon the Government to take effective steps to accelerate the exploration and drilling work in the region in order to achieve self-sufficiency in the production of oil and gas."

The following members took part in the debate:—

- (1) Shri Subrata Mukherjee
- (2) Shri Dwarka Nath Das
- (3) Shri Mohan Singh (Deoria)
- (4) Shri Chitta Basu
- (5) Shri Tej Narayan Singh
- (6) Prof. Rasa Singh Rawat
- (7) Dr. Kartikeswar Patra
- (8) Shri Kabindra Purkayastha
- (9) Shri Kamla Mishra Madhukar
- (10) Shri Nitish Kumar
- (11) Captain Satish Kumar Sharma

Dr. Asim Bala replied to the discussion.

The Resolution was withdrawn by leave of the House.

9. Private Member's Resolution-Under Consideration

Shri K. Ramamurthee Tindivanam moved the following Resolution:—

"Having regard to the fact that the persons belonging to other backward classes are socially and educationally backward, this House urges upon the Government to provide for reservation of twenty-seven per cent of seats in all educational institutions and also for relaxation by five years in the upper age limit for appointment in the services under the control of Central Government and in public sector undertakings for them."

Shri Ram Tahal Chaudhary took part in the debate. His speech was not concluded.

The discussion was not concluded.

10. The Budget (Railways)-1994-95

Combined discussion on the items of business mentioned at para 6 above was resumed.

Before Shri Sharad Dighe resumed his unfinished speech, the House was adjourned for want of quorum.

The discussion was not concluded.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th March, 1994)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, March 7, 1994/Phalguna 16, 1915 (Saka)

No. 268 🗸

11 A.M.

1. Starred Questions

Starred Question Nos. 161-163 and 165 were orally answered. Replies to Starred Question Nos. 164 and 166-180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1758-1988 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the table:—

- (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 1992-93, alongwith Audited Accounts under section 24 of the Inland Waterways Authority of India Act, 1985.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Inland Waterways Authority of India, Noida, for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English

versions) under section 5E of the Dock Workers (Regulation of Employment) Act, 1948:—

- (a)(i) Annual Report of the Cochin Dock Labour Board, Kochi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Review by the Government on the working of the Cochin Dock Labour Board, Kochi, for the year 1992-93.
- (b)(i) Annual Report of the Kandla Dock Labour Board, Kandla, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Review by the Government on the working of the Kandla Dock Labour Board, Kandla, for the year 1992-93.
- (c)(i) Annual Report of the Madras Dock Labour Board, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Review by the Government on the working of the Madras Dock Labour Board, for the year 1992-93.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Ministry of Surface Transport, Research Officer (Wage Revision) Recruitment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 78 in Gazette of India dated the 5th February, 1994 issued under proviso to article 309 of the Constitution.
- (6) A copy of the Errata (Hindi and English versions) to the Report of the Comptroller and Auditor General of India—Union Government (No. 6 of 1993) (Commercial)—Steel Authority of India Limited—Bokaro Steel Plant.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corperation, Calcutta,

The Report of the Comptroller and Auditor General of India was laid on the Table
of the House on the 23rd August, 1993.

for the year 1992-93, alongwith Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

- (ii) A copy of the review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1992-93.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Report of Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the Sixty-First Report (Hindi and English versions) of Public Accounts Committee on action taken on 164th Report (8th Lok Sabha) on Alleged unauthorised importations of plant and machinery, misdeclaration and underinvoicing of goods by a textiles manufacturer.

Supplementary Demands for Grants (Jammu and Kashmir)—1993-94

Shri M.V. Chandrasekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jammu and Kashmir for 1993-94.

6. The Jammu and Kashmir Budget-1994-95

Shri M.V. Chandrasekhar Murthy presented a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1994-95.

7. Supplementary Demands for Grants (Manipur)-1993-94

Shri M.V. Chandrasekhar Murthy presented statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Manipur for 1993-94.

8. The Manipur Budget-1994-95

Shri M.V. Chandrasekhar Murthy presented a statement of estimated receipts and expenditure of the State of Manipur for the year 1994-95.

9. Matters under Rule 377

- (1) Shri Ramesh Chennithala raised a matter regarding need to undertake drilling operations by ONGC in Kerala.
- (2) Shri Kodikkunnil Suresh raised a matter regarding need to instal a High Power/Low Power transmitter in Punalur, Quilon District, Kerala to improve Doordarshan telecast there.
- (3) Shri Sriballav Panigrahi raised a matter regarding need to check the pollution caused by discharge of effluents in Barahmani and Ib river by Orient Paper Mills, Brajraj Nagar and Fertilizer and Power Plant, Talcher, in Orissa.
- (4) Dr. Laxminarain Pandey raised a matter regarding need to take effective steps to check pollution caused by several industries in Rajasthan and Madhya Pradesh.
- (5) Shri Jitendra Nath Das raised a matter regarding need to take measures to improve the condition of Looksan Tea Estate, Jalpaiguri, a TTCI managed tea garden for making it viable.
- (6) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to remove restrictions imposed on passenger to avail concessional fare for travelling between the mainland and the Andaman and Nicobar Islands.
- (7) Shri Rajendra Kumar Sharma raised a matter regarding need to provide speed post facility at Rampur town in Uttar Pradesh.
- (8) Shri Keshari Lal raised a matter regarding need to protect the interests of workers of National Textile Mills in Kanpur, U.P.

10. Motion of Thanks on the President's Address

Time allotted: 12 Hours Time taken: 19 Hours 14 Minutes

Discussion on the following motion moved by Shri Shiv Charan Mathur and seconded by Prof. K.V. Thomas and the amendments thereto moved on the 28th February, 1994, continued:—

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1994'."

The following members took part in the debate:—

- (1) Shri Kirip Chaliha
- (2) Maj. D.D. Khanoria

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.13 P.M.)

- (3) Shri A. Charles
- (4) Shri Chandrajeet Yadav
- (5) Shri B.N. Reddy
- (6) Dr. Ravi Mallu
- (7) Dr. Ramesh Chand Tomar
- (8) Shri Sharad Yadav
- (9) Shri Haradhan Roy
- (10) Shri Rameshray Pradsad Singh
- (11) Shri Sriballav Panigrahi
- (12) Shri Syed Shahabuddin
- (13) Shri Suraj Mandal
- (14) Shri Dwarka Nath Das
- (15) Dr. Kartikeswar Patra
- (16) Shri Birsingh Mahato
- (17) Shri Sanat Kumar Mandal
- (18) Shri Surendra Pal Pathak
- (19) Shri M.V.V.S. Murthy
- (20) Shri Mohan Rawale
- (21) Prof. Malini Bhattacharya
- (22) Shri Bhogendra Jha
- (23) Smt. Sumitra Mahajan
- (24) Shri Sivaji Patnaik
- (25) Shri V. Dhananjaya Kumar
- (26) Shri Brahma Nand Mandal
- (27) Shri Oscar Fernandes
- (28) Shri Santosh Kumar Gangwar
- (29) Prof. Prem Dhumal
- (3) Shri Satyendra Nath Brohmo Chaudhury
- -30 she Rom Pradad Sigh

The discussion was not concluded.

9.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th March, 1

C.K. J. Secretary-Gen

CORRIGENDA

In Bulletin-Part I, No. 267, dt. 4.3.1994—Page No. 22—

Item No. 6 (ii) line 1—for 'Accounts' read 'Account' line 2—for '1993-94' read '1994-95'

(iii) line 2—for '1994-95' read '1993-94'

Item No. 7— line 3—for 'Surajbhan' read 'Surajbhanu'

LOK SABHA

BULLETIN-PART I (Brief Record of Proceedings)

Tuesday, March 8, 1994/Phalguna 17, 1915 (Saka)

No. 269

11 A.M.

1. Starred Ouestions

Starred Question Nos. 181-186 and 188 were orally answered. Replies to Starred Question No. 187 and 189-200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1989-1993, 1996-2012. 2014-2101, 2103-2151, 2153-2217 and 2219-2227 were laid on the Table

3. Motion of Thanks on The President's Address

Time Allotted : 12 Hours

Time Taken

: 20 Hours 31 Minutes

Discussion on the following motion moved by Shri Shiv Charan Mathur and seconded by Prof. K.V. Thomas and the amendments thereto moved on the 28th February, 1994, continued:—

"That an Address be presented to the President in the following terms:---

That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1994'."

Shri P.V. Narasimha Rao replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Sugar (Price Determination for 1993-94 Production) Amendment Order, 1994 (Hindi and English versions) published in Notification No. G.S.R. 26(E) in Gazette of India dated the 17th January, 1994 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1992-93.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 1994-95.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management, Bhopal, for the year 1992-93.
- (5) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (4) above.
- (6) A copy of the Multi-State Cooperative Societies (Privileges, Properties and Funds, Accounts Audit, Winding up and Execution of Decrees, Orders and Decisions) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 25(E) in Gazette of India dated the 17th January, 1994 under sub-section (3) of section 109 of the Multi-State Cooperative Societies Act, 1984.
- (7) A copy of the Delhi Cooperative Societies (Third Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. F. 1(93)/AR(L)/RCS/Coop,/140 in Delhi Gazette dated the 8th November, 1993 under sub-section (3) of section 97 of the Delhi Cooperative Societies Act, 1992.
- (8) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Container Corporation of India Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bureau of Indian Standards, New Delhi, for the year 1992-93.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1992-93, alongwith Audited Accounts under sub-section (4) of section 16 and sub-section (4) of section 14 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1992-93.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Chandigarh for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Chandigarh, for the year 1992-93.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1991-92.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1991-92, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1991-92.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Hyderabad, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Andhra Pradesh Mahila Samatha Society, Hyderabad, for the year 1992-93.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1991-92.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University for the year 1991-92, together with Audit Report thereon, under section 29 of the Indira Gandhi National Open University Act, 1985.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Jalandhar, for the year 1989-90, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Regional Engineering College, Jalandhar, for the year 1989-90.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Jalandhar, for the year 1990-91, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Jalandhar, for the year 1990-91.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

5. Report of Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the Sixty-Fourth Report (Hindi and English versions) of the Public Accounts Committee on Action Taken on 48th Report (10th Lok Sabha) on Postal Services in rural areas.

(Lok Sabha adjourned at 2.20 P.M. and re-assembled at 3.25 P.M.)

6. Matters Under Rule 377

- (1) Shri Ankushrao Raosaheb Tope raised a matter regarding need to declare Solapur-Vadodara and Aurangabad-Hyderabad roads in Maharashtra as National Highways.
- (2) Shri Shravan Kumar Patel raised a matter regarding need to construct a road over-bridge at Khireni Phatak and a foot overbridge at Mudwara railway crossing at Katni in Madhya Pradesh.
- (3) Shri Chetan P.S. Chauhan raised a matter regarding need to lay double rail line between Ghaziabad and Moradabad section.
- (4) Shri Asht Bhuja Prasad Shukla raised a matter regarding need to declare Kampearganj-Menhadawal-Tada-Khalilabad-Akbarpur and Berhalganj-Takramjan roads in Uttar Pradesh as national highways.
- (5) Shri Devendra Prasad Yadav raised a matter regarding need for early announcement of 'Dr. Ambedkar Puraskar'.

- (6) Shri G.M.C. Balayogi raised a matter regarding need to allocate adequate funds for restoration of Kakinada-Kotapalli railway line in Andhra Pradesh.
- (7) Shri Shiv Charan Mathur raised a matter regarding need to implement the gauge conversion programme between metre gauge links of Ajmer, Chittorgarh and Udaipur.

7. The Budget (Railways)-1994-95

Time Allotted : 3 Days (15 Hrs.)
Time Taken : 12 Hrs. 29 Mts.
Balance : 2 Hrs. 31 Mts.

Combined discussion on the following items of Business continued:—

- **(i) General Discussion on the Budget (Railways) for 1994-95.
- **(ii) Demands for Grants on Account Nos. 1 to 14 and 16 in respect of the Budget (Railways) for 1994-95.
- **(iii) Supplementary Demands for Grants Nos. 8, 15 and 16 in respect of the Budget (Railways) for 1993-94.

The following Members took part in the combined debate:-

- (1) Shri Sharad Dighe
- (2) Prof. (Dr.) S.S. Yadav
- (3) Shri Basudeb Acharia (Speech unfinished)

(Discussion was held over and resumed vide para 9 below).

- 8. Statements by Ministers
 - *(i) The Minister of State of the Ministry of Textiles made a statement regarding certain matters relating to closure of NTC Textile Mills.

(Lok Sabha adjourned at 5.10 P.M. and re-assembled at 5.42 P.M.)

- **(ii) The Minister of Railway made a Statement regarding derailment of goods train on the Kalyan-Lonavala section of Central Railway on 7 March, 1994.
- 9. The Budget (Railways)-1994-95

Combined discussion on the items of business mentioned at para 7 above was resumed.

^{**}Discussed together.

^{*}Made at 5.04 P.M.

^{**}Made at 6.03 P.M.

Shri Basudeb Acharia concluded his speech.

- (4) Shri P.G. Narayanan
- (5) Shri R. Jeevarathinam
- (6) Shri Shrish Chandra Dikshit
- (7) Shri Chhedi Paswan
- (8) Shri Kamla Mishra Madhukar
- (9) Shri G.M.C. Balayogi
- (10) Shri V.S. Vijayaraghavan
- (11) Shri Dau Dayal Joshi
- (12) Shri Sivaji Patnaik
- (13) Shri Subhash Chandra Nayak
- (14) Shri Suraj Mandal
- (15) Kum. Uma Bharati
- (16) Smt. Saroj Dubey
- (17) Shri Bheru Lal Meena
- (18) Shri S. Sivaraman
- (19) Shri Rajendra Kumar Sharma
- (20) Shri Narain Singh Chaudhari
- (21) Smt. Geeta Mukherjee
- (22) Dr. R. Sridharan
- (23) Shri Ram Kripal Yadav
- (24) Shri Sant Ram Singla
- (25) Prof. Malini Bhattacharya
- (26) Shri Asht Bhuja Prasad Shukla
- (27) Shri Ankushrao Raosaheb Tope
- (28) Shri Ram Prasad Singh
- (29) Kum. Frida Topno
- (30) Smt. Bhavana Chikhalia
- (31) Shri Kodikunnil Suresh
- (32) Dr. Ramkrishna Kusmaria
- (33) Shri Syed Masudal Hossain
- (34) Dr. Gunawant Rambhau Sarode
- (35) Shri A. Venkata Reddy
- (36) Shri Gaya Prasad Kori
- (37) Shri Oscar Fernandes
- (38) Shri Rampal Singh
- (39) Shri Lal Babu Rai
- (40) Dr. Ravi Mallu
- (41) Shri Rajendra Agnihotri

- (42) Shri Md. Ali Ashraf Fatmi
- (43) Dr. Laxminarain Pandey
- (44) Shri A.G.S. Rambabu
- (45) Shri Santosh Kumar Gangwar
- (46) Shri K.H. Muniyappa
- (47) Shri V. Krishna Rao
- (48) Shri Shiv Raj Singh Chauhan

The discussion was not concluded.

3.58 A.M. (9-3-1994)

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th March, 1994)

C.K. JAIN Secretary General.

1):

Corrigenda

Page 5-

At Sl. No. 10 — for 'Rameshray' read 'Ramashray'

After Sl. No. (29) read (30) Shri Ram Prasad Singh and renumber (30) as (31).

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, March 9, 1994/Phalguna 18, 1915 (Saka)

No. 270 V

11 A.M.

1. Starred Ouestions

Starred Question Nos. 201, 202, 204 and 205 were orally answered. Replies to Starred Question Nos. 203 and 206-220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2228-2305, 2307-2309, 2311-2389, 2391, 2393-2401 and 2403-2446 were laid on the Table.

A statement by the Minister of State for defence correcting the reply given on May 12, 1993 to Unstarred Question No. 8317 regarding Rishikesh-Badrinath Road was also laid on the Table.

3. Papers laid on the table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Vol.-I) (Hindi and English versions) of the Ministry of Home Affairs for the year 1994-95.
- (2) A copy of the Detailed Demands for Grants (Vol.-II) (Hindi and English versions) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 1994-95.
- (3) A copy of the Detailed Demands for Grants (Hindi and

- English versions) of the Ministry of Science and Technology for the year 1994-95.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1992-93.
 - (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Central Institute of Plastics Engineering and Technology, Madras, for the year 1992-93.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for the year 1994-95.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for the year 1994-95.
- (9) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1992-93, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (10) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Statement regarding Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1992-93.
- (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1994-95.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Kannauj, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Reivew by the Government on the working of the Process and Product Development Centre, Kannauj, for the year 1992-93.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 1991-92 and 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indo-German Tool Room, Indore, for the years 1991-92 and 1992-93.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indo Gen. in Tool Room, Aurangabad, for the years 1991-92 and 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review

by the Government on the working of the Indo German Tool Room, Aurangabad, for the years 1991-92 and 1992-93.

(16) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Regulation (Amendment) Ordinance, 1994.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 7th March, 1994, Rajya Sabha passed the Banking Regulation (Amendment) Bill, 1994.
- (2) That at its sitting held on the 7th March, 1994, Rajya Sabha agreed without any amendment to the Air Corporations (Transfer of Undertakings and Repeal) Bill, 1994, passed by the Lok Sabha on the 23rd February, 1994.

5. Bill passed by Rajya Sabha—Laid on the Table

The Banking Regulation (Amendment) Bill, 1994.

6. Report of Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT presented the Fifty-Eighth Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on Design and Development of Advanced Light Helicopter.

7. Report and Minutes of Standing Committee on Communications

KUMARI VIMLA VERMA presented the Fifth Report (Hindi and English versions) of the Standing Committee on Communications on Annual Report (1992-93), Ministry of Information and Broadcasting—All India Radio and the Minutes of the Sittings of the Committee relating thereto.

8. Statements by Ministers

- (i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 15th March, 1994.
- *(ii) The Minister of State of the Ministry of Surface Transport on behalf of the Minister of Civil Aviation and Tourism made the statement regarding crash of Sahara Airlines Boeing-737 aircraft on 8 March, 1994 at Indira Gandhi International Airport, Delhi.

9. Supplementary Demands for Grants (General) - 1993-94

Shri M.V. Chandrasekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1993-94.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.17 P.M.)

10. The Budget (Railways)-1994-95

Time allotted: 3 Days (15 Hrs.)
Time taken: 15 Hrs. 37 Mts.

Combined discussion on the following items of Business continued:—

- **(i) General Discussion on the Budget (Railways) for 1994-95.
- **(ii) Demands for Grants on Account Nos. 1 to 14 and 16 in respect of the Budget (Railways) for 1994-95.
- **(iii) Supplementary Demands for Grants Nos. 8, 15 and 16 in respect of the Budget (Railways) for 1993-94.

The following Members took part in the combined debate:—

- (1) Shri Nitish Kumar
- (2) Kum. Mamata Banerjee
- (3) Prof. Prem Dhumal
- (4) Smt. Kersharbai Sonajirao Kshirasagar
- (5) Shri Hannan Mollah

^{*} Made at 2.17 P.M.

^{**} Discussed together.

- (6) Shri Guman Mal Lodha
- (7) Shri 'K. Muraleedharan
- (8) Shri Mohan Singh (Deoria)
- (9) Shri Ram Tahal Chaudhary
- (10) Shri S.B. Sidnal
- (11) Shri Brahma Nand Mandal
- (12) Shri Manikrao Hodalya Gavit
- (13) Shri Balin Kuli
- (14) Shri P.C. Thomas
- (15) Smt. Sumitra Mahajan
- (16) Shri George Fernandes
- (17) Shri K.V.R. Chowdary
- (18) Shri Chandrajeet Yadav
- (19) Shri Era Anbarasu
- (20) Shri Chun Chun Prasad Yadav
- (21) Shri V. Dhananjaya Kumar

SHRI C.K. JAFFER SHARIEF replied to the debate.

All the Demands for Grants on Account Nos. 1 to 14 and 16 in respect of the Budget (Railways) for the amounts shown under column 3 of printed List of Demands for Grants on Account (Railways) for 1994-95, were voted in full.

All the Supplementary Demands for Grants Nos. 8, 15 and 16 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1993-94 were voted in full.

11. Government Bill-Introduced

The Appropriation (Railways) Voted on Account Bill, 1994.

12. Government Bill-Passed

The Appropriation (Railways) Vote on Account Bill, 1994.

The motion for consideration of the Bill was moved by Shri C.K. Jaffer Sharief.

The following Members took part in the debate:—

- (1) Shri Ram Naik
- (2) Shri Lokanath Choudhury
- (3) Shri Srikant Jena

- (4) Shri Guman Mal Lodha
- (5) Smt. Kersharbai Sonajirao Kshirasagar

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

13. Government Bill-Introduced

The Appropriation (Railways) Bill, 1994.

14. Government Bill-Passed

The Appropriation (Railways) Bill, 1994.

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

15. The Jammu and Kashmir and Manipur Budgets

The following items were taken up together:-

- @(1) General Discussion on the Budget for the State of Jammu. and Kashmir for 1994-95.
- @(2) Demands for Grants on Account Nos. 1 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1994-95.
- @(3) Supplementary Demands for Grants Nos. 1 to 7 and 9 to 27

[@] Discussed together.

in respect of the Budget for the State of Jammu and Kashmir for 1993-94.

- @(4) General Discussion on the Budget for the State of Manipur for 1994-95.
- @(5) Demands for Grants on Account Nos. 1 to 46 in respect of the Budget for the State of Manipur for 1994-95.
- @(6) Supplementary Demands for Grants Nos. 1 to 5, 7 to 18, 20 to 23, 25 to 31, 34 to 39, 41 to 43, 45 and 46 in respect of the Budget for the State of Manipur for 1993-94.

The following members took part in the combined debate:—

- (1) Prof. Prem Dhumal
- (2) Prof. M. Kamson
- (3) Shri Mohan Singh (Deoria)
- (4) Shri Jaswant Singh
- (5) Shri Hannan Mollah
- (6) Shri George Fernandes
- (7) Shri Kirip Chaliha
- (8) Shri Uddhab Barman
- (9) Shri Bhogendra Jha
- (10) Shri Chitta Basu

Shri M.V. Chandrasekhar Murthy replied to the combined debate.

- I. All the Demands for Grants on Account Nos. 1 to 27 (both Revenue Account and Capital Account) in respect of the Budget for the State of Jammu and Kashmir for 1994-95 for the amounts shown under column 3 of the Printed List of Demands for Grants were voted in full.
- II. All the Supplementary Demands for Grants Nos. 1 to 7 and 9 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1993-94 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants were voted in full.

[@] Discussed together.

16. Government Bill - Introduced

The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1994.

17. Government Bill - Passed

The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1994.

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

18. Government Bill — Introduced

The Jammu and Kashmir Appropriation Bill, 1994.

19. Government Bill — Passed

The Jammu and Kashmir Appropriation Bill, 1994.

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

III. All the Demands for Grants on Account Nos. 1 to 46 (both Revenue Account and Capital Account) in respect of the Budget for the State of Manipur for 1994-95 for the amounts

shown under column 3 of the printed List of Demands for Grants were voted in full.

IV. All the Supplementary Demands for Grants Nos. 1 to 5, 7 to 18, 20 to 23, 25 to 31, 34 to 39, 41 to 43, 45 and 46 in respect of the Budget for the State of Manipur for 1993-94 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants were voted in full.

20. Government Bill - Introduced

The Manipur Appropriation (Vote on Account) Bill, 1994.

21. Government Bill - Passed

The Manipur Appropriation (Vote on Account) Bill, 1994.

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

22. Government Bill — Introduced

The Manipur Appropriation Bill, 1994.

23. Government Bill - Passed

The Manipur Appropriation Bill, 1994.

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed. 6.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th March, 1994)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, March 15, 1994/Phalguna 24, 1915 (Saka)

No. 271

11.01 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri V. Muniswamy Thirukuralar, a member of First Lok Sabha and Shri R.V. Reddiar, a member of Central Legislative Assembly and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 242—244, 246 and 247 were orally answered. Replies to Starred Question Nos. 241, 245 and 248-260 were laid on the Table.

Replies to Starred Question Nos. 221—240 listed for March 11, 1994 were also laid on the Table as the sitting fixed for that day was cancelled.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2679—2885 and 2887—2909 were laid on the Table.

Replies to Unstarred Question Nos. 2447—2678 listed for March 11. 1994 were also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1994-95.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food for the year 1994-95.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 1994-95.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 1994-95.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for the year 1994-95.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Communications (including Department of Telecommunications) for the year 1994-95.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Plywood Industries Research and Training Institute, Bangalore for the year 1992-93.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 1994-95.
- (10) A copy of the Fertiliser (Control) First Amendment Order, 1994 (Hindi and English versions) published in Notification No. S.O.163(E) in Gazette of India dated the 14th February, 1994, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Co-operative Limited, Pune, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Co-operative Limited, Pune, for the year 1992-93.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1992-93.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 1994-95.

(16) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Gujarat State Seeds Corporation Limited for the year 1992-93 within the stipulated period of nine months after the close of the Accounting year.

5. Matters Under Rule 377

- (1) Shri Oscar Fernandes raised a matter regarding need to strengthen the bridge across Kali river in Utter Kannada district in Karnataka
- (2) Shri Jagmeet Singh Brar raised a matter regarding need to evolve a policy to distribute Ravi-Beas water in Punjab according to the riparian principle accepted world-over.
- (3) Kum. Mamata Banerjee raised a matter regarding need for setting up of autonomous 'Tribal Development Council' in West Bengal.
- (4) Shri Devi Bux Singh raised a matter regarding need to include Gangaghat town area near Kanpur under 'Ganga Action Plan'.
- (5) Shri Asht Bhuja Prasad Shukla raised a matter regarding need for a survey of Tameshwar Nath, Kopia and Sidharth Nagar in Basti district of Uttar Pradesh by Archaeologists and also to develop these sites as centres of Budhist importance.
- (6) Shri Radhika Ranjan Pramanik raised a matter regarding need for immediate measures by Government under the National AIDS Control Organisation (NACO) to check the incidence of AIDS menace in India.

@6. Statutory Resolution—Negatived

Time allotted: 3 Hours Time taken: 2 Hours 27 Mts.

Prof. Rasa Singh Rawat moved the following Resolution:—
"That this House disapproves of the Special Court (Trial of

[@]Discussed together.

Offences Relating to Transactions in Securities) Amendment Ordinance, 1994 (No. 3 of 1994) promulgated by the President on January 25, 1994."

After discussion as indicated in para 7 below, the Resolution was negatived.

@7. Government Bill—Passed

The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill, 1994.

The motion for consideration of the Bill was moved by Dr. Abrar Ahmed.

The following members took part in the combined discussion on the Resolution (vide para 6 above) and the motion for consideration of the Bill:—

- (1) Shri Nirmal Kanti Chatterjee
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.08 P.M.)
 - (2) Shri Guman Mal Lodha
 - (3) Shri Sriballav Panigrahi
 - (4) Shri Mohan Singh (Deoria)
 - (5) Shri Amal Datta
 - (6) Shri Tej Narayan Singh
 - (7) Shri Ram Naik
 - (8) Shri Chitta Basu
 - (9) Dr. Kartikeswar Patra
 - (10) Shri Sobhanadreeswara Rao Vadde

Dr. Abrar Ahmed replied to the debate.

Prof. Rasa Singh Rawat Spoke (by way of reply to his Statutory Resolution).

The motion for consideration of the Bill was adopted and Clauseby-Clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

[@]Discussed together.

Clause 1, the Enacting Formula and the Long Title were als adopted.

The motion that the Bill be passed was moved by Dr. Abra Ahmed.

The motion was adopted and the Bill was passed.

8. Statements by Ministers

- *(i) The Minister of State of the Ministry of Food made a statement on import of Sugar.
- **(ii) The Minister of State of the Ministry of Petroleum and Natural Gas made a statement regarding deaths in certain parts of Rajasthan due to the use of suspected contaminated kerosene.

£9. Statutory Resolution — Withdrawn

Time allotted: 1 Hour

Time taken: 2 Hrs. 21 Mts.

Shri Nitish Kumar moved the following Resolution:—

"That this House disapproves of the Coffee (Amendment) Ordinance, 1994 (No. 1 of 1994) promulgated by the President on January 14, 1994.

The Resolution was withdrawn by leave of the House after discussion as indicated in (para 10 below).

, £10. Government Bill - passed

The Coffee (Amendment) Bill, 1994.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The following members took part in the combined discussion on the Resolution (vide para 9 above) and the motion for consideration of the Bill:—

- (1) Shri V. Dhananjaya Kumar
- (2) Shri Oscar Fernandes

^{*} Made at 4.19 P.M.

^{**}Made at 4.59 P.M.

[£]Discussed together.

- (3) Shri T.J. Anjalose
- (4) Shri P.C. Thomas
- (5) Shri Yaima Singh Yumnam
- (6) Shri H.D. Devegowda

Shri Pranab Mukherjee replied to the debate.

Shri Nitish Kumar spoke (by way of reply to his Statutory Resolution.)

The motion for consideration of the Bill was adopted and Clauseby-clause consideration of the Bill was taken up.

Clause 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The following Members took part in the debate:—

- (1) Shri George Fernandes
- (2) Shri M.V.V.S. Murthy
- (3) Shri Pranab Mukherjee

The motion was adopted and the Bill was passed.

11. Statutory Resolution-Under Consideration

Time allotted: 2 Hrs.

Time taken: 0 Hr. 01 Mt.

Balance: 1 Hr. 59 Mts.

Shri Bhogendra Jha moved the following Resolution:—

"That this House disapproves of the Mines and Minerals (Regulation and Development) Amendment Ordinance, 1994, (No. 2 of 1994) promulgated by the President on January 25, 1994."

His speech was not concluded.

Discussion was not concluded.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th March, 1994)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN--PART I

[Brief Record of Proceedings]

Wednesday, March 16, 1994/Phalguna 25, 1915 (Saka)

No. 272

11 A.M.

1. President's Message

The Speaker informed the House that he had received the following message dated the 15th March, 1994 from the President:—

"I have received with great satisfaction the expression of Thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 21st February, 1994."

2. Starred Questions

Starred Question Nos. 261—264 and 266 were orally answered. Replies to Starred Question Nos. 265 and 267—280 were laid on the Table

3. Unstarred Questions

Replies to Unstarred Question Nos. 2910—2927, 2929—3007, 3009—3015, 3017—3063, 3065—3090 and 3093—3107 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for the year 1994-95.

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning and Programme implementation for the year 1994-95.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 1994-95.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1992-93, togetherwith Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1992-93.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620A of the Companies Act, 1956:—
 - (i) S.O. 2146 published in Gazette of India dated the 17th August, 1991 declaring Messers Pondicherry Mutual Benefit Fund Limited, Pondicherry to be a 'Nidhi'.
 - (ii) S.O. 123 published in Gazette of India dated the 23rd January, 1993 declaring Bliss Benefit Fund Limited, Madras, to be a 'Nidhi'.
 - (iii) G.S.R. 163 published in Gazette of India dated the 27th March, 1993 declaring certain companies mentioned in the Notification to be 'Nidhis'.
 - (iv) G.S.R. 272 published in Gazette of India dated the 5th June, 1993 declaring certain companies mentioned in the Notification to be 'Nidhis'.

- (v) G.S.R. 291 published in Gazette of India dated the 12th June, 1993 declaring certain companies mentioned in the Notification to be 'Nidhis'.
- (vi) G.S.R. 292 published in Gazette of India dated the 12th June, 1993 declaring Incan Mutual Benefit Limited, Lucknow, to be a 'Nidhi'.
- (7) A copy of the High Court Judges (Amendment) Rules, 1993 (Hindi and English versions) published-in Notification No. G.S.R. 721(E) published in Gazette of India dated the 26th November, 1993 under sub-section (3) of section 24 of the High Court Judges (Condition of Service) Act, 1954.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for the year 1994-95.
- (9) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended on the 31st March, 1993 under section 638 of the said Act.
- (10) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1992-93 under section 155 of the Patents Act, 1970.
- (11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Cochin, for the year 1992-93, together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Coir Board, Cochin, for the year 1992-93.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review

- by the Government on the working of the Aeronautical Development Agency, Bangalore, for the year 1992-93.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 1994-95.
- (16) A copy of the Defence Services Estimates for the year 1994-95 (Hindi and English versions).
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Pay) Fifth Amendment Rules, 1993 published in Notification No. G.S.R. 4 in Gazette of India dated the 1st January, 1994.
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1993 published in Notification No. G.S.R. 5 in Gazette of India dated the 1st January, 1994.
 - (iii) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1993 published in Notification No. G.S.R. 6 in Gazette of India dated the 1st January, 1994.
 - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1993 published in Notification No. G.S.R. 27 in Gazette of India dated the 8th January, 1994.
 - (v) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1993 published in Notification No. G.S.R. 29 in Gazette of India dated the 15th January, 1994.
 - (vi) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1993 published in Notification No. G.S.R. 42 in Gazette of India dated the 22nd January, 1994.

- (vii) The Indian Police Service (Pay) Sixth Amendment Rules, 1993 published in Notification No. G.S.R. 43 in Gazette of India dated the 22nd January, 1994.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1993 published in Notification No. G.S.R. 755(E) in Gazette of India dated the 15th December, 1993.
 - (ix) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1994 published in Notification No. G.S.R. 94(E) in Gazette of India dated the 11th February, 1994.
 - (x) The Indian Administrative Service (Pay) Amendment Rules, 1994 published in Notification No. G.S.R. 95(E) in Gazette of India dated the 11th February, 1994.
 - (xi) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1994 published in Notification No. G.S.R. 30(E) in Gazette of India dated the 20th January, 1994.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from the 1st January, 1992 to the 31st December, 1992.
 - (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's Advice.
- (19) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
 - (i) Forty-second Annual Report of the Union Public Service Commission for the year 1991-92.
 - (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission referred to in Chapter VIII of the above.
- (20) A copy of the Detailed Demands for Grants (Hindi and

- English versions) of the Ministry of Personnel, Public Grievances and Pensions for the year 1994-95.
- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 1994-95.
- (22) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Non-Conventional Energy Sources for the year 1994-95.
- (23) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 18th July, 1990, issued by the President in relation to the State of Jammu and Kashmir:—
 - (i) Review by the Government on the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1985-86.
 - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1985-86, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (23) above.

5. Fifth Report of the Standing Committee on Transport and Tourism

Shri K.D. Sultanpuri laid the Fifth Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on the Airports Authority of India Bill, 1993.

6. Evidence Tendered Before the Standing Committee on Transport and Tourism

Shri K.D. Sultanpuri laid on the Table a copy of the Evidence tendered before the Standing Committee on Transport & Tourism on the Airports Authority of India Bill, 1993.

7. Matters Under Rule 377

- (1) Shri Gopi Nath Gajapathi raised a matter regarding need to instal a high power TV transmitter at Berhampur in Orissa.
- (2) Dr. Vasant Pawar raised a matter regarding need to expedite construction of sports complex and stadium at Nasik in Maharashtra.
- (3) Shri Ram Tahal Choudhary raised a matter regarding need to declare certain roads in Ranchi region of Bihar as National Highways.
- (4) Shri Mohan Singh (Deoria) raised a matter regarding need to celebrate birth anniversary of Saint Raghav Das and to issue commemorative stamp on the occasion.
- (5) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to check the prices of cotton yarn in the country.
- (6) Shri C.P. Mudalagiriyappa raised a matter regarding need to allocate sufficient funds for doubling of national highway between Nalamangala and Tumkur in Karnataka.
- (7) Dr. Gunawant Rambhau Sarode raised a matter regarding need to ensure disturbance free relay of programmes from Mumbai Doordarshan.

*8. Statutory Resolution—Negatived

Time allotted: 2 Hours
Time taken: 6 Hrs. 06 Mts.

Shri Bhogendra Jha concluded his speech on the following Statutory Resolution moved by him on the 15th March, 1994:—

"That this House disapproves of the Mines and Minerals (Regulation and Development) Amendment Ordinance, 1994, (No. 2 of 1994) promulgated by the President on January 25, 1994."

After discussion as indicated in para 9 below, on the Resolution, the House divided; Ayes **58; Noes **114. The Resolution was accordingly negatived.

^{*} Discussed together.

^{**} Subject to correction.

9. Government Bill-Passed

The Mines and Minerals (Regulation and Development) Amendment Bill, 1994.

The motion for consideration of the Bill was moved by Shri Balram Singh Yadav.

The following members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the Bill:—

(1) Shri Guman Mal Lodha

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.21 P.M.)

- (2) Shri Ramesh Chennithala
- (3) Shri Syed Shahabuddin
- (4) Shri Premchand Ram
- (5) Shri Vijay Kumar Yadav
- (6) Maj. D.D. Khanoria
- (7) Shri Sriballav Panigrahi
- (8) Prof. Malini Bhattacharya
- (9) Shri Nitish Kumar
- (10) Shri Bolla Bulli Ramaiah
- (11) Shri Sivaji Patnaik
- (12) Shri Chitta Basu
- (13) Shri Dau Dayal Joshi
- (14) Shri Srikanta Jena
- (15) Shri Ramashray Prasad Singh
- (16) Shri Haradhan Roy
- (17) Shri Nawal Kishore Rai
- (18) Shri Tej Narayan Singh
- (19) Shri Devendra Prasad Yadav
- (20) Shri Brahma Nand Mandal
- (21) Shri Upendra Nath Verma
- (22) Shri K.H. Muniyappa

^{*} Discussed together.

Shri Balram Singh Yadav replied to the debate.

Shri Bhogendra Jha spoke (by way of reply to his Statutory Resolution.)

On the motion for consideration of the Bill, the House divided; Ayes 115; Noes 56. The motion was accordingly adopted and clauseby-clause consideration of the Bill was taken up.

Clause 2 was adopted.

On clause 3, the House divided: *Ayes 115; *Noes 57. Clause 3 was accordingly adopted.

On clause 4, the House divided; Ayes 115; Nocs 47: Clause 4 was accordingly adopted.

On clause 5, the House divided: *Ayes 114; *Noes 58: Clause 5 was accordingly adopted.

Clause 6 to 11 were adopted.

On clause 12, the House divided: Ayes 113; Noes 57: Clause 12 was accordingly adopted.

Clause 13 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Balram Singh Yadav.

The following Members took part in the debate:—

- (1) Shri Basudeb Acharia
- (2) Shri Nirmal Kanti Chatterjee
- (3) Dr. Laxminarain Pandey
- (4) Shri Balram Singh Yadav

On the motion the House divided: Ayes 116; Noes 51.

The motion was adopted and the Bill was accordingly passed.

10. Statutory Resolution:—Under Consideration

Time recommended by Government: Hours.

Time taken: 07 Mts.

Time taken: Balance:

1 Hour 53 Mts.

Subject to correction.

[&]quot; Discussed together.

(Amendment) Ordinance, 1994 (No. 5 of 1994) promulgated by the President on January 31, 1994."

*11. Government Bill-Under Consideration

The Banking Regulation (Amendment) Bill, 1994, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. Abrar Ahmed.

Discussion was not concluded.

8.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th March, 1994)

C.K. JAIN, Secretary-General.

[•] Discussed together.

(15

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, March 17, 1994/Phalguna 26, 1915 (Saka)

No. 273 V

11 A.M.

1. Starred Questions

Starred Question Nos. 281—284 were orally answered. Replies to Starred Ouestion Nos. 285—300 were laid on the Table.

2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Exter Affairs was orally answered and supplementaries thereon were or answered.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3108—3133, 3135—3143, 3145—3219, 3221—3248, 3250—3310 and 3312—3342 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development, for the year 1994-95.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 1994-95.

- (3) A copy of the Report (Hindi and English versions) of the Committee of Parliament on Official Language—(Part-5)—(Chapters 1-14 and Annexures)—1992 under sub-section (3) of section 4 of the Official Language Act, 1963.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1992-93.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopacdically Handicapped, Calcutta, for the year 1992-93.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rchabilitation Training and Research, Cuttack, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1992-93.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council, New Delhi, for the year 1992-93.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rehabilitation Council of India, New Delhi, for the year 1992-93.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1992-93.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 1994-95.

- (17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 1994-95.
- (18) A copy of the Detailed Demands for the Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 1994-95.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for the year 1994-95.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 1994-95.
- (21) A copy of the Notification No. G.S.R. 757(E) (Hindi and English versions) published in Gazette of India dated the 18th December, 1993 appointing the 18th day of December, 1993, as the date on which the Extradition (Amendment) Act, 1993 shall come into force issued under sub-section (3) of section 1 of the said Act.
- (22) A copy of the Notification No. G.S.R. 790(E) (Hindi and English versions) published in Gazette of India dated the 30th December, 1993 containing the Extradition Treaty between the Government of the Republic of India and the Government of the United Kingdom of Great Britain and Northern Ireland under section 35 of the Extradition Act, 1962.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Punc, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Naturopathy, Pune, for the year 1991-92.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga

- and Naturopathy, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Research in Yoga and Naturopathy, New Delhi, for the year 1991-92.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1992-93.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1992-93.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 1994, passed by Lok Sabha on the 9th March, 1994.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1994, passed by Lok Sabha on the 9th March, 1994.

- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation (Vote on Account) Bill, 1994, passed by Lok Sabha on the 9th March, 1994.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation Bill, 1994, passed by Lok Sabha on the 9th March, 1994.
- (5) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation (Vote on Account) Bill, 1994, passed by Lok Sabha on the 9th March, 1994.
- (6) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation Bill, 1994, passed by Lok Sabha on the 9th March, 1994.

6. Observation by Speaker

The Speaker informed that on 9 March, 1994 a notice had been received from the Assistant Registrar of the Supreme Court of India in the matter of Writ Petition (Civil) No. 246 of 1993, requiring the Secretary-General, Lok Sabha, to appear before the Supreme Court personally or through counsel to show cause against the admission of the Writ Petition. The Writ Petition sought to challenge, *inter-alia*, the constitutional validity of section 8A of the Salary, Allowances and Pensions of Members of Parliament Act, 1954 as amended till 1982 vide the Salary, Allowances and Pensions of Members of Parliament (Amendment) Act, 1982.

As per well-established practice and convention of the House, the Secretary-General, Lok Sabha, had been asked not to respond to the notice. The Minister of State in the Ministry of Law, Justice and Company Affairs was being requested to take such action as he might deem fit to apprise the Supreme Court of India of the correct constitutional position and the well-established conventions of the House.

7. Report of Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the Sixty-Third Report (Hindi and English versions) of the Public Accounts Committee on Action Taken on 10th Report (10th Lok Sabha) on Export Processing Zones.

8. Report of Committee on Public Undertakings

Shri Ramesh Chennithala presented the Twenty-eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Third Report (Tenth Lok Sabha) on Tea Trading Corporation of India Limited — Setting up of a Joint Venture Company, Export Contracts and Irregular Payment of Advances.

9. Report and Minutes of Standing Committee on Energy

Shri Jaswant Singh presented the Third Report (Hindi and English versions) of the Standing Committee on Energy on the Subject, 'Energy for 90's and beyond: Prospects, Reality and Challenges' and the Minutes of the sittings of the Committee/Sub-Committee relating thereto.

10. Report of the Standing Committee on Home Affairs

Shri Kirip Chaliha laid the Seventh and Eighth Reports (Hindi and English versions) of the Committee on Home Affairs on the Working of the Central Bureau of Investigation and the Central Vigilance Commission, and the Specified Areas (Issue of Identity Cards to Residents) Bill, 1993, respectively.

11. Evidence Tendered before the Standing Committee on Home Affairs

Shri Kirip Chaliha laid on the Table a copy of the Evidence tendered before the Committee on Home Affairs on the Working of the Central Bureau of Investigation and the Central Vigilance Commission.

12. Report of the Standing Committee on Science and Technology, Environment and Forests

Shri Radhika Ranjan Pramanik laid on the Table a copy (Hindi and English versions) of the Seventh Report of the

Standing Committee on Science and Technology, Environment and Forests on the Annual Report (1992-93) of the Department of Ocean Development.

13. Statement by Minister

The Minister of State in the Ministry of Urban Development made statement correcting the reply given on December 23, 1993 to Starred Question No. 316 by Sarvashri Mahesh Kanodia and Shankersinh Vaghela regarding irrigation in tribal areas.

14. The Budget (General) - 1994-95

Demands for Grants Nos. 1 to 27, 29, 30, 32 to 90, 92 and 94 to 98 in respect of Budget (General) for 1994-95.

All the Demands for Grants on Account Nos 1 to 27, 29, 30, 32 to 90, 92 and 94 to 98 (both Revenue Account and Capital Account) in respect of Budget (General) 1994-95 for the amounts shown under column 5 of the Printed List of Demands for Grants on Account (General) for 1994-95 were voted in full.

15. Supplementary Demands for Grants (General) - 1993-94

Supplementary Demands for Grants Nos. 1, 2, 4 to 7, 9 to 22, 24 to 26, 33 to 36, 38 to 53, 55, 57, 58, 60 to 64, 66, 68, 71, 72, 74 to 80, 83, 84, 86, 88 to 90 and 95 to 99 in respect of Budget (General) for 1993-94.

All the Supplementary Demands for Grants Nos. 1, 2, 4 to 7, 9 to 22, 24 to 26, 33 to 36, 38 to 53, 55, 57, 58, 60, to 64, 66, 68, 71, 74 to 80, 83, 84, 86, 88 to 90 and 95 to 99 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the Printed List of Supplementary Demands for Grants (General) for 1993-94 were voted in full.

16. Government Bill - Introduced

The Appropriation (Vote on Account) Bill, 1994.

17. Government Bill - passed

The Appropriation (Vote on Account) Bill, 1994.

The motion for consideration moved by Shri Manmohan Singh was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh

The motion was adopted and the Bill was passed.

18. Government Bill - Introduced

The Appropriation Bill, 1994.

19. Government Bill - passed

The Appropriation Bill, 1994.

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

The following members took part in the debate:—

- (1) Shri Nirmal Kanti Chatterjee
- (2) Shri Nitish Kumar
- (3) Shri Ram Naik

Shri Manmohan Singh replied to the debate.

The motion for consideration was adopted and the Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.17 P.M.)

20. Matters Under Rule 377

- (1) Shri K. Pradhani raised a matter regarding need to issue directives to States to ban country liquor in Scheduled Areas.
 - (2) Dr. Viswanatham Kanithi raised a matter regarding need to

enhance the amount paid by General Insurance Corporation of India to fire victims in the country.

- (3) Shri Ram Nihore Rai raised a matter regarding need to start teaching activity at Dr. Bhimrao Ambedkar University in Lucknow.
- (4) Shri Manabendra Shah raised a matter regarding need to sanction the proposal of Uttar Pradesh Government and provide funds for development of tourist places in Garhwal region.
- (5) Shri Surendra Pal Pathak raised a matter regarding need for conversion of Shahabad telephone exchange in U.P. into electronic exchange and provide STD facility.
- (6) Shri Naval Kishorc Rai raised a matter regarding need to lay rail line between Muzaffarpur and Sitamarhi in Bihar.
- (7) Shri T.J. Anjalose raised a matter regarding need to evolve a Central Welfare Scheme for traditional fishermen.
- (8) Shri Chitta Basu raised a matter regarding need for formation of a special screening Committee to scrutinise the claims for pension for all participants of Goa Freedom struggle.
- (9) Shri E. Ahmed raised a matter regarding need for setting up of an Audio Visual Research Centre at Calicut University.
- *21. Statutory Resolution—Negatived

Time recommended by Government: 2 Hrs.

Time taken : 6 Hours. 03Mts.

Discussion on the following Resolution moved by Shri Rajvir Singh on the 16th March, 1994, continued:—

"That this House disapproves of the Banking Regulation (Amendment) Ordinance, 1994 (No. 5 of 1994) promulgated by the President on January 31, 1994."

After discussion as indicated in para 22 below, on the Resolution, the House divided;

@Ayes 48;

@Noes 158. The Resolution was accordingly negatived.

^{*} Discussed together.

[@] Subject to correction.

*22. Government Bill-Passed

The Banking Regulation (Amendment) Bill, 1994, as passed by Rajya Sabha.

Combined discussion on the motion for consideration of the Bill moved by Dr. Abrar Ahmed on the 16th March, 1994 and Resolution (vide para 21 above) continued.

The following members took part in the debate:—

- (1) Shri Rajvir Singh
- (2) Kum. Mamata Bancrice
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri Brahma Nand Mandal
- (5) Shri Kodikkunnil Suresh
- (6) Prof. K. Venkatagiri Gowda
- (7) Prof. Susanta Chakraborty
- (8) Shri Mumtaz Ansari
- (9) Shri P.C. Chacko
- (10) Shri Chetan P.S. Chauhan
- (11) Shri Tej Narayan Singh
- (12) Shri Prithviraj D. Chavan
- (13) Shri Venkateswarlu Ummareddy
- (14) Shri Chitta Basu
- (15) Shri A. Charles
- (16) Shri Ramashray Prasad Singh
- (17) Shri R. Jeevarathinam
- (18) Shri Ram Kapse
- (19) Shri Ram Kripal Yadav
- (20) Dr. Vasant Pawar
- (21) Shri Vishwanth Shastri
- (22) Shri Sycd Shahabuddin
- (23) Shri Shiv Raj Singh Chauhan
- (24) Shri Devendra Prasad Yadav
- (25) Shri Oscar Fernandes

Dr. Abrar Ahmed replied to the debate.

Shri Rajvir Singh spoke (by way of reply to his Statutory Resolution.)

The motion for consideration was adopted and clause-by-clause

^{*}Discussed together.

consideration of the Bill was taken up.

On clause 2, the House divided: £Ayes 155; £ Nocs 38: Clause 2 was accordingly adopted.

Clause 3 to 11 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted. The moiton that the Bill be passed was moved by Dr. Abrar Ahmed.

Shri Bhogendra Jha took part in the debate.

On the motion the House divided: £Ayes 156; £Nocs 37.

The motion was adopted and the Bill was accordingly passed.

8.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th March, 1994)

C.K. JAIN, Secretary-General.

7

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, March 18, 1994/Phalguna 27, 1915 (Saka)

No. 274

11 A.M.

1. Starred Questions

Starred Question Nos. 301—305 were orally answered. Replies to Starred Question Nos. 306—320 were laid on the Table.

2. Short Notice Ouestion

Short Notice Question No. 2 addressed to the Minister of Human Resource Development was orally answered and supplementaries thereon were also answered.

3. Unstarred Ouestions

Replies to Unstarred Question Nos. 3343—3506 and 3508—3575 were laid on the Table.

4. Homage to Memory of I.N.A. Martyrs

Sarvashri Saifuddin Choudhury, Atal Bihari Vajpayee, Sharad Yadav, Chitta Basu, Lokanath Choudhury, Yaima Singh Yumnam, Vidyacharan Shukla and the Speaker made references on the 50th Anniversary of the Indian National Army's crossing the Burma-India Border and paid homage to the memory of the martyrs of the Indian National Army.

Thereafter, Members stood in silence for a short while in memory of the martyrs of the Indian National Army.

5. Announcement by Speaker

The Speaker made the following announcement:—

"At the meeting of Leaders of Parties/Groups, it has been decided that the House may sit on Tuesday, the 29th and Wednesday, the 30th March, 1994, to discuss the Final Act embodying the results of the Uruguay round of multilateral trade negotiations."

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1994-95.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation and Tourism for the year 1994-95.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 1994-95.
- (4) A copy of the Tea (Distribution and Export) Control (Amendment) Order, 1993 (Hindi and English versions) published in Notification No. S.O. 998(E) in Gazette of India dated the 21st December, 1993 issued under section 30 of the Tea Act, 1953.
- (5) A copy of the Apprenticeship (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 497 in Gazette of India dated the 9th October, 1993 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (6) A copy of the Notification No. S.O. 2143 (Hindi and English versions) published in Gazette of India dated the 9th October, 1993 containing Order indicating the Designated trades and the ratio of apprentices to workers other than unskilled workers in the trade issued under section 8 of the Apprentices Act, 1961.
- (7) A copy of the Notification No. S.O. 2144 (Hindi and English versions) published in Gazette of India dated the 9th October, 1993 specifying the trades as designated trades for the purpose

- of the Apprentices Act, 1961 issued under section 2 of the said Act.
- (8) A copy of the Cine-Workers Welfare Cess (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 11(E) in Gazette of India dated the 10th January, 1994 under sub-section (3) of section 10 of the Cine-Workers Welfare Cess Act. 1981.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education, Nagpur, for the year 1992-93.
- (10) A copy of the Errata* (Hindi and English versions) to the Detailed Demands for Grants for the Ministry of Labour for the year 1994-95.
- (11) A copy of the Central Motor Vehicles (Third Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 799(E) in Gazette of India dated the 30th December, 1993, under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 753(E) published in Gazette of India dated the 15th December, 1993 approving the Visakhapatnam Port Trust Employees (Allotment of Residences) Amendment Regulations, 1993.
 - (ii) G.S.R. 10(E) published in Gazette of India dated the 7th January, 1994 approving the Jawaharlal Nehru

[•] The Detailed Demands for Grants for the Ministry of Labour was laid on the Table on the 4th March, 1994.

- Port Trust Employees (Medical Attendance and Treatment) Regulations, 1993.
- (iii) G.S.R. 704(E) published in Gazette of India dated the 12th November, 1993 approving the Visakhapatnam Port Employees (General Provident Fund) Regulations, 1993.
- (iv) G.S.R. 719(E) published in Gazette of India dated the 25th November, 1993 approving the Bombay Port Trust (Recruitment of Heads of Departments) Regulations, 1993.
- (v) G.S.R. 70(E) published in Gazette of India dated the 7th February, 1994 approving the Kandla Port Trust Employees (Festival Advance) Amendment Regulations, 1994.
- (vi) G.S.R. 89(E) published in Gazette of India dated the 10th February, 1994 containing the Corrigendum to the Notification No. G.S.R. 845(E) dated the 3rd November, 1992.
- (vii) G.S.R. 39(E) published in Gazette of India dated the 28th January, 1994 approving the Mormugao Port Employees (Leave) (Amendment) Regulations, 1994.
- (viii) G.S.R. 715(E) published in Gazette of India dated the 23rd November, 1993 containing corrigendum to Mormugao Port Employees' (Acceptance of employment after Retirement) (First Amendment) Regulations, 1992 published in Notification No. G.S.R. 899(E) dated the 27th November, 1992.
 - (ix) G.S.R. 50(E) published in Gazette of India dated the 1st February, 1994 approving the New Mangalore Port Trust Employees (Contributory outdoor and indoor Medical Benefit after Retirement) Amendment Regulations, 1994.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for the year 1994-95.

- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1992-93.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi for the year 1992-93.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1992-93.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1992-93.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1992-93.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Notification No. S.O. 7(E) (Hindi and English versions) published in Gazette of India dated the 6th January, 1994, notifying the United Pulp and Paper Mills Limited,

- Hoshiarpur, as a mill producing newsprint under subsection (6) of section 3 of the Essential Commodities Act, 1955.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1992-93.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings Act, 1970:—
 - (i) The Bank of Baroda Officers' Service (Amendment Regulations, 1990 published in Notification No. HO-OSR & IR-A-10/16-1029 in Gazette of India dated the 25th September, 1993.
 - (ii) The Indian Bank Officers' Service (Amendment) Regulations, 1993 published in Gazette of India dated the 4th September, 1993.
 - (iii) The Dena Bank (Officers') Service (Amendment) Regulations, 1992 published in Gazette of India dated the 20th March, 1993.
 - (iv) The UCO Bank (Officers') Service Amendment Regulations, 1992 published in Notification No. OSR/1/1992 in Gazette of India dated the 16th May, 1992.
 - (v) The Union Bank of India (Officers') Service

- Regulations, 1979 published in Notification No. OSR/8 in Gazette of India dated the 27th February, 1993.
- (vi) The Bank of Maharashtra (Officers') Service (Amendment) Regulations, 1992 published in Notification No. AXI/ST/OSR/9502 in Gazette of India dated the 28th November, 1992.
- (vii) The Canara Bank (Officers') Service (Amendment) Regulations, 1979 published in Notification No. PIWPM:12420:71:RAO in Gazette of India dated the 6th February, 1993.
- (viii) The Union Bank of India (Officers') Service Regulations, 1979 published in Notification No. OCR/7 in Gazette of India dated the 12th December, 1993.
 - (ix) The 'ÚCO Bank (Officers') Service (Amendment) Regulations, 1991 published in Notification No. PER/PCR/91/5122 in Gazette of India dated the 18th January, 1992.

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- (x) The Syndicate Bank (Officers') Service (Amendment) Regulations, 1992 published in Notification No. 1087/0090/S/PD:IRD in Gazette of India dated the 30th January, 1993.
- (xi) The Allahabad Bank (Officers') Service (Amendment) Regulations, 1992 published in Notification No. HO/Legal/X-29/0646 in Gazette of India dated the 19th September, 1992.
- (xii) The Bank of Baroda (Officers') Service (Amendment) Regulations, 1992 published in Notification No. HO-OSR & IR-A/10/9/657 in Gazette of India dated the 24th July, 1993.
- (xiii) The Bank of Maharashtra (Officers') Service (Amendment) Regulations, 1993 published in Notification No. AX-VST/OSR/2775/93 in Gazette of India dated the 17th April, 1993.
- (xiv) The Amendments to Punjab National Bank (Officers')
 Service Regulations, 1979 published in Gazette of India
 dated the 12th December, 1992.

- (xv) The Canara Bank Officer Employees' (Conduct) (Amendment) Regulations, 1993 published in Notification No IRS:1:1872:DRD dated the 9th October, 1993.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-seciton (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
 - (i) The Vijaya Bank (Officers') Service (First Amendment) Regulations, 1982 published in Notification No.571 in Gazette of India dated the 6th March, 1993.
 - (ii) The Oriental Bank of Commerce (Officers') Service Amendment Regulations, 1992 published in Notification No. 3915 in Gazette of India dated the 9th January, 1993.
 - (iii) The Punjab and Sind Bank (Officers') Service (Amendment) Regulation, 1993 published in Notification No. PS/STAFF/OSR-1993 in Gazette of India dated the 4th February, 1993.
 - (iv) The Oriental Bank of Commerce (Officers') Service Amendment Regulations, 1990 published in Notification No. 3910 in Gazette of India dated the 5th April. 1990.
 - (v) The Andhra Bank (Officers') Service Amendment Regulations, 1991 published in Notification No. 666/3/A-1/292 in Gazette of India dated the 21st August, 1991.
 - (vi) The Corporation Bank (Officers') Service (Amendment) Regulations, 1993 published in Notification No. HRD: IR: 89: 013: 93 in Gazette of India dated the 27th February, 1993.
- (31) A copy of the Notification No. PF/LEG-26/92 (Hindi and English versions) published in Gazette of India dated the 20th March, 1993 making certain amendments to the Export-Import Bank Officers' Service Regulations, 1982 under subsection (3) of section 39 of the Export-Import Bank of India Act, 1981.
- (32) A copy each of the following Notifications (Hindi and English

- versions) under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959:—
- (i) Notification No. SBD No. 14/1993 published in Gazette of India dated the 9th October, 1993 approving certain amendments to Regulation 14(1)(a)(iii) of the State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra/Travancore Employees' Provident Fund Regulations.
- (ii) Notification No. 16/1991 published in Gazette of India dated the 9th November, 1991 approving amendment in Sub-Regulation 8(1) of the State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra/Travancore Employees' Provident Fund Regulations.
- (iii) Notification No. 18/1991 published in Gazette of India dated the 9th November, 1991 approving amendment in Regulation 15 of the State Bank of Bikaner and Jaipur / Hyderabad/Indore / Mysore/Patiala / Saurashtra/Travancore Employees' Provident Fund Regulations.
- (iv) Notification No. 3/1992 published in Gazette of India dated the 25th January, 1992 approving amendment in Sub-Regulation 12(2) of the State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/Patiala/Saurashtra/Travancore Employees' Provident Fund Regulations.
- (33) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 738(E) published in Gazette of India dated the 8th December, 1993 together with an explanatory memorandum seeking to grant exemption from customs duty on goods imported for testing by IIT's, DRDO, CSIR, CPRI and any other approved test centre.
 - (ii) G.S.R. 780(E) published in Gazette of India dated the 27th December, 1993 together with an explanatory memorandum seeking to extand the validity of the

- notification No. 175/93-Customs, dated the 19th October, 1993 upto 31st March, 1994.
- (iii) G.S.R. 786(E) published in Gazette of India dated the 28th December, 1993 together with an explanatory memorandum seeking to withdraw the exemption from additional duty of Customs in respect of tyres and tubes when imported as spares for servicing of aeroplanes without changing basic customs duty of 3 percent to engine and engine parts, aeroplane parts and tyres and tubes for aeroplane.
- (iv) G.S.R. 798(E) published in Gazette of India dated the 30th December, 1993 together with an explanatory memorandum making certain amendments to the notification No. 128/93-Cus.. dated the 8th June, 1993.
- (v) G.S.R. 12(E) published in Gazette of India dated the 10th January, 1994 together with an explanatory memorandum seeking to revise the preferential rates of duty in respect of goods imported from Bangkok Agreement countries.
- (vi) G.S.R. 13(E) published in Gazette of India dated the 10th January, 1994 together with an explanatory memorandum seeking to revise the preferential rates of duty in respect of goods imported from Bangladesh under the Bangkok Agreement.
- (vii) G.S.R. 19(E) published in Gazette of India dated the 12th January, 1994 together with an explanatory memorandum seeking to reduce the basic customs duty on Petroleum gases and other gaseous hydrocarbons from 85 percent to 25 percent.
- (viii) G.S.R. 86(E) published in Gazette of India dated the 8th February, 1994 together with an explanatory memorandum making certain amendments to Notification No. 161/92-Cus., dated the 20th April, 1992.
 - (ix) S.O. 205(E) published in Gazette of India dated the 25th February, 1994 together with an explanatory memorandum

- regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (x) S.O. 206(E) published in Gazette of India dated the 25th February, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xi) G.S.R. 312(E) published in Gazette of India dated the 11th March, 1994 together with an explanatory memorandum seeking to impose antidumping duty on Bisphenol-A originating from Japan at the rate of rupees seven thousand four hundred seventy seven per tonne.
- (xii) G.S.R. 119(E) to G.S.R. 212(E) published in Gazette of India dated the 1st March, 1994 together with an explanatory memorandum regarding Customs duty changes and exemption in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1994.
- (34) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 779(E) published in Gazette of India dated the 27th December, 1993 together with an explanatory memorandum seeking to extend the validity of Notification No. 97/93-CE, dated the 19th October, 1993 upto 31st March, 1994.
 - (ii) G.S.R. 781(E) published in Gazette of India dated the 27th December, 1993 together with an explanatory memorandum prescribing the excise duty on goods produced or manufactured in 100 percent export oriented units or Free Trade Zone and allowed to be sold in India (including waste and scrap) at the rate of 50 percent of the duties of Customs leviable on like goods when imported into India provided that the said amount is not less than the excise duty leviable on goods produced or manufactured in a unit located in the Domestic Tariff Area.
 - (iii) G.S.R. 782(E) published in Gazette of India dated the 27th December, 1993 together with an explanatory memorandum

- making certain amendments to the Notification No. 91/93-CE, dated the 2nd July, 1993.
- (iv) G.S.R. 783(E) published in Gazette of India dated the 27th December, 1993 together with an explanatory memorandum regarding exemption to rags, trimmings and tailor cuttings arising in the course of manufacture of readymade garments, produced or manufactured in a hundred per cent export oriented undertaking or a free trade zone and cleared to domestic tariff area from the whole of the duty of excise leviable thereon with certain conditions.
- (v) G.S.R. 787(E) published in Gazette of India dated the 28th December, 1993 together with an explanatory memorandum making certain amendments to the Notification No. 31/93-CE, dated the 28th February, 1993.
- (vi) G.S.R. 49(E) published in Gazette of India dated the 1st February, 1994 together with an explanatory memorandum seeking to increase the clearance limit in any financial year from 1,98,000 to 2,20,000 tonnes.
- (vii) G.S.R. 284(E) published in Gazette of India dated the 1st March, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 150/81-CE, dated the 29th July, 1981.
- (viii) G.S.R. 213(E) to G.S.R. 283(E) published in Gazette of India dated the 1st March, 1994 together with an explanatory memorandum regarding Central Excise duty changes and exemption in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1994.
- (35) A copy of the Notification No. 4 (Hindi and English versions) published in Gazette of India dated the 21st March, 1992 making certain amendments to the Reserve Bank of India Pension Regulations, 1990, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (36) A copy of the Industrial Finance Corporation (Amendment)

- Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 443(E) in Gazette of India dated the 7th June, 1993 under sub-section (2) of section 42 of the Industrial Finance Corporation Act, 1948.
- (37) A copy of the Notification No. G.S.R. 444(E) (Hindi and English versions) published in Gazette of India dated the 7th June, 1993 appointing the 1st day of July, 1993 as the date on which the undertaking of the corporation shall be transferred to and vest in the company issued under section 3 of the Industrial Finance Corporation (Transfer of Undertaking and Repeal) Act, 1993.
- (38) A copy of the Notification No. G.S.R. 87(E) (Hindi and English versions) published in Gazette of India dated the 9th February, 1994 notifying the Kisan Vikas Patra in denomination of Rupees Fifty Thousand issued under section 12 of the Government Savings Certificates Act, 1959.
- (39) A copy of the Notification No. F. No. 15/2/93-NS.II (Hindi and English versions) published in Gazette of India dated the 18th February, 1994 making certain amendments in the Deposit Scheme for Retiring Government Employees, 1989.
- (40) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariat of the President and Vice-President and Union Public Service Commission for the year 1994-95.
- (41) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 1994-95.
- (42) A Copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1992-93, alongwith

- Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1988-89.
 - (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (a)(i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1992-93, alongwith Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Darjeeling, for the year 1992-93, alongwith Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Pondicherry Institute of Hospitality Crafts, Pondicherry, for the year 1992-93, alongwith Audited Accounts.
 - (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering and Nutrition, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes of Hotel Management Catering and Nutrition at Delhi, Calcutta and Foodcraft Institute at Darjeeling and Pondicherry Institute of Hospitality crafts, Pondicherry and National Council for Hotel Management and Catering Technology, New Delhi for the year 1992-93.
- (47) Statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (46) above.

7. Reports of Committee on Public Undertakings

Shri Ramesh Chennithala presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:

- (1) Twenty-Ninth Report on Action Taken by Government on the recommendations contained in their Ninth Report (Tenth Lok-Sabha) on Litigations pending for settlement in Public Undertakings.
- (2) Thirtieth Report on Action Taken by Government on the recommendations contained in their Twenty-third Report (Tenth Lok Sabha) on State Trading Corporation of India Limited—Import of Newsprint.

8. Report of Standing Committee on Energy

Shri Jaswant Singh presented the Fourth Report (Hindi and English versions) of the Standing Committee on Energy on the subject, 'Nuclear Plant Safety and Spent Fuel Management."

9. Matters under Rule 377

- (1) Prof. (Smt.) Savithiri Lakshmanan raised a matter regarding need to allocate more funds for telecommunications development in Kerala.
 - (2) Shri Anantrao Deshmukh raised a matter regarding need to

extend Monopoly Cotton Procurement Scheme in Maharashtra for a further period of ten years.

- (3) Shri Sriballav Panigrahi raised a matter regarding for early construction of Sambalpur-Talcher railway line in Orissa.
- (4) Shri Prithviraj D. Chavan raised a matter regarding need to start NCC air-wing battalion in Kerad in Maharashtra for better use of air-strip there.
- (5) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to issue a commemorative stamp in the memory of late Shri Hemwati Nandan Bahuguna.
- (6) Shri Ram Prasad Singh raised a matter regarding need for construction of a railway overbridge at Dalmianagar in Bihar.
- (7) Shri Muhi Ram Saikia raised a matter regarding need to hold negotiations with the Joint Action Committee of Kendriya Vidyalaya Sangathan Associations of employees about their charter of demands.
- (8) Shri Prabhu Dayal Katheria raised a matter regarding need to extend Orraia gas pipe line to Ferozabad, Shikohabad and Agra, in Uttar Pradesh.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.18 P.M.)

10. The Budget (General)-1994-95

Time recommended by Govt. 10 Hrs.
Time taken : 6 Hrs. 55 Mts.
Balance : 3 Hrs. 05 Mts.

General discussion on the Budget (General) for 1994-95 commenced.

The following members took part in the debate:—

- (1) Shri Ram Kapse
- (2) Shri Murli Deora
- (3) Shri Sharad Yadav
- (4) Prof. Susanta Chakraborty
- (5) Shri Lokanath Choudhury
- (6) Shri P.G. Narayanan
- (7) Shri Ramesh Chennithala
- (8) Shri Kashiram Rana

- (9) Shri H.D. Devegowda
- (10) Shri Praful Manoharbhai Patel
- (11) Dr. (Smt.) Padma
- (12) Shri Sobhanadreeswara Rao Vadde

The discussion was not concluded.

9.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 19th March, 1994).

C.K. JAIN, Secretary-General.

Corrigenda

In Bulletin-Part I No. 273 dated 17 March, 1994:-

Page No. 8-

Item No. 14—Line 2—for 'Demands for Grants'
read 'Demands for Grants on Account'

Item No. 15-Line 7 After '71' insert '72'

Page-11-

Item No. 22—At Sl. No. 21 for 'Vishwanth Shastri'
read 'Vishwa Nath Shastri'

MGIP(PLU)MRND-7994LS-18.3.1994.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Saturday, March 19, 1994/Phalguna 28, 1915 (Saka)

No. 275 V

11.01 A.M.

1. Statement by Minister

The Minister of State in the Ministry of Human Resource Development (Department of Youth Affairs and Sports) made a statement regarding Shri Jagjit Singh, former Olympian and an Arjuna Award winner.

2. Paper Laid on the Table

A statement (Hindi and English versions) correcting the reply given on the 3rd March, 1994 to Unstarred Question No. 1461 by Shri Ankushrao Raosaheb Tope regarding Citizens Charter for Health and giving reasons for delay in correcting the reply was laid on the Table of the House.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 17th March, 1994, Rajya Sabha agreed without any amendment to the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill, 1994, passed by the Lok Sabha on the 15th March, 1994.
- (2) That at its sitting held on the 17th March, 1994, Rajya Sabha agreed without any amendment to the Coffee (Amendment) Bill, 1994, passed by the Lok Sabha on the 15th March, 1994.

- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1994, passed by the Lok Sabha on the 17th March, 1994.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1994, passed by the Lok Sabha on the 17th March, 1994.
- (5) That at its sitting held on the 17th March, 1994, Rajya Sabha agreed without any amendment to the Mines and Minerals (Regulation and Development) Amendment Bill, 1994, passed by the Lok Sabha on the 16th March, 1994.

4. Matters Under Rule 377

- (1) Shri Rama Krishna Konathala raised a matter regarding need to include Polavaran Multi-purpose Irrigation Project on river Godavari in Anadhra Pradesh in the Central Schemes.
- (2) Shri Shravan Kumar Patel raised a matter regarding need to set up an industry at Hargarh near Sihora town in Sihora Tehsil in Madhya Pradesh.
- (3) Kumari Frida Topno raised a matter regarding need to set up technical institution in the tribal areas of eastern India to train tribal youth for employment in industries being set up there.
- (4) Smt. Krishnendra Kaur 'Deepa' raised a matter regarding need to allow ordinary ticket holders to travel in second class reserved compartments in trains during day time.
- (5) Shri Sivaji Patnaik raised a matter regarding need to open a divisional office of Life Insurance Corporation of India at Bhubaneswar in Orissa.
- (6) Shri P.C. Thomas raised a matter regarding need to devise ways for better utilisation of rubber so as to protect the interests of rubber growers.
- (7) Shri Jagat Vir Singh Drona raised a matter regarding need to connect Kanpur in UP with other important towns in the country by air service.

5. The Budget (General)-1994-95

Time recommended by Govt.: 10 Hrs.
Time taken: 13 Hrs. 21 Mts.

General discussion on the Budget (General) for 1994-95 continued:—

- (1) Shri Nirmal Kanti Chatterjee
- (2) Prof. Rita Verma
- (3) Smt. Geeta Mukherjee
- (4) Shri Chiranji Lal Sharma
- (5) Shri Rajesh Kumar
- (6) Shri Udaysingrao Gaikwad
- (7) Shri Girdhari Lal Bhargava
- (8) Prof. P. J. Kurien
- (9) Shri Tej Narayan Singh
- (10) Shri Chandulal Chandrakar
- (11) Shri Satyanarayan Jatiya
- (12) Shri Surya Narain Yadav
- (13) Shri Chitta Basu
- (14) Shri Datta Raghobaji Meghe
- (15) Shri Upendra Nath Verma
- (16) Shri Manoranjan Bhakta
- (17) Shri Mumtaz Ansari

The discussion was not concluded.

*6. Observation by Speaker Regarding Suspension of Rule 331G(a)

The Speaker made the following Observation:-

"The Rule 331G(a) provides that the Demands for Granbts shall be referred to the Standing Committees after the general discussion on the budget is over. It was expected that the general discussion would be over today. However, in view of the wishes of the Members, the general discussion would be continued after the recess also to give more time to the Members to express their views on the general principles involved in the budget. Hence, it has become necessary to suspend Rule 331G(a) and allow the reference of the Demands for Grants to the Standing Committee even before the general discussion is concluded so as to facilitate the examination of the

^{*}Made at 12.45 P.M.

Demands for Grants by the Standing Committees and to give the report on the same to the House to facilitate the Members discussing the Demands of Ministries separately."

The House agreed.

6.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th March, 1994).

C. K. JAIN, Secretary-General.

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, March 29, 1994/Chaitra 8, 1916 (Saka)

No. 276

11.01 A.M.

Discussion Under Rule 193

Time available: 2 Days (12 Hours) Time taken: 7 Hrs. 21 Mts. Balance: 4 Hrs. 39 Mts.

Shri Rupchand Pal raised a discussion on the Final Act Embodying the Results of the Uruguay Round of Multilateral Trade Negotiations.

The following Members took part in the debate:—

- (1) Shri Mani Shankar Aiyar
- (Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.33 P.M.)
 - (2) Shri Jaswant Singh
 - (3) Dr. Debi Prosad Pal
 - (4) Shri George Fernandes
 - (5) Shri Bhogendra Jha
 - (6) Shri Sobhanadrecswara Rao Vaddc

The discussion was not concluded.

7.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th March, 1994).

C.K. JAIN, Secretary-General.

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BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, March 30, 1994/Chaitra 9, 1916 (Saka)

No. 277

11.04 A.M.

1. Discussion under Rule 193

Time taken: 13 Hours 20 Minutes

Further Discussion on the Final Act Embodying the Results of the Uruguay Round of Multilateral Trade Negotiations raised by Shri Rupchand Pal on the 29th March, 1994, continued.

The following Members took part in the debate:-

- (1) Shri P.G. Narayanan
- (2) Shri Manmohan Singh
- (3) Shri Chandra Shekhar
- (4) Dr. Bal Ram Jakhar

(Lok Subha adjourned at 1.42 P.M. and re-assembled at 2.50 P.M.)

- (5) Shri Rabi Ray
- (6) Shri Pawan Kumar Bansal
- (7) Prof. Malini Bhattacharya
- (8) Shri Abdul Ghafoor
- (9) Shri Asht Bhuja Prasad Shukla
- (10) Shri Umrao Singh
- (11) Shri Nitish Kumar

Shri Pranab Mukherjee replied to the debate.

The discussion was concluded.

2. Statements by Ministers

- *(1) The Minister of Home Affairs made a statement regarding the article on R&AW published in the SUNDAY magazine on 27 March, 1994.
- **(2) The Minister of Commerce laid on the Table a copy of statement (Hindi and English versions) on important changes in the Export and Import Policy, 1992—97.
- ***(3) The Minister of State in the Ministry of Defence made a statement regarding the incident at 2, Field Ordnance Depot, Srinagar on 29 March, 1994.

3. Observation by Speaker

The Speaker made the following observation:—

"I have to inform the House that on 18 March, 1994, a notice has been received from the Assistant Registrar of the Supreme Court of India requiring me to show cause in connection with Transferred Case (Civil) No. 6 of 1994. The Transferred Case (Civil) No. 6 of 1994 inter-alia challenges the guidelines laid down by the Supreme Court with regard to the transfer of Judges from one High Court to another.

As per well established practice and convention of the House, I have decided not to respond to the notice. The Minister of State in the Ministry of Law, Justice & Company Affairs is being requested to take such action as he may deem fit to apprise the Supreme Court of India of the correct constitutional position and the well established conventions of the House."

6.30 P.M.

(Lok Subha adjourned till 11 A.M. on Monday, the 18th April, 1994)

C.K. JAIN, Secretary-General.

^{*}Made at 4.05 P.M.

^{**}Laid at 6.27 P.M.

^{***}Made at 6.28 P.M.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, April 18, 1994/Chaitra 28, 1916 (Saka)

No. 278 V

11 A.M.

1. Obituary References

The Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Ram Vilas Paswan, Somnath Chatterjee, Indrajit Gupta, Chitta Basu, P.G. Narayanan, E. Ahamed and Ram Sagar made references to the passing away of Shri Tara Chand Khandelwal, a sitting Member of Lok Sabha and Smt. Renu Chakravartty, a Member of First, Second and Third Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after Obituary references, Starred Questions could not be called for oral answer. SQ Nos. 321-340 put down in the Order Paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 3576—3578, 3580—3604, 3606—3686 and 3688—3812 will be printed in the Official Report for the day.

11.25 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th April, 1994)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, April 19, 1994/Chaitra 29, 1916 (Saka)

No. 279

11 A.M.

OUESTIONS

Due to uproarious scenes in the House, Starred Questions could not be called for oral answer. SQ Nos. 341—360 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 3813—3845, 3847—3867, 3869—3931 and 3933—4044 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.05 A.M. and re-assembled-at 12.05 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

12.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st April, 1994)

C. K. JAIN, Secretary-General.

MGIP(PLU)MRND-250LS-19.4.1994.

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, April 21, 1994/Vaisakha 1, 1916 (Saka)

No. 280 V

11 A.M.

1. Obituary references

The Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Sharad Yadav, Somnath Chatterjee, Indrajit Gupta, P.G. Narayanan, E. Ahamed and Sanat Kumar Mandal made references to the passing away of Shri Ram Prakash Chaudhary, a sitting Member of Lok Sabha and Shri Ravindra Pratap Singh, a Member of Sixth Lok Sabha and Major General Rajinder Singh Sparrow, a Member of Seventh and Eighth Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer, SQ. Nos. 361—380 put down in the Order Paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 4045—4062 and 4064—4281 will be printed in the Official Report for the day.

11.25 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd April, 1994)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 22, 1994/Vaisakha 2, 1916 (Saka)

No. 281 🗸

11 A.M

1. Starred Questions

Starred Question Nos. 381, 383, 385, 387, 391 and 392 were orally answered. Replies to Starred Question Nos. 382, 384, 386, 388—390 and 393—400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4282—4391 and 4393—4513 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the International Airports Authority of India (Employees Contributory Provident Fund and Family Pension Fund) Amendment Regulations, 1993 (Hindi and English versions) published in Notification No. PERS/1114/75—Vol. VI in Gazette of India dated the 9th March, 1993 under subsection (4) of section 37 of the International Airports Authority Act, 1971, together with an Explanatory Note thereon.
- (2) A copy of the Aircraft (First Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 20(E) in Gazette of India dated the 12th January, 1994 under

section 14A of the Aircraft Act, 1934 together with an Explanatory Note thereon.

- (3) A copy of the Thirty-First Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1990 to June, 1991.
- (4) An explanatory Note (Hindi and English versions) regarding delay in laying the above Report.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1992-93.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1992-93 under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Kochi, for the year 1992-93.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Financial Estimates and Performance Budget for the year 1994-95 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.

- (10) A copy of the Bombay Dock Workers (Regulation of Employment) Revocation Scheme, 1994 (Hindi and English versions) published in Notification No. S.O. 203(E) in Gazette of India dated the 25th February, 1994 under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.
- (11) A copy of the Notification No. S.O. 204(E) (Hindi and English versions) published in Gazette of India dated the 25th February, 1994 directing that all the powers and functions exercised or performed by the Bombay Dock Labour Board shall be exercised or performed by the Chairman, Bombay Port Trust, Bombay for a period of one year with effect from the 25th February, 1994 issued under sub-section (1) of section 6B of the Dock Workers (Regulation of Employment) Act. 1948.
- (12) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1991-92, alongwith Audited Accounts.
 - (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
 - (16) A copy of the Notification No. S.O. 893(E) (Hindi and English versions) published in Gazette of India dated the 25th November, 1993 specifying the ports of Okha, Bombay, Cochin, Madras, Visakhapatnam, Port Blair, Calcutta and Porbandar as "Specified Ports" for the purpose of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981 issued under section 2 of the said Act.
 - (17) A copy of the Notification No. S.O. 305(E) (Hindi and English versions) published in Gazette of India dated the 11th April, 1994 directing the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States, Union

- Territories/Commodity Board during the period from the 1st April, 1994 to the 30th September, 1994 (Kharif 1994 Season) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (18) A copy of the Consumer Protection (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 800(E) in Gazette of India dated the 30th December, 1993 under sub-section (1) of section 31 of the Consumer Protection Act, 1986.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Mineral and Metals Trading Corporation India, Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Mineral and Metals Trading Corporation India, Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1992-93.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India Union Government (No. 1 of 1994) (Commercial) for the year ended the 31st March, 1993 Review of Accounts.
 - (ii) Report of the Comptroller and Auditor General of India Union Government (No. 2 of 1994) (Commercial) for the

- year ended the 31st March, 1993 Comments on Accounts.
- (iii) Report of the Comptroller and Auditor General of India Union Government (No. 3 of 1994) (Commercial) for the year ended the 31st March, 1993 Audit Observations.
- (23) A copy of the Notification No. S.O. 223(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1994 containing President's Order regarding appointment of Shri Arun Sinha as Member—Secretary of the Finance Commission in place of Shri M.C. Gupta upto the 30th June, 1994 issued under article 280 of the Constitution.
- (24) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 118(E) published in Gazette of India dated the 28th February, 1994 together with an explanatory memorandum containing Corrigendum to the Notification No. G.S.R. 607(E) published in Gazette of India dated the 13th September, 1993.
 - (ii) G.S.R. 291(E) published in Gazette of India dated the 2nd March, 1994 together with an explanatory memorandum containing Corrigendum to the Notification No. G.S.R. 785(E) published in Gazette of India dated the 27th December, 1993.
 - (iii) G.S.R. 294(E) published in Gazette of India dated the 3rd March, 1994 together with an explanatory memorandum making certain amendments to Notification No. 208/77-Cus., dated the 1st October, 1977 so as to include Bhutan for giving duty drawback facility on exports of goods to Bhutan through Land Customs Stations of Darranga or Ultapani, subject to the payments for such goods being received in freely convertible currency.
 - (iv) G.S.R. 321(E) published in Gazette of India dated the 18th March, 1994 together with an explanatory memorandum making certain amendments to the Notifications mentioned in the table annexed with the notification.
 - (v) G.S.R. 393(E) published in Gazette of India dated the 21st

April, 1994 together with an explanatory memorandum making certain amendments to Notification No. 29/89-Cus., dated the 1st March, 1989 so as to prescribe basic customs duty of Rs. 55 per kg. and Rs. 50 per kg. as standard and preferential rates respectively for almonds in shell.

- (25) A copy of the Securities and Exchange Board of India (Annual Report) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 373(E) in Gazette of India dated the 7th April, 1994 under section 31 of the Securities and Exchange Board of India Act, 1992.
 - (26) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

 (1) Statement No. (2) Statement No. (3) Statement No. (4) Statement No. (5) Statement No. (6) Statement No. (7) Statement No. 	XXXVI XXXIII XXVII XXIII XX	 Seventh Session, 1986 Ninth Session, 1987 Eleventh Session, 1988 Second Session, 1990 Third Session, 1990 Sixth Session, 1990 Seventh Session, 1991 	Eighth Lok Sabha Ninth Lok Sabha
(8) Statement No.		- First Session, 1991	
(9) Statement No.	XVI	- Second Session, 1991	
(10) Statement No.	XIV	- Third Session, 1992	Tenth
(11) Statement No.	XII	- Fourth Session, 1992	Lok
(12) Statement No.	IX	- Fifth Session, 1992	Sabha
(13) Statement No.	VIII	- Sixth Session, 1993	
(14) Statement No.	IV	- Seventh Session, 1993	
(15) Statement No.	II	- Eighth Session, 1993	
(16) Statement No.	1	- Ninth Session, 1994	

- (27) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commission of Inquiry Act, 1952:—
 - (i) Report of the Single Member Commission of Inquiry headed by Justice George Vadakkel (Retired) to enquire

into the incident of Firing in Andrott (Lakshadweep) on the 23rd April, 1990.

- (ii) Action taken Note on the above Report.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Notification No. U-14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 5th March, 1994 making certain amendments to the Order published in Notification No. U-14011/160/89-Delhi(i) dated the 6th January, 1990 issued under section 490 of the Delhi Municipal Corporation Act, 1957.
- (30) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 1994-95, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (31) A copy of the Indo-Tibetan Border Police, Sub-Inspector (Compounder/Stores/Pharmacist) Recruitment (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 581 in Gazette of India dated the 27th November, 1993 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (32) A copy of the Insecticides (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 533(E) in Gazette of India dated the 6th August, 1993 under sub-section (3) of section 36 of the Insecticides Act, 1968 together with a Corrigendum thereto published in Notification No. G.S.R. 696(E) dated the 10th November, 1993.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1992-93.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the University Grants Commission (Recruitment) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 720(E) in Gazette of India dated the 26th November, 1993 under section 28 of the University Grants Commission Act, 1956.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Advanced Study, Shimla, for the year 1992-93.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1992-93.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1992-93.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1992-93.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1992-93.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Manav Sangrahalaya Samiti, Bhopal, for the year 1991-92 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Rashtriya Manav Sangrahalaya Samiti, Bhopal, for the year 1991-92.

- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Allahabad Museum Society, Allahabad, for the year 1991-92.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

4. Assent to Bills

SECRETARY-GENREAL laid on the Table the following nine Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Appropriation (Railways) Vote on Account Bill, 1994.
- (2) The Appropriation (Railways) Bill, 1994.
- (3) The Manipur Appropriation (Vote on Account) Bill, 1994.
- (4) The Manipur Appropriation Bill, 1994.
- (5) The Jammu & Kashmir (Vote on Account) Bill, 1994.
- (6) The Jammu & Kashmir Appropriation Bill, 1994.
- (7) The Banking Regulation (Amendment) Bill, 1994.
- (8) The Appropriation (Vote on Account) Bill, 1994.
- (9) The Appropriation Bill, 1994.

5. Report of the Committee on Private Members' Bills and Resolu-

Shri S. Mallikarjunaiah presented the Twenty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of the Business Advisory Committee

Shri Vidyacharan Shukla presented the Thirty-ninth Report of the Business Advisory Committee.

7. Reports of Estimates Committee

Dr. Krupasindhu Bhoi presented the following Reports:—

- (i) Thirty-Eighth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Fifth Report of the Estimates Committee (Tenth Lok Sabha) on the Ministry of External Affairs—Consular, Passport and Visa Division.
- (ii) Forty-Second Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Eighteenth Report of Estimates Committee (Tenth Lok Sabha) on the Ministry of Information and Broadcasting-Newsprint Policy.

8. Reports of Public Accounts Committee

Shri Nirmal Kanti Chatterjee presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (i) Sixty-Seventh Report on Action Taken on 2nd Report (Tenth Lok Sabha) relating to Uneconomic purchase of engines for Shaktiman vehicles.
- (ii) Sixty-Ninth Report on Action Taken on 44th Report (Tenth Lok Sabha) relating to Union Excise Duties—Non levy/short levy of duty due to incorrect grant of exemption—Motor vehicles.

9. Report of the Committee on Government Assurances

Shri Basudev Acharia presented the Twentieth Report (Hindi and English version) of the Committee on Government Assurances.

10. Report of Committee on Absence of Members from the Sittings of the House

Shri E. Ahamed presented the Sixth Report (Hindi and

English versions) of the Committee on Absence of Members from the Sittings of the House.

11. Reports and Minutes of the Standing Committee on Agriculture

Shri Nitish Kumar presented the Seventh, Eighth, Ninth, Tenrh and Eleventh Reports (Hindi and English versions) of the Committee on Agriculture on Demands for Grants 1994-95 of the Department of Agriculture & Cooperation, Department of Agricultural Research & Education, Department of Animal Husbandry & Dairying, Ministry of Water Resources and Ministry of Food Processing Industries respectively and Minutes of Sittings of the Committee relating thereto.

12. Report and Minutes of Standing Committee on Communications

Kumari Vimla Verma presented the Seventh Report (Hindi and English versions) of the Standing Committee on Communications on Ministry of Information & Broadcasting—Demands for Grants (1994-95) and the Minutes of the Sittings of the Committee relating thereto.

13. Report and Minutes of Standing Committee on Defence

Shri Buta Singh presented the Second Report (Hindi and English versions) of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 1994-95 and the Minutes of the Sittings of the Committee relating thereto.

14. Reports and Minutes of the Standing Committee on Energy

Shri Jaswant Singh presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Energy:

- (i) Fifth Report on Non-Conventional Energy Sources Schemes; their Assessment and Implementation and Minutes of the Sittings of the Committee/Sub-Committee relating thereto.
- (ii) Sixth Report on Ministry of Power—Demands for Grants (1994-95).

- (iii) Seventh Report on Ministry of Coal—Demands for Grants (1994-95).
- (iv) Eighth Report on Ministry of Non-Conventional Energy Sources—Demands for Grants (1994-95).
- (v) Ninth Report on Department of Atomic Energy—Demands for Grants (1994-95).

15. Records of Discussions of the Standing Committee on Energy

SHRI JASWANT SINGH laid on the table the following records of discussions held by the Standing Committee on Energy:

- (i) Record of discussion held with the representatives of the Ministry of Power regarding the Demands for Grants (1994-95).
- (ii) Record of discussion held with the representatives of the Ministry of Coal regarding the Demands for Grants (1994-95).
- (iii) Record of discussion held with the representatives of the Ministry of Non-Conventional Energy Sources regarding the Demands for Grants (1994-95).
- (iv) Record of discussion held with the representatives of the Department of Atomic Energy regarding the Demands for Grants (1994-95).

16. Minutes of the Standing Committee on Energy

SHRI JASWANT SINGH laid on the table the Minutes (Hindi and English versions) of the sittings of the Standing Committee on Energy relating to Procedural and Miscellaneous Matters.

17. Reports of the Standing Committee on Finance

DR. DEBIPROSAD PAL presented the following Reports and Minutes (English and Hindi versions) of the Standing Committee on Finance:—

- (i) Fifth Report on 'Demands for Grants (1994-95)' of the Ministry of Finance and Minutes of the sittings of the Committee relating thereto.
- (ii) Sixth Report on 'Demands for Grants (1994-95)' of the Ministry of Planning & Programme Implementation and Minutes of the sittings of the Committee relating thereto.
- (iii) Seventh Report on 'The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1993' and Minutes of the sittings of the Committee relating thereto.

18. Reports and Minutes of Standing Committee on Petroleum and Chemicals

DR. ASIM BALA presented the following Reports and Minutes (English and Hindi versions) of the Standing Committee on Petroleum & Chemicals:—

- (i) Fifth Report on 'Demands for Grants (1994-95)' of the Ministry of Petroleum & Natural Gas and Minutes of the sittings of the Committee relating thereto.
- (ii) Sixth Report on 'Demands for Grants (1994-95)' of the Ministry of Chemicals & Fertilisers (Deptt. of Chemicals & Petro-chemicals) and Minutes of the sittings of the Committee relating thereto.
- (iii) Seventh Report on Demands for Grants (1994-95)' of the Ministry of Chemicals & Fertilisers (Deptt. of Fertilisers) and Minutes of the sittings of the Committee relating thereto.
- (iv) Minutes relating to Procedural and Miscellaneous matters.

19. Report and Minutes of the Standing Committee on Railways

Shri Somnath Chatterjee presented the Sixth Report (Hindi and English versions) of the Committee on Railways on Demands for Grants, 1994-95 and Minutes of the sittings of the Committee relating thereto.

20. Reports of the Standing Committee on Home Affairs

Shri Saifuddin Choudhury laid on the Table the Ninth, Tenth and Eleventh Reports (each in English and Hindi) of the Committee on Home Affairs on the Demands for Grants (1994-95) of the Ministries of Home Affairs, Personnel, Public Grievances & Pensions, and Law, Justice & Company Affairs, respectively.

21. Reports of the Standing Committee on Human Resource Development

Shri Aslam Sher Khan laid on the Table a copy each (Hindi and English) of the Fifth, Sixth, Seventh, Eighth, Ninth and Tenth Reports of the Committee on Human Resource Development on the Demands for Grants 1994-95 of the Departments of Education and Youth Affairs and Sports, Women and Child Development, Family Welfare, Health and Culture respectively.

22. Reports of the Standing Committee on Industry

- (i) Shri Manoranjan Bhakta laid on the Table a copy (Hindi and English versions) of the Sixth and Seventh Reports of the Department-Related Parliamentary Standing Committee on Industry on the Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions (Amendment) Bill, 1993 and Bharat Gold Mines Limited respectively.
- (ii) Shri Purna Chandra Malik laid on the Table a copy (Hindi and English versions) of the Eighth Report of

- the Department-Related Parliamentary Standing Committee on Industry on the Trade Marks Bill, 1993.
- (iii) SHRI MANJAY LAL laid on the Table a copy (Hindi and English versions) of the Ninth Report of the Department-Related Parliamentary Standing Committee on Industry on the Demands for Grants for 1994-95 of the Ministry of Steel
- (iv) SHRI MOHAN SINGH (DEORIA) laid on the Table a copy (Hindi and English versions) of the Tenth Report of the Department-Related Parliamentary Standing Committee on Industry on the Demands for Grants for 1994-95 of the Ministry of Mines.

23. Reports of the Standing Committee on Science and Technology, Environment and Forests

SHRI E. AHAMED laid on the Table a copy each (English and Hindi) of the following Reports of the Standing Committee on Science and Technology, Environment and Forests:—

- (i) Eighth Report on the Detailed Demands for Grants (1994-95) of the Department of Biotechnology (Ministry of Science and Technology).
- (ii) Ninth Report on the Detailed Demands for Grants (1994-95) of the Ministry of Environment and Forests.
- (iii) Tenth Report on the Detailed Demands for Grant (1994-95) of the Department of Space.
- (iv) Eleventh Report on the Detailed Demands for Grants (1994-95) of the Department of Ocean Development.
- (v) Twelfth Report on the Detailed Demands for Grants (1994-95) of the Department of Science and Technology (Ministry of Science and Technology).
- (vi) Thirtcenth Report on the Detailed Demands for Grants (1994-95) of the Department of Scientific & Industrial Research (Ministry of Science and Technology).
- 24. Reports of the Standing Committee on Transport and Tourism SHRI SANTOSH KUMAR GANGWAR laid on the Table—the Sixth, Seventh, Eighth and Ninth Reports (Hindi and English versions) of the Department-Related Parliamentary Standing Com-

mittee on Transport and Tourism on the Anti-Hijacking (Amendment) Bill, 1993, the Suppression of Unlawful Acts Against Safety of Civil Aviation (Amendment) Bill, 1993, Demands for Grants for 1994-95 of Department of Tourism and Demands for Grants for 1994-95 of Department of Civil Aviation respectively.

25. Statement by Ministers

- (1) The Minister of Commerce made a statement on the Concluding Ministerial Meeting of the Uruguay Round.
- (2) The Minister of State of the Ministry of Steel made a statement regarding the discontinuation of Steel Development Fund Levy.
- (3) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 25th April, 1994.

26. Motion for Election to Committee

KUMARI SELJA on behalf of SHRI ARJUN SINGH moved the following motion:—

"That in pursuance of sub-clause (xxiv) of Clause (1) and Clause (2) of the Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Court of the Aligarh Muslim University, subject to other provisions of the said Statutes vice Shri Mohd. Ali Ashraf Fatmi resigned from the Court. The member so elected shall not be the employee of the Aligarh Muslim University."

The motion was adopted.

27. Motion Regarding Joint Committee on Offices of Profit SHRI CHIRANJI LAL SHARMA moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit, in the vacancies caused by the retirement of Sarvashri

Subramanian Swamy and Shiv Pratap Mishra from Rajya Sabha and do communicate to this House the names of the Members so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

28. Demands for Excess Grants (Railways) 1990-91

Shri Mallikarjun on behalf of SHRI C.K. JAFFER SHARIEF presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1990-91.

29. Government Bill - Introduced

The Manipur Panchayati Raj Bill, 1994.

30. Government Bill - Passed

The Manipur Panchayati Raj Bill, 1994

The motion for consideration of the Bill was moved by Shri Rameshwar Thakur.

The following members took part in the debate:—

- (1) Shri Yaima Singh Yumnam
- (2) Shri Nitish Kumar
- (3) Shri Bhogendra Jha
- (4) Shri Guman Mal Lodha

Shri Rameshwar Thakur replied to the dehate:-

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 109 were adopted.

Clause ! the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rameshwar Thakur.

The motion was adopted and the Bil! was passed.

(Lok Sabhya adjourned at 1.25 P.M. to meet again at 2.30 P.M. At 2.42 P.M., Secretary-General announced that since there was no quorum, the Deputy Speaker had directed that Lok Sabha would meet at 3 P.M. Accordingly, the House re-assembled at 3.08 P.M.)

31. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that it its sitting held on the 22nd April, 1994, Rajya Sabha passed the Punjab Gram Panchayat, Samities and zilla Parishad (Chandigarh Repeal) Bill. 1994.

32. Bill passed by Rajya Sabha — Laid on the Table

The Punjab Gram Panchayat, Samities and Zilla Prishad (Chandigarh Repeal) Bill, 1994.

33. Government Bills - Passed

I. The Punjab Gram Panchayat, Samities and Zilla Parishad (Chandigarh Repeal) Bill, 1994, as passed by Rajya Sabha.

The motion for consideration of the Bill moved by Shri P.M. Sayeed was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.M. Sayeed.

The motion was adopted and the Bill was passed.

II. The Railways (Amendment) Bill, 1994, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Mallikarjun.

Shri Basudeb Acharia took part in the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mallikarjun.

The motion was adopted and the Bill was passed.

34. Motion Regarding Twenty-ninth Report of the Committee on Private Member's Bill and Resolutions

SHRI KIRIP CHALIHA moved the following motion:-

"That this House do agree with the Twenty-ninth Report of the Committee on Private Member's Bills and Resolutions presented to the House on the 22nd April, 1994."

The motion was adopted.

35. Private members' Bills — Introduced

- (1) The Lotteries (Prohibition) Bill, 1994 by Shri Shravan Kumar Patel.
- (2) The Protection of Human Rights (Amendment Bill, 1994 (Amendment of section 2, etc.) by Shri Ramesh Chennithala.
- (3) The Constitution (Amendment) Bill, 1994 (Amendment of Tenth Schedule), by Shri Ramesh Chennithala.
- (4) The Representation of the People (Amendment) Bill, 1994 (Amendment of section 20) by Shri Ramesh Chennithala.
- (5) The Constitution (Sikkim) Schedueld Tribes Order (Amendment) Bill 1994 (Substitution of new Schedule for the Scheduled, by Smt. Dil Kumari Bhandari.
- (6) The Railway Protection Force (Amendment) Bill, 1994 (Substitution of new Long Title for Long Title, etc.) by Shri P.R. Kumaramangalam.
- (7) The Constitution (Amendment) Bill, 1994 Insertion of new article 243Z DD) by Shri Jeewan Sharma.
- (8) The Constitution (Amendment) Bill, 1994 (Amendment of article 244, etc.) by Shri Yaima Singh Yumnam.
- (9) The Constitution (Scheduled Castes) Order (Amendment) Bill, 1994 by Prof. P.J. Kurien.

36. Private Members' Bill - Negatived

The Agricultural Produce Prices Fixation Authority Bill, 1991 by Shri Bhagwan Shankar Rawat.

Further discussion on the motion for consideration of the Bill moved by Shri Bhagwan Shankar Rawat on the 24th February, 1994, continued.

The following members tok part in the debate:-

- (1) Shri Naresh Kumar Baliyan
- (2) Kum. Mamata Banerjee
- (3) Shri Ramashray Prasad Singh
- (4) Shri Manjay Lal
- (5) Shri Yaima Siungh Yumnam
- (6) Shri Ramesh Chennithala
- (7) Prof. Prem Dhumal
- (8) Shri Bhogendra Jha
- (9) Shri P.C. Chacko
- (10) Dr. Parshuram Gangwar
- (11) Dr. Laxminarain Pandey
- (12) Shri V.S. Vijayaraghavan
- (13) Prof. Rasa Singh Rawat
- (14) Shri Oscar Fernandes
- (15) Shri Surya Narain Yadav
- (16) Dr. Bal Ram Jakhar

The Bill was negatived.

37. Private Members' Bill - Under Consideration

The Fixation of Limit on Borrowings Bill, 1993 by Shri George Fernandes.

The motion for consideration of the Bill was moved by Shri George Fernandes.

His speeche wasnot concluded.

The discussion was not concluded. 6.39 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th April, 1994).

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, April 25, 1994/Vaisakha 5, 1916 (Saka)

No. 282 V

11.01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri S. Easwara Iyer who was a Member of Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Ouestions

Starred Question Nos. 401, 403, 405 and 407 were orally answered. Replies to Starred Question Nos. 402, 404, 406 and 408—420 were laid on the Table.

3. Unstarred Ouestions

Replies to Unstarred Question Nos. 4514—4610, 4612—4644 and 4646—4743 were laid on the Table.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd April, 1994, Rajya Sabha agreed without any amendment to the Manipur Panchayati Raj Bill, 1994, passed by the Lok Sabha on the 22nd April, 1994.

5. Leave of absence

The following members were granted leave of absence from the sittings of the House for the period minimal against each:—

(1)	Shri Gurudas Kamat	2 December, 1993 to22 December, 1993
(2)	Shri Govinda Chandra Munda	8 December, 1993 to24 December, 1993.
(3)	Shri R. Surender Reddy	2 December, 1993 to24 December, 1993.
(4)	Shri Vishwanath Pratap Singh	14 August, 1993 to 28 August, 1993; 2 December, 1993 to 30 December, 1993 and 21 February, 1994 to 17 March, 1994.
(5)	Shri R.S. Mane	21 February, 1994 to 17 March, 1994.
(6)	Shri Ram Naik	29 March, 1994 & 30 March, 1994. 18 April, 1994 to 13 May, 1994.
		

(7) Shri Ram Niwas Mirdha 18 A6. Report of Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the Sixty-Fifth report (Hindi and English versions) of the Public Accounts Committee relating to Central Pollution Control Board—Audit Review.

18 April, 1994 to 13 May, 1994.

7. Report and Minutes of Standing Committee on Communications

Shri Rupchand Pal presented the Sixth Report (Hindi and English versions) of the Standing Committee on Communications on Ministry of Communications—Demands for Grants (1994-95) and the Minutes of the Sittings of the Committee relating thereto.

8. Report of the Standing Committee on Science and Technology, Environment and Forests

Shrimati Vasundhara Raje laid on the Table a copy (Hindi and English versions) of the Fourteenth Report of the Standing Committee on Science and Technology, Environment on Forests on the Detailed Demands for Grants (1994-95) of the Department of Electronics.

9. Report of the Standing Committee on Transport and Tourism

Shri Imchalemba laid the Tenth Report (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Transport and Tourism on Demands for Grants 1994-95 of the Ministry of Surface Transport.

10. Motion Regarding Thirty-ninth Report of the Business Advisory Committee

Shri Vidyacharan Shukla moved the following motion:—

"That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 22nd April, 1994, excluding Item Nos. (1) and (2) of paragraph 2 of the Report since disposed of by the House."

The motion was adopted.

11. Matters Under Rule 377

- (1) Shri Ramesh Chennithala raised a matter regarding need for immediate setting up of a Regional passport office at Kottayam, Kerala.
- (2) Shri K.M. Mathew raised a matter regarding need for early construction of a railway line between Angamaly-Kumuly and Madurai, through Idukki district, Kerala.
 - (3) Shri V.S. Vijayaraghavan raised a matter regarding need to run special trains between Kerala and Delhi during the ensuing summer season.
 - (4) Shri Surya Narain Yadav raised a matter regarding need to open a Navodaya Vidyalaya at Saharsa in Bihar.
 - (5) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to lay railway line between Rishikesh and Karnprayag in Garhwal region of Uttar Pradesh.
 - (6) Shri Jitcndra Nath Das raised a matter regarding need for early construction of a bridge over river Shil-Torsa at National Highway No. 31, Jalpaiguri, West Bengal.
- (7) Shri Naval Kishore Rai raised a matter regarding need to accord sanction to the proposal of Bihar Government for declaration of new national Highways in the State.

12. The Budget (General)—1994-95

Time recommended by Govt.: 10 Hrs. Time Taken: 17 Hrs. 35 Mts.

Further general discussion on the Budget (General) for 1994-95 continued.

The following Members took part in the debate:-

- (1) Smt. Dil Kumari Bhandari
- (2) Shri Bijoy Krishna Handique
- (3) Shri Mohan Rawalc

(Lok Sabha adjourned at 1.21 P.M. to meet again at 2.20 P.M. At 2.31 P.M., Secretary-General announced that since there was no quorum, the Speaker had directed that Lok Sabha would meet at 2.45 P.M. Accordingly, the House re-assembled at 2.47 P.M.)

- (4) Prof. K. Venkatagiri Gowda
- (5) Kumari Mamata Bancrice
- (6) Shri Yaima Singh Yumnam
- (7) Shri Umrao Singh
- (8) Shri Indrajit Gupta
- (9) Shri Atal Bihari Vajpayce
- (10) Shri Somnath Chatterjee

Shri Manmohan Singh replied to the debate.

The discussion was concluded.

6.28 P M

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th April, 1994).

C.K. JAIN, Secretary-General.

Corrigenda

In Bulletin-Part I No. 281 dated 22 April, 1994:-

Page No. 11

Item No. 9-Line 2-for Shri Basudev read 'Basudeb'

Page No. 19

Linc-1-for 'Sabhya' read 'Sabha'

Line-3-for 'Deputy Speaker' read 'Speaker'

Item No. 31-Line 2-after the word that for 'it' read 'at'

Item No. 33-II-

After 'Shri Basudeb Acharia took part in the debate' add 'Shri Mallikarjun replied to the debate'

Page 21

Item No. 36-Line 7-for 'tok' read 'took'

Scrial No. 5 for 'Shri Yaima Siungh Yumnam' read 'Shri Yaima Singh Yumnam'

Item No. 37-Last Line-for 'speeche' read 'speech'

1

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, April 26, 1994/Vaisakha 6, 1916 (Saka)

No. 283

11.01 A.M.

1. Starred Questions

Starred Question Nos. 421-423 and 426-427 were orally answered. Replies to Starred Question Nos. 424, 425 and 428-440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4744-4831 and 4833-4973 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (a)(i) Annual Report of the Development Council for Sugar Industry for the year 1988-89, alongwith Accounts.
 - (ii) Statement regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1988-89.

- (b)(i) Annual Report of the Development Council for Sugar Industry for the year 1989-90, alongwith Accounts.
 - (ii) Statement regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1989-90.
- (c)(i) Annual Report of the Development Council for Sugar Industry for the year 1990-91, alongwith Accounts.
 - (ii) Statement regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1990-91.
- (d)(i) Annual Report of the Development Council for Sugar Industry for the year 1991-92, alongwith Accounts.
 - (ii) Statement regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1991-92.
- (c)(i) Annual Report of the Development Council for Sugar Industry for the year 1992-93, alongwith Accounts.
 - (ii) Statement regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 1993 (Hindi and English versions) published in Notification No. E.P.38-1/90 in Gazette of India dated the 29th December, 1993 under sub-section (5) of section 45 of the Food Corporation Act, 1964.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology

- and Natural History, Coimbatore, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 1992-93.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Govind Ballabh Pant Institute of Himalayan Environment and Development, Kosi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Govind Ballabh Pant Institute of Himalayan Environment and Development, Kosi, for the year 1992-93.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Environment (Protection) Third Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 801(E) in Gazette of India dated the 31st December, 1993 under section 26 of the Environment (Protection) Act, 1986.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1993-94.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Educational Consultants India

Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (11) Statement (Hindi and English versions) showing reasons for dolay in laying the papers mentioned at (10) above.
- (12) (1) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training, (Northern Region), Kanpur, for the year 1992-93.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1992-93, under section 18 of the University Grants Commission Act, 1956.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1992-93.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1992-93.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1992-93.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English

- versions) of the National Book Trust, India, New Delhi, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, New Delhi, for the year 1992-93.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1991-92.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan; New Delhi, for the year 1991-92, together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1991-92.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Madras, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers Training Institute, Madras, for the year 1992-93.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English

- versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers Training Institute, Calcutta, for the year 1992-93.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Bhopal, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Bhopal, for the year 1992-93.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1992-93, together with Audit Report thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1992-93.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indira Gandhi

National Open University, New Delhi, for the year 1992-93.

4. Reports of Estimates Committee

DR. KRUPASINDHU BHOI presented the following Reports:—

- (i) Thirty-Ninth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Twenty-Ninth Report of the Estimates Committee (Tenth Lok Sabha) on the Ministry of Railways (Railway Board)—Railway Lands and Land Use Policy.
- (ii) Forty-Third Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Seventeenth Report of Estimates Committee (Tenth Lok Sabha) on the Ministry of Finance (Deptt. of Revenue)—Central Board of Excise and Customs.

5. Reports of Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Sixty-Sixth Report on Marketing by Indian Railways.
- (2) Sixty-Eighth Report on Action Taken on 24th Report (10th Lok Sabha) relating to Union Excise Duties—Short levy of duty due to misclassification—Prickly Heat Powder—A cosmetic.

6. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI PARAS RAM BHARDWAJ presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Thirty Second Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Industry (Department of Heavy Industry)—Reservations for

- and employment of Scheduled Castes and Scheduled Tribes in Cement Corporation of India Ltd.
- (ii) Thirty Fourth Report on Action Taken by Government on the recommendations contained in the Twenty-First Report (Tenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Human Resource Development (Department of Education)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Kendriya Vidyalaya Sangathan and Kendriya Vidyalayas including Reservations for Scheduled Castes and Scheduled Tribes in admission therein.
- (iii) Thirty Sixth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Deptt. of Economic Affairs—Investment Division). Reservations for and employment of Scheduled Castes and Scheduled Tribes in Unit Trust of India.

7. Report and Minutes of the Standing Committee on External Affairs

SHRI ATAL BIHARI VAJPAYEE presented the Second Report (Hindi and English versions) of the Standing Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 1994-95 and Minutes of the sittings of the Committee relating thereto.

8. Reports on the Standing Committee on Food, Civil Supplies & Public Distribution

SHRI SHYAM BIHARI MISRA presented the following Reports and Minutes (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:—

- (i) Fifth Report on "Demands for Grants (1994-95)" of the Ministry of Food and Minutes of the Sitting of the Committee relating thereto.
- (ii) Sixth Report on "Demands for Grants (1994-95)" of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution and Minutes of the sitting of the Committee relating thereto.

9. Reports and Minutes of Standing Committee on Labour and Welfare

SHRI B. AKBAR PASHA presented the Fourth and Fifth Reports (Hindi and English versions) of the Standing Committee on Labour and Welfare on (i) Demands for Grants—Ministry of Labour—1994-95; and (ii) Demands for Grants—Ministry of Welfare—1994-95 and the Minutes of the sitting of the Committee relating thereto.

10. Report on the Committee on Urban & Rural Development

SHRI K.M. MATHEW presented the Fifth Report (Hindi and English versions) of the Committee on Urban and Rural Development on Demands for Grants (1994-95) of the Ministry of Urban Development and the Minutes of sittings of the Committee relating thereto.

11. Report of the Standing Committee on Industry

SHRI MOHAN SINGH (DEORIA) laid on the Table a copy (Hindi and English versions) of the Eleventh Report of the Department-Related Parliamentary Standing Committee on Industry on the Demands for Grants for 1994-95 of the Ministry of Industry.

12. Reports of Committee on Public Undertakings

SHRI BASUDEV ACHARIA presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:

- (i) Thirty-first Report on Action Taken by Government on the recommendations contained in their Nineteenth Report (Tenth Lok Sabha) on Industrial Development Bank of India.
- (ii) Thirty-second Report on Action Taken by Government on the recommendations contained in their Twenty-second Report (Tenth Lok Sabha) on Delhi Transport Corporation including comparative analysis of Transport in Metropolitan Cities.

13. Statement by Minister

The Minister of State of the Ministry of Environment and Forests made a statement regarding pollution in the river Sonebhadra due to discharge of effluents from the Orient Paper Mill and Hukum Chand Jute Mill located near Diyapiper in Madhya Pradesh.

14. Matters Under Rule 377

- (1) Dr. Kartikeshwar Patra raised a matter regarding need to declare Chandipur as a site for National Test Range in place of Baliapal in Balasore in Orissa as proposed earlier.
- (2) Dr. Krupasindhu Bhoi raised a matter regarding need to classify hospitals as industry for making them eligible for institutional loans.
- (3) Shri Vijay N. Patil raised a matter regarding need to take immediate measures to check the menace of birds hitting the aircrafts 'bird hit' at major airports.
- (4) Shri Kodikkunnil Suresh raised a matter regarding need to provide adequate LPG connections to people of Adoor in Kerala.
- (5) Shri Asht Bhuja Prasad Shukla raised a matter regarding need to provide speed post facility in Basti district of Uttar Pradesh.
- (6) Shri Rajvir Singh raised a matter regarding need to set up an electronic telephone exchange at Bareilly in U.P.
- (7) Shri Ramashray Prasad Singh raised a matter regarding need to ensure production of new varieties of barley developed under Indian Barley Improvement Project.
- (8) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to withdraw the central excise duty levied on goods manufactured by small units.

(Lok Sabha adjourned at 2.20 P.M. and Re-assembled at 2.33 P.M.)

15. The Budget (Railways)

Time allotted: 3 Hours

Time taken: 2 Hours 28 Mts.

Balance: 32 Mts.

*(1) Resolution Under Consideration

SHRI C.K. JAFFER SHARIEF moved the following Resolution:—

"That this House approves the recommendations made in paragraphs 27, 28, 29, 30, 31 and 34 contained in the Fifth Report of Railways Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertakings to General Revenues as well as other ancillary matters in connection with the Railway Finance and other General Finance, which was presented to Lok Sabha on the 23rd February, 1994."

The following items of Business were also taken up together with the above Resolution:—

- *(2) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1994-95.
- *(3) Demands for Excess Grants Nos. 9, 10, 13, 14, 15 and 16 in respect of the Budget (Railways) for 1990-91.

One thousand one hundred and forty-eight cut motions to the Demands for Grants in respect of the Budget (Railways) for 1994-95 (Nos. 1 to 124, 126 to 137, 146 to 226, 321 to 401, 504 to 507, 546 to 603, 639 to 663, 711 to 714, 716 to 724, 728 to 742, 745, 746, 749 to 758, 819 to 867, 942 to 945, 958, 959, 963 to 993, 1030 to 1053, 1066 to 1079, 1139 to 1150, 1170 to 1183, 1249 to 1254, 1258 to 1267, 1272 to 1279, 1293, 1294, 1325, 1326, 1339 to 1358, 1370 to 1375, 1378 to 1389, 1410 to 1418, 1429 to 1438, 1483 to 1526, 1607 to 1630, 1668 to 1687, 1692 to 1697, 1700 to 1725, 1730 to 1788, 1826 to 1859, 1866 to 1884, 1893 to 1932, 1937 to 1980, 2007 to 2029, 2042, 2043, 2059 to 2062, 2075 to 2090, 2136 to 2173 and 2176 to 2264) were moved.

^{*} Discussed together.

The following Members took part in the combined debate:-

- (1) Prof. Prem Dhumal
- (2) Shri Basudeb Acharia
- (3) Shri Surya Narain Yadav
- (4) Dr. Mumtaz Ansari
- (5) Shri Kamla Mishra Madhukar
- (6) Shri M.V.V.S. Murthy
- (7) Shri Pawan Kumar Bansal (SPEECII UNFINISITED)
- (8) Dr. Laxminarain Pandcy

The discussion was not concluded.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th April, 1994)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN PART — I

(Brief Record of Proceedings)

Wednesday, April 27, 1994/Vaisakha 7, 1916 (Saka)

No. 284 V

11 A.M.

1. Starred Ouestions

Starred Question Nos. 441-444 were orally answered. Replies to Starred Question Nos. 445-460 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4974-5085, 5087-5166, 5168-5192 and 5194-5207 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1992-93, under section 19 of the Delhi Urban Art Commission Act, 1973.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1992-93, together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1992-93.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1992-93, together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1992-93.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (a)(i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1991-92.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1991-92, together with Audit Report thereon.
- (b)(i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1992-93, together with Audit Report thereon.
 - (c) Statement (Hindi and English versions) regarding Review by the Government on the working of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the years 1991-92 and 1992-93.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Cost and Works Accountants (Amendment) Regulations, 1994 (Hindi and English versions) published in Notification No. CWR/2/90 in Gazette of India dated the 2nd April, 1994 under sub-section (5) of section 39 of the Cost and Works Accountants Act, 1959.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1992-93.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Ahmedabad, for the years 1991-92 and 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indo German Tool Room Ahmedabad, for the years 1991-92 and 1992-93.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Tool Design, Hyderabad, for the year 1992-93.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Process cum Product Development Centre, Meerut, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Process cum Product Development Centre, Meerut, for the year 1992-93.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Improvement of Glass Industry, Firozabad, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for the Improvement of Glass Industry, Firozabad, for the year 1992-93.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Central Tool Room and Training Centre, Jamshedpur, for the years 1991-92 and 1992-93.

The Annual Reports and Audited Accounts were laid on the Table on the 2nd March, 1994.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Central Tool Room and Training Centre, Bhubaneswar, for the years 1991-92 and 1992-93.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1991-92, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1991-92.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1992-93.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
 - (i) The Indian Police Service (Probationers' Final Examination) (Amendment) Regulations, 1993 published in Notification No. G.S.R. 583 in Gazette of India dated the 27th November, 1993.

The Annual Reports and Audited Accounts were laid on the Table on the 2nd March. 1994.

- (ii) The Indian Police Service (Probation) Second Amendment Rules, 1993 published in Notification No. G.S.R. 584 in Gazette of India dated the 27th November, 1993.
- (iii) The Indian Police Service (Probation) Amendment Rules, 1993 published in Notification No. G.S.R. 620 in Gazette of India dated the 18th December, 1993.
- (iv) The All India Services (Leave) Second Amendment Rules, 1993 published in Notification No. G.S.R. 759(E) in Gazette of India dated the 22nd December, 1993.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1992-93.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
 - (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1992-93.
 - (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
 - (30) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Bhandar (Central Government Employees Consumer Cooperative Society Limited, New Delhi), for the year 1992-93.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of Non-Conventional Energy Sources for the year 1993-94.
- 4. Report of the Committee on Private Members' Bills and Resolutions EPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SHRI S. MALLIKARJUNAIAH presented the Thirtieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Estimates Committee

DR. KRUPASINDHU BHOI presented the Fortieth Report (Hindi and English versions) of the Estimates Committee on Action taken by Government on the recommendations contained in their

Thirty-first Report (Tenth Lok Sabha) on the Ministry of Home Affairs — System of Administration in Union Territories.

6. Reports of Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Seventy-first Report on Production of an Armoured Vehicle 'Z', its Gun and Ammunition.
- (2) Seventieth Report on Action Taken on 32nd Report (10th Lok Sabha) relating to Assessment of Small Scale Industrial Undertakings.
- 7. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI PARAS RAM BHARDWAJ to presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto:

- (i) Thirty Third Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Economic Affairs — Insurance Division) — Reservations for and employment of Scheduled Castes and Scheduled Tribes in Life Insurance Corporation of India and appointment of SCs and STs in the panel of Advocates.
- (ii) Thirty Fifth Report on Action Taken by Government on the recommendations contained in the Twentieth Report (Tenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Steel — Reservations for and employment of Scheduled Castes and Scheduled Tribes in Visakhapatnam Steel Plant.

8. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI PARAS RAM BHARDWAJ laid on the Table a copy each (Hindi and English versions) of the following Reports:

- (i) Report on Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Nagpur, Bombay, Jamnagar, Ahmedabad and Vadodara during July, 1993.
- (ii) Report on Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Hyderabad, Madras, Madurai, Cochin and Kodaikanal during July, 1993.

9. Minutes of Committee on Absence of Members from the Sittings of the House

SHRI E. AHAMED laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the sittings of the House held on 19 April, 1994.

10. Report of the Standing Committee on Urban & Rural Development

SHRI K.M. MATHEW presented the Sixth Report (Hindi and English versions) of the Committee on Urban and Rural Development on Demands for Grants (1994-95) of the Ministry of Rural Development and the Minutes of the sittings of the Committee relating thereto.

11. Report of the Standing Committee on Commerce

SHRI H.D. DEVEGOWDA laid on the Table a copy of the Fourth Report (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Commerce on Demands for Grants (1994-95) of the Department of Supply.

12. Matters Under Rule 377

- (1) Shri Sarat Pattanayak raised a matter regarding need to formulate Medium term Drought Proofing Programme to cope with drought situation in Bolangir, Orissa.
- (2) Prof. (Smt.) Savithiri Lakshmanan raised a matter regarding need to extend financial support for the development of Kodungalur port in Kerala.
- (3) Shri Pawan Kumar Bansal raised a matter regarding need to enforce constitutional provisions relating to municipalities in Union Territory of Chandigarh.
- (4) Shri Balraj Pasi raised a matter regarding need to introduce new trains from Kathgodam in Uttar Pradesh to Bombay, Calcutta, Delhi and Jammu.
- (5) Shri Rameshwar Patidar raised a matter regarding need to provide financial assistance to Madhya Pradesh Government for all-round development of adivasi dominated Khargon district of the State.

13. The Budget (Railways)

Tiem taken: 8 hours 58 minutes

*(1) Resolution-Adopted

Further discussion on the following Resolution moved by Shri C.K. Jaffer Sharief on the 26th April, 1994, continued:—

"That this House approves the recommendations made in paragraphs 27, 28, 29, 30, 31 and 34 contained in the Fifth Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and other General Finance, which was presented to Lok Sabha on the 23rd February, 1994."

After combined debate as indicated below, the Resolution was adopted.

^{*}Sabject to correction.

Further discussion also continued on the following items of business together with the above Resolution:—

- *(2) Demands for Grants Nos. 1 to 16 in respect of Budget (Railways) for 1994-95, and cut motions thereto moved on the 26th April, 1994.
- *(3) Demands for Excess Grants Nos. 9, 10, 13, 14, 15 and 16 in respect of the Budget (Railways) for 1990-91.

The following Members took part in the combined debate:—

- (1) Shri Pawan Kumar Bansal
- (2) Shri Asht Bhuja Prasad Shukla
- (3) Shri Brishin Patel
- (4) Shri Umrao Singh
- (5) Shri Nirmal Kanti Chatterjee
- (6) Shri Harin Pathak
- (7) Smt. Kersharbai Sonajirao Kshirasagar
- (8) Shri Prabhu Dayal Katheria
- (9) Shri Manjay Lak
- (10) Shri Bhogendra Jha
- (11) Kum. Mamata Banerjee
- (12) Shri Anna Joshi
- (13) Smt. Suseela Gopalan
- (14) Shri Yaima Singh Yumnam
- (15) Shri Prithviraj D. Chavan
- (16) Shri Laxminarain Tripathi
- (17) Shri Devendra Prasad Yadav
- (18) Shri Tej Narayan Singh
- (19) Shri Ayub Khan
- (20) Shri Janardan Prasad Misra
- (21) Shri Haradhan Roy
- (22) Shri S.S.R. Rajendra Kumar
- (23) Shri Bolla Bulli Ramaiah
- (24) Shri Sriballav Panigrahi
- (25) Dr. Ramkrishna Kusmaria
- (26) Shri Ramashray Prasad Singh

^{*}Subject to correction.

Shri C.K. Jaffer Sharief replied to the combined debate.

On the cut motions Nos. 223 and 224 moved by Shri Basudch Acharia, the House divived: *Ayes 37; *Noes. 127. The cut motions were accordingly negatived.

All the other cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1994-95) as shown in column 4 of the printed List of Demands for Grants (Railways) for 1994-95, were voted in full.

All the Demands for Excess Grants (Nos. 9, 10, 13, 14, 15 and 16 for the amounts shown under column 3 of the Printed List of the Demands for Excess Grants (Railways) for 1990-91 were voted in full.

14. Government Bill-Introduced

The Appropriation (Railways) No. 2 Bill, 1994.

15. Government Bill-Passed

The Appropriation (Railways) No. 2 Bill, 1994.

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 nad the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

16. Government Bill-Introduced

The Appropriation (Railways) No. 3 Bill, 1994.

^{*} Subject to correction.

17. Government Bill-Passed

The Appropriation (Railways) No. 3 Bill, 1994.

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and Clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formla and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed. 7.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th April, 1994).

C.K. JAIN, Secretary-General.

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LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, April 28, 1994/Vaisakha 8, 1916 (Saka)

No. 285

11 A.M.

1. Starred Questions

Starred Question Nos. 461—465 were orally answered. Replies to Starred Question Nos. 466—480 were laid on the Table.

2. Unstarred Quesitons

Replies to Unstarred Question Nos. 5208—5229 and 5231—5405 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. G.S.R. 332(E) (Hindi and English versions) published in Gazette of India dated the 25th March, 1994 making certain amendments in the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957 under sub-section (1) of section 28 of the said Act.
- (2) A copy of the Kerosene (Restriction on Use and Fixation of Ceiling Price) Order, 1993 (Hindi and English versions) published in Notification No. G.S.R. 584(E) in Gazette of India dated the 2nd September, 1993 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the-year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1992-93.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1992-93.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Reports of Estimates Committee

- Dr. Krupasindhu Bhoi presented the following Reports of ** Estimates Committee:
 - (i) Thirty-Seventh Report (Hindi and English versions) on, Action Taken by Government on the recommendations contained in their Thirteenth Report (Tenth Lok Sabha) on the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Central Burcau of Investigation.
 - (ii) Forty-First Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in their Nineteenth Report (Tenth Lok Sabha) on the Ministry of Defence—Defence Force Levels, Manpower, Management and Policy.

5. Statements of Estimates Committee

Dr. Krupasindhu Bhoi laid on the Table Hindi and English versions of the Statements showing action taken by the

Government on the recommendations contained in chapter I and final replies in respect of Chapter V of the following Reports:

- (1) 1st Report (9th Lok Sabha) on Ministry of Home Affairs Lakshadweep.
- (2) 15th Report (10th Lok Sabha) on Ministry of Environment and Forest Forest Research Institute Dehradun.

6. Reports of Public Accounts Committee

Shri Bhagwan Shankar Rawat presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Seventy-Fourth Report on Excesses over Voted Grants and Charged Appropriations (1991-92).
- (2) Seventy-Third Report on Action Taken on 139th Report (8th Lok Sabha) relating to Family Welfare Programme.

7. Presentation of Petition

Shri Basudeb Acharia presented a petition signed by Shri Tapan

Dutta, General Secretary, Railway Contractors Labour Union, West
Bengal and others for special provision in the legislation to meet
certain demands of contract labour engaged in Railways.

8. Matters Under Rule 377

- (1) Shri P.P. Kaliaperumal raised a matter regarding need to pay compensation to the indigent parents to enable them to provide education to their children.
- (2) Shri C.P. Mudalagiriyappa raised a matter regarding need to place adequate order for construction of railway coaches to Bharat Earth Movers Ltd.
- (3) Dr. Vishwanatham Kanithi raised a matter regarding need to provide adequate funds for rural electrification in Srikakulam district, Andhra Pradesh.
- (4) Shri Laxminarain Tripathy raised a matter regarding need to provide high grade coke to brick industry in the country.
 - (5) Prof. Rasa Singh Rawat raised a matter regarding need

for special Central assistance to State Government of Rajasthan for providing relief to the people affected by recent hailstorms.

- (6) Shri Manjay Lal raised a matter regarding need to set up Zonal Headquarter of Railways in Bihar.
- (7) Shri Sivaji Patnaik raised a matter regarding need for inclusion of the historic fort town of Khurda in Orissa in centrally sponsored scheme of IDSMT.
- (8) Shri A. Pratap Sai raised a matter regarding need to clear pending irrigation projects in Rayalseema region of Andhra Pradesh.

9. The Budget (General) 1994-95-Demands for Grants

Time allotted: 5 hours Time taken: 6 hrs. 13 mts.

Discussion on the Demand for Grant No. 82 under the control of the Ministry of Water Resources commenced.

Thirteen cut motions (Nos. 1 to 9, 12, 13, 23 and 24) were moved.

The following members took part in the debate:-

(1) Shri Dau Dayal Joshi

(Lok Sabha adjourned at 1.24 P.M. and re-assembled at 2.32 P.M.)

- (2) Shri M. Krishnaswamy
- (3) Shri Devendra Prasad Yadav
- (4) Shri Anil Basu
- (5) Shri Mani Shankar Aiyar
- (6) Shri Rajvir Singh
- (7) Shri M.V.V.S. Murthy
- (8) Shri Sarat Pattanayak
- (9) Shri B.N. Reddy
- (10) Shri Sukhdev Paswan
- (11) Shri Kabindra Purkayastha
- (12) Shri Tara Singh
- (13) Shri Tej Narayan Singh
- (14) Shri P.C. Thomas
- (15) Shri Bhupinder Singh Hooda /
- (16) Shri Ratilal Kalidas Verma

- (17) Shri Syed Shahabuddin
- (18) Shri Surya Narain Yadav
- (19) Shri Syed Masudal Hossain
- (20) Shri R. Naidu Ramasamy
- (21) Shri Balin Kuli
- (22) Shri Prabhu Dayal Katheria
- (23) Shri Jagmeet Singh Brar
- (24) Shri Ramashray Prasad Singh
- (25) Shri Ram Tahal Chaudhary
- (26) Md. Ali Ashraf Fatmi
- (27) Shri Chitta Basu

Shri Vidyacharan Shukla commenced his speech in reply to debate. His speech was not concluded.

The discussion was not concluded.

8.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th April, 1994).

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, April 29, 1994/Vaisakha 9, 1916 (Saka)

No. 286 V

11 A.M.

1. Starred Questions

Starred Question Nos. 482, 483, 486 and 487 were orally answered. Replies to Starred Question Nos. 481, 484, 485 and 488-500 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos. 5406-5618 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (Second Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 117(E) in Gazette of India dated the 25th February, 1994 under section 14A of the Aircraft Act, 1934 together with an Explanatory Note thereon.
 - (2) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1992-93, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board. Calcutta, for the year 1992-93.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1992-93, together with Audit Report thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Coffee (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 68(E) in Gazette of India dated the 4th February, 1994 under subsection (3) of section 48 of the Coffee Act, 1942.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1992-93.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Ministry of Commerce for the year 1993-94.
- (10) A copy each of the following Notification (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
 - (i) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 1994 published in Notification No. S.O. 81(E) in Gazette of India dated the 2nd February, 1994.
 - (ii) The General Insurance (Rationalisation of Pay Scales and

- Other Conditions of Service of Development Staff) Amendment Scheme, 1994 published in Notification No. S.O. 82(E) in Gazette of India dated the 2nd February, 1994.
- (iii) The General Insurance (Rationalisation and Revision of Pay Scale and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1994 published in Notification No. S.O. 83(E) in Gazette of India dated the 2nd February, 1994.
- (11) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
 - (i) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1994 published in Notification No. G.S.R. 53(E) in Gazette of India dated the 2nd February, 1994.
 - (ii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1994 published in Notification No. G.S.R. 54(E) in Gazette of India dated the 2nd February, 1994.
 - (iii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1994 published in Notification No. G.S.R. 55(E) in Gazette of India dated the 2nd February, 1994.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 387(E) published in Gazette of India dated the 15th April, 1994 together with an explanatory memorandum seeking to carry out amendments to the Duty Exemption Scheme for hundred percent export oriented undertakings so as to provide for levy of duty on imported capital goods cleared in the Domestic Tariff-

- Area in accordance with the EXIM Policy at the rate prevalent at the time of such clearance instead of the rate at the time of their import.
- (ii) G.S.R. 388(E) published in Gazette of India dated the 15th April, 1994 together with an explanatory memorandum seeking to carry out amendments to the Duty Exemption Scheme for Units set up in the Export Processing Zones so as to provide for levy of duty on imported capital goods cleared in the Domestic Tariff Area in accordance with the EXIM Policy at the rate prevalent at the time of such clearance instead of the rate at the time of their import.
- (iii) S.O. 259(E) published in Gazette of India dated the 28th March, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian Currency or viceversa.
- (iv) S.O. 260(E) published in Gazette of India dated the 28th March, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian Currency or viceversa.
- (v) G.S.R. 362(E) published in Gazette of India dated the 4th April, 1994 together with an explanatory memorandum specifying the list of capital equipments allowed for import by Hotels and Restaurants under Export Promotion Capital Goods Scheme.
- (13) A copy of the Income-Tax (First Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. S.O. 279(E) in Gazette of India dated the 31st March, 1994 under section 296 of the Income-tax Act, 1961.
- (14) A copy of the Allahabad Bank Officer Employees' (Conduct) (Amendment) Regulations, 1992 (Hindi and English versions) published in Notification No. HO/Legal/333/1137 in Gazette of India dated the 8th May, 1993 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 together with a

Corrigendum thereto published in Notification No. HO/Legal/0814 in Gazette of India dated the 13th November, 1993.

- (15) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year 1992-93, together with Auditor's Report thereon:—
 - (i) Rayalaseema Grameena Bank, Cuddapah (A.P).
 - (ii) Subansiri Gaonlia Bank, North Lakhimpur (Assam).
 - (iii) Kosi Kshetriya Gramin Bank, Purnea (Bihar).
 - (iv) Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara (Rajasthan).
 - (v) Gurgaon Gramin Bank, Gurgaon (Haryana).
 - (vi) Adhiyaman Grama Bank, Dharmapuri (Tamil Nadu).
 - (vii) Jammu Rural Bank, Jammu (J & K).
 - (viii) Faridkot Bathinda Kshetriya Gramin Bank, Bathinda (Punjab).
 - (ix) Durg Rajnandgaon Gramin Bank, Rajnandgaon (M.P).
 - (x) Mahakaushal Kshetriya Gramin Bank, Narsinghpur (M.P).
 - (xi) Junagadh Amreli Gramin Bank, Junagadh (Gujarat).
 - (xii) Sharda Gramin Bank, Satna (M.P).
 - (xiii) Ratlam Mandsaur Kshetriya Gramin Bank, Mandsaur (M.P).
 - (xiv) Chambal Kshetriya Gramin Bank, Morena (M.P).
 - (xv) Kshetriya Gramin Bank, Hoshangabad (M.P).
 - (xvi) Surguja Kshetriya Gramin Bank, Ambikapur (M.P).
 - (xvii) Raigarh Kshetriya Gramin Bank, Raigarh (M.P).
 - (xviii) Himachal Gramin Bank, Mandi (H.P.).
 - (xix) Cuttack Gramya Bank, Cuttack (Orissa).
 - (xx) Tungabhadra Gramin Bank, Bellary (Karnataka).
 - (xxi) Mayurakshi Gramin Bank, Suri (W.B).
 - (xxii) Nadia Gramin Bank, Krishnagar (W.B).
 - (xxiii) Kshetriya Kisan Gramin Bank, Mainpuri (U.P).
 - (xxiv) Gomti Gramin Bank, Jaunpur (U.P).
 - (xxv) Barabanki Gramin Bank, Barabanki (U.P).
 - (xxvi) Ganga Yamuna Gramin Bank, Dehra Dun (U.P).

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- (xxvii) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur (U.P).
- (xxviii) Vindhyavasini Gramin Bank, Mirzapur (U.P).
 - (xxix) Yavatmal Gramin Bank, Yavatmal (Maharashtra).
 - (xxx) Chandrapur Gadchiroli Gramin Bank, Chandrapur (Maharashtra)
- (xxxi) Tripura Gramin Bank, Agartala.
- (xxxii) Uttarbanga Kshetriya Gramin Bank, Coochbehar (West Bengal).
- (xxxiii) Pragiyotish Gaonlia Bank, Nalbari (Assam).
- (xxxiv) Gaur Gramin Bank, Malda (West Bengal).
- (xxxv) Pandyan Grama Bank, Sattur (Tamil Nadu).
- (xxxvi) Shri Venkateswara Grameena Bank, Chittoor (A.P).
- (xxxvii) Bareilly Kshetriya Gramin Bank, Bareilly (U.P).
- (xxxviii) Rani Lakshmibai Kshetriya gramin Bank, Jhansi (U.P.)
 - (xxxix) Bijapur Grameena Bank, Bijapur (Karnataka).
 - (xl) Surendranagar Bhavnagar Kshetriya Gramin Bank, Surendranagar (Gujarat).
 - (xli) Kankadurga Gramcena Bank, Gudivada (A.P).
 - (xlii) Kalpatharu Grameena Bank, Tumkur (Karnataka).
 - (xliii) Mithila Kshetriya Gramin Bank, Laheriasarai (Bihar).
 - (xliv) Nagarjuna Grameena Bank, Khammam (A.P.).
 - (xlv) Sri Sathavahana Gramcena Bank, Karimnagar (A.P).
 - (xlvi) Siwan Kshetriya Gramin Bank, Siwan (Bihar).
 - (xlvii) Tulsi Gramin Bank, Banda (U.P).
 - (xlviii) Cauvery Gramecna Bank, Mysore (Karnataka).
 - (xlix) Mewar Aanchalik Gramin Bank, Udaipur (Rajasthan).
 - (I) Kolar Gramin Bank, Kolar (Karnataka).
 - (li) Etah Gramin Bank, Etah (U.P).
 - (lii) Kapurthala Firozpur Kshetriya Gramin Bank, Kapurthala (Pb)
 - (liii) Devipatan Kshetriya Gramin Bank, Gonda (U.P).
 - (liv) Kutch Gramin Bank, Kutch (Gujarat).
 - (Iv) Golconda Grameena Bank, Hyderabad (A.P).
 - (Ivi) Sree Anantha Gramecna Bank, Anantapur (A.P).
 - (lvii) Hazaribagh Kshetriya Gramin Bank, Hazaribagh (Bihar).
 - (Iviii) Bikaner Kshetriya Gramin Bank, Bikaner (Rajasthan).
 - (lix) Buldhana Gramin Bank, Buldhana (Mahrashtra).

- (lx) Krishna Grameena Bank, Gulbarga (Karnataka).
- (lxi) Nimar Kshetriya Gramin Bank, Khargon (M.P).
 - (lxii) Marathwada Gramin Bank, Nanded (Mahrashtra).

4. Report of Estimates Committee

DR. KRUPASINDHU BHOI presented the Forty-Fourth Report of Estimates Committee (Hindi and English versions) on Action Taken by Government on the recommendations contained in their Thirtieth Report (Tenth Lok Sabha) on the Ministry of Rural Development— Jawahar Rozgar Yojana.

5. Report of Public Accounts Committee

SHRI BHAGWAN SHANKAR RAWAT presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (i) Seventy-Second Report on Janata Cloth Scheme.
- (ii) Seventy-Fifth Report on Disinvestment of Government Shareholding in selected Public Sector Enterprises during 1991-92.

6. Report and Minutes of Committee on Public Undertakings

SHRI R. ANBARASU presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:

- (i) Thirty-third Report on Indian Airlines—Under Utilisation of fleet; Idle Wages to Flying Crew; Avoidable payment on leased Aircraft; Wasteful Expenditure on Training of Pilots; and Delay in Commissioning of Jet Engine Shop and Minutes of the sittings of the Committee relating thereto.
- (ii) Thirty-fourth Report on Cement Corporation of India Limited and Minutes of the sittings of the Committee relating thereto.
- (iii) Thirty-fifth Report on Educational Consultants India

Limited and Minutes of the sittings of the Committee relating thereto.

7. Minutes of Committee on Public Undertakings

SHRI R. ANBARASU laid on the Table the Minutes (Hindi and English versions) of the sittings of the Committee on Public Undertakings relating to Procedural and Miscellaneous Matters.

8. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

DR. RAMESH CHAND TOMAR presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfarc of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto:

- (i) Twenty Ninth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Coal—Reservations for and Employment of Scheduled Castes and Scheduled Tribes in Coal India Limited.
- (ii) Thirty Seventh Report on Ministry of Finance (Department of Economic Affairs—Banking Division)—Action Taken on the Recommendations contained in the Sixteenth Report (Tenth Lok Sabha) on Reservations for and Employment of Scheduled Castes and Scheduled Tribes in State Bank of India and credit facilities extended to them.

9. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

DR. RAMESH CHAND TOMAR laid a copy each (Hindi and English versions) of the following Reports:—

(i) Report on Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Lucknow, Kanpur, Allahabad, Korba, Bilaspur, Bhilai and Bhopal during January, 1994. (ii) Report on Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on its visit to Guwahati, Shillong, Calcutta, Bhubaneswar and Paradeep during January, 1994.

10. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 2nd May, 1994.

11. The Budget (General) 1994-95 Demands for Grants

Time allotted: 5 hours.

Time taken: 7 hours. 26 mts.

(i) Shri Vidyacharan Shukla concluded his reply to the debate on the Demand for Grant No. 82 under the control of the Ministry of Water Resources and out motions thereto moved on the 28th April, 1994.

The discussion was concluded.

All the cut motions moved were negatived.

In respect of the Demand for Grant No. 82 (both Revenue Account and Capital Account) for which the Ministry of Water Resources is responsible for the amounts shown under column 6 of the printed list of Demands for Grants — Budget (General) for 1994-95 was voted in full.

(Lok Sabha adjourned at 1.55 p.m. to meet again at 3 p.m. at 3.10 p.m. Additional Secretary announced that since there was no quarum the Chairman had directed that Lok Sabha would meet at 3.25 p.m. Accordingly, the House re-assembled at 3.25 p.m.)

Time alloted: 6 hours.

Times taken: 5 mts.

Balance: 5 hours. 55 mts.

(ii) Discussion on the Demands for Grants Nos. 47 to 50 under the control of the Ministry of Human Resource Development commenced.

Nine cut motions (Nos. 1 to 5 and 17 to 20) were moved.

Shri Chinmaya Nand Swami took part in the debate.

His speech was not concluded.

The discussion was not concluded.

12. Motion regarding Thirtieth Report of the Committee on Private Members' Bills and Resolutions

Shri Kirip Chaliha moved the following motion:—

"That this House do agree with the Thirtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th April, 1994."

The motion was adopted.

13. Private Members' Resolution — under consideration

Further discussion on the following Resolution moved by Shri K. Ramamurthee Tindivanam on the 4th March, 1994, continued:—

"Having regard to the fact that the persons belonging to other backward classes are socially and educationally backward, this House urges upon the Government to provide for reservation of twenty-seven per cent of seats in all educational institutions and also for relaxation by five years in the upper age limit for appointment in the services under the control of Central Government and in public sector undertakings for them."

The following members took part in the debate:—

- (1) Shri Ram Tahal Chaudhary
- (2) Shri Nitish Kumar
- (3) Shri D.K. Naikar
- (4) Shri Ramashray Prasad Singh
- (5) Shri Rameshwar Patidar
- (6) Shri Kirip Chaliha
- (7) Shri Syed Shahabuddin
- (8) Smt. Santosh Chowdary
- (9) Dr. Parshuram Gangwar
- (10) Shri Manjay Lal
- (11) Shri P.P. Kaliaperumal
- (12) Shri R. Naidu Ramasamy

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd May, 1994).

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, May 2, 1994/Vaisakha 12, 1916 (Saka)

No. 287

11.05 A.M.

1. Starred Questions

Starred Question Nos. 501, 503, 506-508 and 510 were orally answered. Replies to Starred Question Nos. 502, 504, 505, 509 and 511-520 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos. 5619-5689, 5691-5715 and 5717-5849 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Mineral Concession (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 345(E) in Gazette of India dated the 30th March, 1994 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1989-90.

- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

4. Assent to Bills

Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Punjab Gram Panchayat, Samities and Zilla Parishad (Chandigarh Repeal) Bill, 1994.
- (2) The Railways (Amendment) Bill, 1994.

5. Matters Under Rule 377

- (1) Dr. Vasant Pawar raised a matter regarding need to review the norms for establishment of Primary Health Centres and sub-centres in tribal and rural areas with a view to improve medical facilities.
- (2) Shri P.P. Kaliaperumal raised a matter regarding need to expedite appointment of candidates belonging to SC/ST who have been selected for the posts in classes III and IV by Ministry of Defence in 1990.
- (3) Smt. Santosh Chowdary raised a matter regarding need to evolve a scheme for the welfare of the children involved in begging.
- (4) Shri Dwaraka Nath Das raised a matter regarding need to upgrade post office in Hailakandi Town, district Hailakandi Town, Orissa.
- (5) Shri Balraj Pasi raised a matter regarding need to include the names of Bangladeshi refugees settled in Nainital and Pilibhit districts of U.P. in the voters' list.
- (6) Shri Jitendra Nath Das raised a matter regarding need to convert manually operated telephone exchange at Dhupguri in Jalpaiguri district of West Bengal into an electronic exchange.

6. The Budget (General) 1994-95 Demands for Grants

Time allotted: 6 hours.

Time taken : 4 hours. 07 mts. Balance : 1 Hr. 53 mts.

Further discussion on the Demands for Grants Nos. 47 to 50 under the control of the Ministry of Human Resource Development and cut motions thereto moved on the 29th April, 1994 continued.

The following members took part in the debate:—

(1) Shri Chinmaya Nand Swami

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.13 P.M.)

- (2) Dr. Vasant Pawar
- (3) Smt. Girija Devi
- (4) Smt. Basava Rajeshwari
- (5) Prof. Malini Bhattacharya
- (6) Kum. Mamata Banerjee
- (7) Prof. Prem Dhumal
- (8) Shri Mukul Wasnik
- (9) Shri Ramashray Prasad Singh
- (10) Prof.(Dr.) S.S. Yadav (SPEECH UNFINISHED)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd May, 1994).

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, May 3, 1994/Vaisakha 13, 1916 (Saka)

No. 288 V

11.01 A.M.

1. Starred Questions

Starred Question Nos. 521, 522 and 524-528 were orally answered. Replies to Starred Question Nos. 523 and 529-540 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5850-5878, 5880-5984, 5986-6003 and 6005-6079 were laid on the Table.

3. Papers laid on the Table

The Following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against Vacancies reserved for them in Recruitment and Promotion categories on the Railways for the year ending the 31st March, 1992.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1992-93, under sub-section (4) of section 15 of the Coconut Development Board Act, 1979.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for

- the year 1992-93, together with Audit Report thereon under sub-section (4) of section 17 of the Coconut Development Board Act, 1979.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Kochi, for the year 1992-93.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1985-86.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1985-86, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1992-93, together with Audit Report thereon under sub-section (4) of section 29 of the University of Hyderabad Act, 1974.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad, for the year 1992-93.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the

- year 1991-92, along with Audited Accounts under subsection (2) of section 22 of the Rampur Raza Library Act, 1975.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library, Rampur, for the year 1991-92.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 1992-93.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University, Varanasi, for the year 1992-93.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Shantiniketan, for the year 1992-93, together with Audit Report thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1992-93, together with Audit Report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- 4. Report of the Committee on Petitions
- SHRI P.G. NARAYANAN presented the Twelfth Report (Hindi and English versions) of the Committee on Petitions.

5. Matters under rule 377

- (1) Shri Kodikkunnil Suresh raised a matter regarding need to clear the proposal of Kerala State Electricity Board for electrification of Kokathodu area in Pathanamthitta district of Kerala.
- (2) Shri Sriballav Panigrahi raised a matter regarding need for early completion of Sambalpur-Talcher railway line in Orissa.
- (3) Shri Girdhari Lal Bhargava raised a matter regarding need to repeal the notification issued by the Ministry of Environment and Forests causing problems for mining industry.
- (4) Shri Ram Tahal Chaudhary raised a matter regarding need to provide jobs to the persons whose lands have been acquired at Cantonment area of Ranchi, Bihar.
- (5) Shri Ram Pujan Patel raised a matter regarding need to take measures to protect the interests of potato growers in the country particularly in Allahabad district, Uttar Pradesh.

6. The Budget (General), 1994-95—Demands for Grants

Time taken: 8 hours 15 mts.

I. Further discussion on the Demands for Grants Nos. 47 to 50 under the control of the Ministry of Human Resource Development and cut motions thereto moved on the 29th April, 1994 continued.

The following members took part in the debate:—

- (1) Prof. (Dr.) S.S. Yadav
- (2) Dr. Girija Vyas

(Lok Sabha adjourned at 13.17 P.M. and re-assembled at 14.31 P.M.)

- (3) Shri Anna Joshi
- (4) Kum. Sclja
- (5) Dr. Sudhir Ray
- (6) Shri B. Raja Ravi Verma
- (7) Shri S.M. Lal Jan Basha
- (8) Shri E. Ahamed
- (9) Shri K.H. Muniyappa
- (10) Shri Yaima Singh Yumnam

- (11) Shri Sultan Salahuddin Owaisi
- (12) Shri Ram Kripal Yadav
- (13) Shri Mohan Rawale

Shri Arjun Singh replied to the debate.

The discussion was concluded.

All the cut motions moved were negatived.

In respect of the Demands for Grants Nos. 47 to 50 (both Revenue Account and Capital Account) for which the Ministry of Human Resource Development is responsible, the amounts shown under column 6 of the printed List of Demands for Grants—Budget (General) for 1994-95 were voted in full.

- (II) At 6 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 6 of the printed List of Demands for Grants Budget (General) for 1994-95 were submitted to the vote of the House and voted in full:—
 - (1) Demands Nos. 1 to 4 relating to Ministry of Agriculture.
 - (2) Demand Nos. 5 and 6 relating to Ministry of Chemicals and Fertilizers.
 - (3) Demand Nos. 7 and 8 relating to Ministry of Civil Aviation and Tourism.
 - (4) Demand No. 9 relating to Ministry of Civil Supplies, Consumer Affairs and Public Distribution.
 - (5) Demand No. 10 relating to Ministry of Coal.
 - (6) Demand Nos. 11 and 12 relating to Ministry of Commerce.
 - (7) Demand Nos. 13 to 15 relating to Ministry of Communications.
 - (8) Demand Nos. 16 to 22 relating to Ministry of Defence.
 - (9) Demand No. 23 relating to Ministry of Environment and Forests.
 - (10) Demand No. 24 relating to Ministry of External Affairs.
 - (11) Demand Nos. 25 to 27, 29, 30, 32 to 37 relating to Ministry of Finance.

- (12) Demand No. 38 relating to Ministry of Food.
- (13) Demand No. 39 relating to Ministry of Food Processing Industries.
- (14) Demand Nos. 40 and 41 relating to Ministry of Health and. Family Welfare.
- (15) Demand Nos. 42 to 46 relating to Ministry of Home Affairs.
- (16) Demand Nos. 51 to 54 relating to Ministry of Industry.
- (17) Demand Nos. 55 and 56 relating to Ministry of Information and Broadcasting.
- (18) Demand No. 57 relating to Ministry of Labour.
- (19) Demand Nos. 58 and 59 relating to Ministry of Law, Justice and Company Affairs.
- (20) Demand No. 60 relating to Ministry of Mines.
- (21) Demand No. 61 relating to Ministry of Non-Conventional Energy Sources.
- (22) Demand No. 62 relating to Ministry of Parliamentary Affairs.
- (23) Demand No. 63 relating to Ministry of Personnel, Public Grievances and Pensions.
- (24) Demand No. 64 relating to Ministry of Petroleum and Natural Gas.
- (25) Demand Nos. 65 to 67 relating to Ministry of Planning and Programme Implementation.

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- (26) Demand No. 68 relating to Ministry of Power.
- (27) Demand Nos. 69 to 70 relating to Ministry of Rural Development.
- (28) Demand Nos. 71 to 73 relating to Ministry of Science and Technology.
- (29) Demand No. 74 relating to Ministry of Steel.
- (30) Demand Nos. 75 to 77 relating to Ministry of Surface Transport.
- (31) Demand No. 78 relating to Ministry of Textiles.

- (32) Demand Nos. 79 to 81 relating to Ministry of Urban Development.
- (33) Demand No. 83 relating to Ministry of Welfare.
- (34) Demand Nos. 84 and 85 relating to Department of Atomic Energy.
- (35) Demand No. 86 relating to Department of Electronics.
- (36) Demand No. 87 relating to Department of Ocean Development.
- (37) Demand No. 88 relating to Department of Space.
- (38) Demand No. 89 relating to Lok Sabha.
- (39) Demand No. 90 relating to Rajya Sabha.
- (40) Demand No. 92 relating to Secretariat of the Vice-President.
- (41) Demand No. 94 relating to Union Territory of Andaman and Nicobar Islands.
- (42) Demand No. 95 relating to Union Territory of Dadra and Nagar Haveli.
- (43) Demand No. 96 relating to Union Territory of Lakshadweep.
- (44) Demand No. 97 relating to Union Territory of Chandigarh.
- (45) Demand No. 98 relating to Union Territory of Daman and Diu.

7. Government Bill-Introduced

The Appropriation (No. 2) Bill, 1994.

8. Government Bill-Passed

The Appropriation (No. 2) Bill, 1994.

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

Shri Anna Joshi took part in the debate.

Shri Manmohan Singh replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh.

The motion was adopted and the Bill was passed.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th May, 1994).

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, May 4, 1994/Vaisakha 14, 1916 (Saka)

No. 289 ~

11 A.M.

1. Starred Questions

Starred Question Nos. 541—544 and 547—549 were orally answered. Replies to Starred Question Nos. 545, 546 and 550—560 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6080—6104, 6106—6253 and 6255—6285 were laid on the Table.

3. Papers laid on the Table:-

The Following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1992-93, under section 26 of the Delhi Development Act, 1957.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.

4. Report of the Committee on Private Members' Bills and Resolutions

SHRI S. MALLIKARJUNAIAH presented the Thirty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Matters Under Rule 377

(1) Shri K.G. Shivappa raised a matter regarding need to provide electricity to Visweswaraiah Iron and Steel Plant at concessional rate and also exempt it from payment of arrears in respect of electricity bills.

- (2) Shri Gopi Nath Gajapathi raised a matter regarding need to convert narrow guage railway line from Naupada to Gunupur in Orissa into broad guage and extent it upto Rayagada.
- (3) Shri A. Pratap Sai raised a matter regarding need for financial assistance to Rayachoty Rural Electric Supply Cooperative Society Limited, Cuddapah district, Andhra Pradesh.
- (4) Shri Manoranjan Bhakta raised a matter regarding need to determine the status of refugees from erstwhile East Bengal, who are at present settled in various parts of the country.
- (5) Dr. K. D. Jeswani raised a matter regarding need to revise recruitment rules of Post and Telegraph Department.
- (6) Shri Chandresh Patel raised a matter regarding need to formulate a Central Scheme to cope with acute drinking water problem in Saurashtra-Katchh region of Gujarat.
- (7) Shri P. Kumarasamy raised a matter regarding need to declare Palani in Dindigul Anna district in Tamil Nadu as a tourist centre.
- (8) Shri G.M.C. Balayogi raised a matter regarding need for construction of pucca bridges on Vaineteya and Godavari rivers at Amalapuram in Andhra Pradesh.
- 6. Government Bill-Under consideration.

The Finance Bill, 1994

Time allotted : 10 hours

Time taken : 3 hours 55 mts. Balance : 6 hours 05 mts.

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.05 P.M.)

The following Members took part in the debate:—

- (1) Shri Bhagwan Shankar Rawat
- (2) Dr. Debi Prosad Pal
- (3) Shri Mohan Singh (Deoria)
- (4) Shri Amal Datta
- (5) Shri K.T. Vandayar
- (6) Dr. Mumtaz Ansari
- (7) Shri Harin Pathak
- (8) Maj. Genl. R.G. Williams

- (9) Shri Bolla Bulli Ramaiah
- (10) Smt. Dil Kumari Bhandari
- (11) Shri R. Jeevarathinam
- (12) Shri Nirmal Kanti Chatterjee (Speech Unfinished)

The discussion was not concluded.

@7. Statement by Prime Minister

The Prime Minister made a statement regarding launch of Augmented Satellite Launch Vehicle-D4 (ASLV-D4).

*8. Statement by Minister

The Minister of Railways made a statement regarding the unmanned level crossing accident involving 7424 Narayanadri Express and a tractor trailer on the Bibinagar-Nadikude BG Single Line section of South Central Railway on 2 May, 1994.

6.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th May, 1994).

C.K. JAIN, Secretary-General.

[@] Made at 5.15 P.M. *Made at 3 P.M.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, May 5, 1994/Vaisakha 15, 1916 (Saka)

No. 290 ~

11 A.M.

1. Starred Questions

Starred Question Nos. 567—565 were orally answered. Replies to Starred Ouestion Nos. 567—580 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6286—6468 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.O. 635(E) (Hindi and English versions) published in Gazette of India dated the 25th August, 1993 making certain amendments to the Notification No. S.O. 2464 dated the 24th July, 1967 under sub-section (6) of section 3 of the Essential Commodities Act, 1955 together with a corrigendum thereto (in Hindi version only) published in Notification No. S.O. 901(E) dated the 25th November, 1993.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Benk Limited, Madras, for the year 1992-93, alongwith Audio 1 Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1992-93.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Prevention of Food Adulteration (Third Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 124(E) in Gazette of India dated the 5th March, 1991 under sub-section (2) of section 23 of the Prevention of the Food Adulteration Act, 1954 together with a corrigendum thereto published in Notification No. G.S.R. 255(E) in Gazette of India dated the 3rd May, 1991.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1991-92.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1991-92, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1991-92.
- (7) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1992-93, together with Audit

Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1992-93.
- (9) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, New Delhi, for the year 1992-93.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Bombay, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the International Institute for Population Sciences, Bombay, for the year 1992-93.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

4. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Thirteenth Report (Hindi and English versions) of the Committee on Petitions.

5. Statements by Ministers

(1) The Minister of Civil Aviation and Tourism made a statement on Vayudoot Operations in North-East.

^{*}Made at 12.20 P.M.

*(2) The Minister of Agriculture made a statement regarding Prive Policy for Raw Jute for 1994-95 season.

6. Matters under Rule 377

- (1) Shri Shiv Charan Mathur raised a matter regarding need to have a halt at Culabpura in district Bhilwar, Rajasthan for Meenakshi Express plying between Jaipur and Secunderabad.
- (2) Shri Bheru Lal Meena raised a matter regarding need to provide more financial assistance to State Government of Rajasthan to cope up with acute drinking water problem in adivasi dominated areas of Rajasthan.
- (3) Shri Surya Narain Yadav raised a matter regarding need to set up a heavy industry at Saharsa in Bihar.
- (4) Dr. Parashuram Gangwar raised a matter regarding need for construction of an overbridge across railway line at Mandi Samiti Sthal in Pilibhit, Uttar Pradesh.
- (5) Smt. Vasundhara Raje raised a matter regarding need to clear the proposal of the Government of Rajasthan for declaration of certain State roads as national highways.
- (6) Shri Braja Kishore Tripathy raised a matter regarding need for requisite financial and other assistance to Acharya Harihar Regional Centre for Cancer Research and Treatment Society of Orissa.
- (7) Shri Ramashray Prasad Singh raised a matter regarding need to include Jahanabad district, Bihar under Intensive Employment Scheme.
- (8) Prof. (Smt.) Savithiri Lakshmanan raised a matter regarding need to ensure full central assistance for the post matric scholarships to SC/ST students for Kerala State.

7. Government Bill — under consideration

The Finance Bill, 1994

Time allotted

: 10 hours

Time taken

: 13 Hrs. 12 Mts.

^{*} Made at 12.31 p.m.

Discussion on the motion for consideration of the Bill moved by Shri Manmohan Singh on the 4th May, 1994 continued.

The following Member took part in the debate:—

(1) Shri Nirmal Kanti Chatterjee

(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.31 P.M.)

- (2) Prof. K. Venkatagiri Gowda
- (3) Shri V.S. Vijayaraghavan
- (4) Shri Guman Mal Lodha
- (5) Shri Inder Jit
- (6) Dr. Laxminarain Pandey
- (7) Shri Chitta Basu
- (8) Shri Surai Mandal
- (9) Shri C. Sreenivasan
- (10) Shri K. Pradhani
- (11) Shri Indrajit Gupta
- (12) Shri George Fernandes
- (13) Shri Peter G. Marbaniang
- (14) Shri V. Dhananjaya Kumar
- (15) Shri C.K. Kuppuswamy
- (16) Shri Yaima Singh Yummam
- (17) Shri Girdhari Lal Bhargava
- (18) Shri M. Krishnaswamy
- (19) Shri Bhogendra Jha
- (20) Shri Anna Joshi
- (21) Prof. Malini Bhattacharya
- (22) Prof. Ashokrao Anandrao Deshmukh
- (23) Prof. Prem Dhumal
- (24) Smt. Suscela Gopalan
- (25) Shri M.V.V.S. Murthy
- (26) Shri P.C. Chacko
- (27) Shri Mohan Rawale
- (28) Shri Sriballav Panigrahi
- (29) Shri Dattatraya Bandaru
- (30) Shri Laeta Umbrey
- (31) Shri Rajendra Agnihotri
- (32) Shri K.D. Sultanpuri

- (33) Shri Rampal Singh
- (34) Shri P.P. Kaliaperumal
- (35) Shri Bheru Lal Meena
- (36) Shri K.H. Muniyappa

Shri Manmohan Singh commenced his speech in reply to debate. His Speech was not concluded.

The discussion was not concluded.

8. *Report of Business Advisory Committee

Shri Mukul Wasnik presented the Fortieth Report of the Business Advisory Committee.

9. **Contempt of the House

The Deputy Speaker informed that at about 11.20 hours today, a visitor calling himself Prem Pal Singh Samrat, son of Shri Bajaji Lal, jumped from the Visitor's Gallery and attempted to shout slogans. The security Officers took him into custody immediately and interrogated him. The visitor had made a statement and expressed regrets for his action.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri Mukul Wasnik was adopted:—

"This Houses resolves that the person calling himself Prem Pal Singh Samrat son of Shri Bajaji Lal, who jumped from the Visitors' Gallery and attempted to shout slogans at about 11.20 hours today and whom the Security Officers took into custody immediately, has committed a grave offence and is guilty of the contempt of the House.

The House further resolves that he be let off with a stern warning on the rising of the House today."

^{*} At 8.11 P.M.

^{**} At 8.12 P.M.

11.10 P.M. (Lok Sabha Adjourned Till 11 A.M. On Friday, the 6th May, 1994)

C. K. JAIN, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, May 6, 1994/Vaisakha 16, 1916 (Saka)

No. 291

.1 A.M.

1. Starred Questions

Starred Question Nos. 581-584 and 586 were orally answered. Replies to Starred Question Nos. 585 and 587-600 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6469-6590 and 6592-6646 were laid on the Table.

3. Government Bill-Passed

Time Taken:14 Hrs. 22 Mts.

Finance Bill, 1994

Discussion on the motion for consideration of the Bill moved by Shri Manmohan Singh on the 4th May, 1994 continued.

Shri Manmohan Singh concluded his reply to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 15 were adopted.

Clause 16, was adopted, as amended.

Clauses 17 to 35 were adopted.

Clause 36, was adopted as amended.

Clauses 37 to 49 were adopted. missi

Clause 50, was adopted as amended.

Clauses 51 to 99 were adopted. The Bullion

The First Schedule was adopted.

On amendment No. 64 moved by Shri Susanta Chakraborty, to the Second Schedule, the House, divided; Ayes 43: Noes 163.

The amendment was accordingly negatived.

The Second Schedule was adopted.

The Third, Fourth, and Fifth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed as amended, was moved by Shri Manmohan Singh.

The motion was adopted and the Bill was passed as amended.

4. Papers Laid on the Table

The following papers were laid on the Table: 44 12

- (1) A copy of the Notification No. 2.O. 287(E) (Hindi and English versions) published in Gazette of India dated the 4th April, 1994 regarding exemption to different varieties of tea from the levy of cess issued under sub-section (3) of section 25 of the Tea Act. 1953.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1992-93.

Subject to correction.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English version) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Birds Jute and Exposts Limited, Calcutta, for the year 1992-93.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereof.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Export Inspection Agency Employees (Classification, Control and Appeal) (Amendment), Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 622 in Gazette of India dated the 18th December, 1993 under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (7) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-II) for the year 1992-93, alongwith Audited Accounts.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Councils Export Promotion Council, Bombay, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetica Export Promotion Council, Bombay, for the year 1992-93.

^{*} The Anaual Report (Volume-I) was laid on the Table on the 23rd December. 1993.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1992-93 alongwith Addited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1992-93.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 296(E) published in Gazette of India dated the 4th March, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 76/86-CE, dated the 10th February, 1986 so as to delete Serial numbers 1, 3, 4 and 19 and entries relating thereto in the Schedule to the said Notification.
 - (ii) G.S.R. 298(E) published in Gazette of India dated the 8th March, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 7/94-CE, (NT) dated the 1st March, 1994.
 - (iii) G.S.R. 309(E) published in Gazette of India dated the 9th March, 1994 together with an explanatory memorandum making certain amemdments in the Notification Nos. 180/88-CE, dated the 13th May, 1988 and 41/94-CE, dated the 1st March, 1994 regarding exemption from excise duty to table, Kitchen and other household articles other than pressure cookers and their parts.
 - (iv) G.S.R. 313(E) published in Gazette of India dated the 11th March, 1994 together with an explanatory memorandum making certain amendments in the Notification No.

- 46/94-CE, dated the 1st March, 1994 so as to reduce excise duty on goods mentioned in the Notification.
- (v) G.S.R. 315(E) published in Gazette of India dated the 12th March, 1994 together with an explanatory memorandum seeking to rescind Notification No.87/92-CE, dated the 29th October, 1992.
- (vi) G.S.R. 326(E) published in Gazette of India dated the 23rd March, 1994 together with an explanatory memorandum regarding exemption to cotton yarn and cellulosic spun yarn subjected to beaming, warping, wrapping, winding or recling and produced out of yarn from the whole of the duty of excise leviable thereon.
- (vii) G.S.R. 334(E) published in Gazette of India dated the 28th March, 1994 together with an explanatory memorandum regarding exemption to footwear upto a value of Rs. 50 per pair and Hawai Chappals and parts thereof from the whole of the duty of excise leviable thereon.
- (viii) G.S.R. 347(E) published in Gazette of India dated the 30th March, 1994 together with an explanatory memorandum extending the validity of Notification No. 97/93-CE, dated the 19th October, 1993 upto the 30th June, 1994.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 297(E) published in Gazette of India dated the 4th March, 1994 together with an explanatory memorandum seeking to withdraw exemption from the additional duty of customs available to machinery, instruments, apparatus, applicances etc.
 - (ii) G.S.R. 316(E) published in Gazette of India dated the 12th March, 1994 together with an explanatory memorandum regarding exemption to refined sugar when imported into India, from the whole of the basic and additional duties of customs leviable thereon.
 - (iii) G.S.R 319(E) published in Gazette of India dated the

16th March, 1994 together with an explanatory memorandum regarding exemption to containers of durable nature when imported into India from whole of the basic and additional duties of customs leviable thereon subject to certain conditions.

- (iv) G.S.R. 324(E) published in Gazette of India dated the 21st March, 1994 together with an explanatory memorandum making certain amendments in the Notification Nos. 57/94-Cus., and 93/94-Cus., dated the 1st March, 1994.
- (v) G.S.R. 346(E) published in Gazette of India dated the 30th March, 1994 together with an explanatory memorandum extending the validity of Notification No. 175/93-Cus., dated the 19th October, 1993 upto the 30th June, 1994.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 1992-93, alongwith Audited Account under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Small Industries Development Bank of India. Lucknow, for the year 1992-93.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1994, passed by Lok Sabha on the 27th April, 1994.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1994, passed by Lok Sabha on the 27th April. 1994.
- (3) That at its sitting held on the 28th April, 1994, Rajya Sabha

^{*} At 5.51 P.M.

concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1995 and also communicated the names of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri S.S. Ahluwalia
- (2) Shri Somappa R. Bommai
- (3) Shri Triloki Nath Chaturvedi
- (4) Miss Saroj Khaparde
- (5) Shri Murasoli Maran
- (6) Shrimati Jayanti Natarajan
- (7) Shri G.G. Swell.
- @(4) That at its sitting held on the 28th April, 1994, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1995 and also communicated the names of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri Jagdesh Desai
 - (2) Shri R.K. Dhawan
 - (3) Dr. Murli Manohar Joshi
 - (4) Shri Dipankar Mukherjee
 - (5) Shri Suresh Pachouri
 - (6) Shri Pravat Kumar Samantaray
 - (7) Shri G. Swaminathan
- (2) That at its sitting hold on the 28th April, 1994, Rajya Sabha adopted motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1995, and had elected the following members of Rajya Sabha to serve on the said Committee:—
 - (1) Shri Raj Babbar
 - (2) Shri Ram Deo Bhandari

- (3) Shri Gaya Singh
- (4) Shri Hiphei
- (5) Shri Satya Prakash Malaviya
- (6) Miss Mayawari
- (7) Shri V. Narayanasamy
- (8) Shri Kameshwar Paswan
- (9) Shri Ram Ratan Ram
- (10) Shri S.S. Surjewala

6. Statements by Ministers

- *(1) The Minister of Parliamentary Affairs made a Statement regarding Government Business for the week commencing the 9th May, 1994.
- **(2) The Minister of Railways made a statement regarding the unmanned level crossing accident involving 7208 Tungbhadra Express on South Central Railway on 5 May, 1994.
- 7. Motion regarding Fortieth Report of the Business Advisory Committee.

Shri Jaswant Singh moved the following motion:—

"That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 5th May, 1994."

The motion was adopted.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.35 P.M.)

8. Motion regarding Thirty-first Report of the Committee on Private Members' Bills and Resolutions

Shri Kirip Chaliha moved the following motion:-

"That this House do agree with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th May, 1994."

The Motion was adopted.

^{*} Made at 1.46 P.M.

^{**} Made at-1.51 P.M.

9. Private Member's Bills-Introduced

- (1) The Welfare of Physically Handicapped Persons Bill, 1994 by Shri B.L. Sharma Prem.
- (2) The Indian Penal Code (Amendment) Bill, 1994 (Amendment of section 354) by Shrimati Saroj Dubey.
- (3) The Code of Criminal Procedure (Amendment) Bill, 1994 (Amendment of section 125) by Shrimati Saroj Dubcy.
- (4) The Railway Protection Force (Amendment) Bill, 1994 (Subsitution of new Long Title for Long Title., etc.) by Shri R. Anbarasu.
- (5) The Bonded Labour System (Abolition) Amendment Bill, 1994 (Amendment of section 2, etc.) by Shri M.V.V.S. Murthy.
- (6) The Child Labour (Prohibition and Regulation) Amendment Bill, 1994 (Amendment of section 2, etc.) by Shri M.V.V.S. Murthy.
- (7) The Compulsory Education Bill, 1994 by Shri M.V.V.S. Murthy.
- (8) The Crop Insurance Scheme Bill, 1994 by Shri M.V.V.S. Murthy.
- (9) The Constitution (Amendment) Bill. 1994 (Amendment of article 16) by Shri R. Anbarasu.
- (10) The Declaration of Assets by Civil Servants Bill, 1994 by Shri K. RAmamurthy.
- (11) The Constitution Assembly Bill, 1994 by Shri K. Ramamurthy.
- (12) The Constitution (Amendment) Bill. 1994 (Amendment of article 16) by Shri K. Ramamurthy.
- (13) The Family Planning Bill. 1994 by Shri Ankushrao Raosaheb Tope.

10 Private Member's Bill - Under Consideration

The Fixation of Limit on Borrowings Bill, 1993 by Shri George Fernandes.

^{*} At 4.47 P.M.

Shri George Fernandes concluded his speech on the motion for consideration of the Bill moved by him on the 22nd April, 1994.

The following members took part in the debate:—

- (1) Kum. Mamata Banerjee-
- (2) Shri Guman Mal Lodha
- (3) Shri K.T. Vandayar
- (4) Shri Syed Shahabuddin
- (5) Shri Santosh Kumar Gangwar (Speech unfinished)

Discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th May, 1994).

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Monday, May 9, 1994/Vaisakha 19, 1916 (Saka)

No. 292

11.02 A.M.

1. Starred Questions

Starred Question Nos. 601, 602, 604 and 605 were orally answered. Replies to Starred Question Nos. 603 and 606-620 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6647-6672, 6674-6711, 6713-6842, 6844-6877 and 6877 A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board for the year 1992-93, alongwith Audited Accounts under section 5E of the Dock Workers (Regulation of Employment) Act, 1948.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Dock Labour Board, for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi, for the year 1992-93.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

4. Matters Under Rule 377

- (1) Shri N. Dennis raised a matter regarding need for early replacement of bridge at Kuzhithurai across Thamparavarni river in Kanyakumari, Tamil Nadu.
- (2) Shri K.G. Shivappa raised a matter regarding need for immediate conversion of Hospet-Hassan-Mangalore line into broad gauge.
- (3) Shri Chhattrapal Singh raised a matter regarding need to open a gas agency each in Syana and Jahangirabad of Bulandshahar district in Uttar Pradesh.
- (4) Shri Chetan P.S. Chauhan raised a matter regarding need to accord sanction to the proposal for constructing a bye-pass to National Highway No 24 in Moradabad, Uttar Pradesh.
- (5) Shri Ajoy Mukhopadhyay raised a matter regarding need to consider revison of emoluments of employees of State Governments in the light of constitution of the Fifth Central Pay Commission.

5. Government Bill—Passed

The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1993.

Time Taken: 4 Hrs. 13 Mts.

The motion for consideration of the bill was moved by Shri Manmohan Singh.

The following members took part in the debate:-

- (1) Shri Chetan P.S. Chauhan
- (2) Dr. Mumtaj Ansari

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

- (3) Shri P.C. Chacko
- (4) Shri Nirmal Kanti Chatterjee
- (5) Shri Bhagwan Shankar Rawat
- (6) Shri Ramesh Chennithala
- (7) Shri Syed Shahabuddin
- (8) Shri Bhogendra Jha
- (9) Shri R. Naidu Ramasamy
- (10) Shri Mohan Singh (Deoria)
- (11) Shri Rajendra Kumar Sharma
- (12) Shri Susanta Chakraborty
- (13) Shri Ramashray Prasad Singh

Shri M.V. Chandrasekhar Murthy replied to the debate.

On the motion for consideration of the Bill, the House divided: Ayes 113; Noes 43. The motion was accordingly adopted and clause-by-clause consideration of the bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 11 were adopted.

Clause 12 was adopted, as amended.

Clause 13 was adopted.

Clause 14 was adopted, as amended.

Clauses 15 to 17 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill be passed, as amended, was moved by Shri M.V. Chandrasekhar Murthy.

Subject to Correction.

The following members took part in the debate:—

- (1) Shri Basudeb Acharia
- (2) Shri George Fernandes
- (3) Shri M.V. Chandrasekhar Murthy.

On the motion that the Bill, as amended, be passed, the House divided: @Ayes 123; @Noes 33. Accordingly, the motion was adopted and Bill was passed, as amended.

6. Half-an-Hour Discussion

Shri Santosh Kumar Gangwar raised a discussion on the points arising out of the answer given by the Minister of State for Planning and Programme Implementation on March, 2, 1994 to Starred Question No. 107 regarding cost escalation of projects.

Shri Giridhar Gomango replied to the discussion.

6.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10 May, 1994.)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, May 10, 1994/Vaisakha 20, 1916 (Saka)

No. 293 \checkmark

11.02 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Bijoy Modak, who was a Member of Fourth, Fifth, Sixth and Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 621, 623, 624 and 628—630 were orally answered. Replies to Starred Question Nos. 622, 625-627 and 631-640 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 6878-6907 and 6909—7108 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Animal Welfare Board of India, Madras, for the year 1992-93.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1991-92.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 314(E) in Gazette of India dated the 12th March, 1994 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (6) A copy of the Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Amendments Regulations, 1994 (Hindi and English versions) published in Notification No. BIS/EC/REG/9 in Gazette of India dated the 14th January, 1994 under section 39 of the Bureau of Indian Standards Act, 1986.
- (7) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India

 Union Government (No. 4 of 1994) for the year ended the 31st March, 1993 (Revenue Receipts Indirect Taxes).
 - (ii) Report of the Comptroller and Auditor General of India
 Union Government (No. 7 of 1994) for the year ended the 31st March, 1993 (Post and Telecommunications).

- (iii) Report of the Comptroller and Auditor General of India
 Union Government (No. 10 of 1994) for the year ended the 31st March, 1993 (Railways).
- (iv) Report of the Comptroller and Auditor General of India
 Union Government (No. 1 of 1994) for the year ended the 31st March, 1993 (Civil).
- (v) Report of the Comptroller and Auditor General of India
 Union Government (No. 5 of 1994) for the year ended the 31st March, 1993 (Revenue Receipts Direct Taxes)
- (vi) Report of the Comptroller and Auditor General of India
 Union Government (No. 6 of 1994) for the year ended
 the 31st March, 1993 (Scientific Departments).
- (8) A copy of the Union Government, Appropriation Accounts (Civil) for the year 1992-93 (Hindi and English versions).
- (9) A copy of the Union Government, Finance Accounts for the year 1992-93 (Hindi and English versions).
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1992-93.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Lucknow, for the year 1992-93.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Bombay, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Bombay, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Industrial Engineering, Bombay, for the year 1992-93.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(17-A)

- (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society India, New Delhi, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhavan Society India, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society India, New Delhi, for the year 1992-93.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17-A) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training (Eastern Region), Calcutta, for the year 1992-93.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Bombay, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region), Bombay, for the year 1992-93.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1992-93.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pondicherry University, Pondicherry, for the year 1992-93.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1991-92, together with Audit Report thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 5th May, 1994, Rajya Sabha passed the Anti-Hijacking (Amendment) Bill, 1994.
- (2) That at its sitting held on the 5th May, 1994, Rajya Sabha passed the Suppression of Unlawful Acts Against Safety of Civil Aviation (Amendment) Bill, 1994.

6. Bills passed by Rajya Sabha-Laid on the Table

- (1) The Anti-Hijacking (Amendment) Bill, 1994.
- (2) The Suppression of Unlawful Acts Against Safety of Civil Aviation (Amendment) Bill, 1994.

7. Report of the Standing Committee on Commerce

SHRI NITISH KUMAR presented the Twelfth Report (Hindi and English versions) of the Committee on Agriculture on the Draft Agriculture Policy Resolution — 1992 of the Ministry of Agriculture and Minutes of Sittings of the Committee relating thereto.

8. Report of the Standing Committee on Commerce

SHRI H.D. DEVEGOWDA laid on the Table a copy of the Fifth Report (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Commerce on Demands for Grants (1994-95) of the Department of Commerce.

9. Matters Under Rule 377

- (1) Shri Allola Indrakaran Reddy raised a matter regarding need for early implementation of scheme for providing drinking water for miners in Singareni collieries in Adilabad, Andhra Pradesh.
- (2) Shri C.P. Mudalagiriyappa raised a matter regarding need to provide financial assistance to HMT so as to enable it to tide over its financial difficulties.
 - (3) Shri N.J. Rathava raised a matter regarding need to sanction

funds to increase the telecast power of Chhota Udaipur Doordarshan Kendra in the current year.

- (4) Shri Girdhari Lal Bhargava raised a matter regarding need to sanction the four projects of Rajasthan Government pending with Central Government to remove drinking water problem in the state.
- (5) Shri Rajendra Kumar Sharma raised a matter regarding need to provide adequate Railway containers for benefit of trading community of Moradabad, Uttar Pradesh.
- (6) Mohd. Ali Ashraf Fatmi raised a matter regarding need to provide reservation for Muslims in Government service for their development.
- (7) Shri Jitendra Nath Das raised a matter regarding need to resolve the problems being faced by civil emplyees working under Defence services.
- (8) Kumari Frida Topno raised a matter regarding need to set up a Malaria Research Institute at Rourkela in Orissa.

9. Government Bill—Passed

The Rubber (Amendment) Bill, 1992

Time taken: 1 hour 09 minutes.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The following members took part in the debate:—

- (1) Shri Kabindra Purkayastha
- (2) Shri T.J. Anjalosc
- (3) Shri A. Charles
- (4) Shri P.C. Thomas
- (5) Shri Syed Shahabuddin
- (6) Shri Ramesh Chennithala
- (7) Shri Bhogendra Jha

Shri Pranab Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

(Lok Subha adjourned at 1.57 P.M. and re-assembled at 3.04 P.M.)

11. Government Bill-Under consideration

The Payment of Gratuity (Amendment) Bill, 1993,

As passed by Rajya Sabha

Time Allotted: 2 Hours.

The motion for consideration of the Bill was moved by Shri P.A. Sangma.

The following Members took part in the debate:—

- (1) Shri Karia Munda
- (2) Shri A. Charles
- (3) Shri George Fernandes
- (4) Shri Ajoy Mukhopadhyay
- (5) SHri K.D. Sultanpuri

(Discussion was held over and resumed vide para 13 below)

12. Felicitations

On the historic occasion of assumption of office by the new government elected on the basis of the first-ever multi-racial elections in South Africa with Mr. Nelson Mandela as the first democratic President, the Prime Minister, Shri Atal Bihari Vajpayee, Leader of the Opposition, Sarvashri George Fernandes, Somnath Chatterjee, Bhogendra Jha, Chitta Basu, A. Asokaraj, Bolla Bulli Ramaiah, Ibrahim Sulaiman Sait and Rabi Ray offered felicitations.

The Speaker placed the following Resolution before the House: Resolution

- "This House
- —Notes that today May 10, 1994 is a specially auspicious day for South Africa, the continent of Africa, the people of India, and the whole world.
- —Welcomes the fact that a new Government elected on the basis of the first-ever multi-racial elections has assumed office.
- -Rejoices that Mr. Nelson Rohlihlala Mandela has been elected as South Africa's first democratic President.
- —Recalls that Mahatma Gandhi, Father of the Indian Nation, declared his love for South Africa and his concern for her problems.
- —Recognises that about 10 lakh people of Indian origin who are now citizens in South Africa, have struggled with their South-African brothers and sisters against apartheid, and toiled and contributed to the prosperity of that country.
- —Recognises further that India was always in the forefront of the anti-apartheid struggle, the first nation to raise this issue of racialism in the United Nations, and has rendered consistent moral and material support to the South African people struggling for the liberty against colonial domination and White minority rule.

On behalf of the people of India Declares that

- (a) The people of India join with the people of South Africa to celebrate with joy, happiness and pride their achievement of freedom and what their freedom signifies for the whole world.
- (b) The South African struggle has shown that the strength of the human spirit and moral conviction are irresistible forces for positive change.
- (c) India extends its warmest congratulations to President Nelson Rohlihlala Mandela as he takes up his responsibilities today as Head of State of South Africa. We pay a tribute to all the people of South Africa in wishing them success in building a future of peace, democracy and prosperity."

The Resolution was adopted unanimously.

13. Government Bill-Passed

The Payment of Gratuity (Amendment) Bill, 1993, as passed by Rajya Sabha.

Time taken: 2 Hrs. 59 Mts.

Discussion on the motion for consideration of the bill vide para 11 above was resumed.

- (6) Shri V. Dhananjaya Kumar
- (7) Kum. Mamata Banerice
- (8) Shri Ramashray Prasad Singh
- (9) Shri Dau Dayal Joshi
- (10) Shri Mohan Rawalc
- (11) Shri Bolla Bulli Ramaiah
- (12) Maj Genl. R.G. Williams
- (13) Shri Tarit Baran Topdar
- (14) Shri Bheru Lal Meena
- (15) Shri Ram Tahal Chaudhary
- (16) Shri Haradhan Roy
- (17) Shri Bhogendra Jha
- (18) Shri Surya Narain Yadav
- (19) Shri Ram Kripal Yadav

Shri P.A. Sangma replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended be passed was moved by Shri P.A. Sangma.

The motion was adopted and the Bill was passed as amended. 6.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th May, 1994)

C.K. JAIN, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, May 11, 1994/Vaisakha 21, 1916 (Saka)

No. 294 V

11 A.M.

1. Starred Questions

Starred Question Nos. 641, 642, 644, 645 and 647 were orally answered. Replies to Starred Question Nos. 643, 646 and 648-660 were laid on the Table.

2. Short Notice Ouestion

Short Notice Question No. 3 addressed to the Minister of Steel was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Question Nos. 7109-7286 and 7286A were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1992-93.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers menticned at (2) above.
- (4) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

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(i)
         Statement No. XXXVIII
                                     - Tenth Session: 1988
                                                                 Eighth Lok Sabha
                                     - Eleventh Session, 1988
(ii)
         Statement No. XXXIV
                                     - Twelfth Session, 1988
(iii)
         Statement No. XXVII
(iv)
         Statement No. XXV
                                     - Fourteenth Session, 1989
         Statement No. XXIV
                                     - Third Session, 1990
(v)
(vi)
         Statement No. XX
                                     - First Session, 1991
                                                                  Ninth Lok Sabha
         Statement No. XVII
                                     - Second Session, 1991
(vii)
         Statement No. XV
                                     - Third Session, 1992
(viii)
         Statement No. XIII
                                     - Fourth Session, 1992
(ix)
                                     - Fifth Session, 1992
         Statement No. X
(x)
         Statement No. IX
                                     - Sixth Session, 1993
                                                                 Tenth Lok Sabha
(xi)
         Statement No. V
                                     - Seventh Session, 1993
(xii)
                                     - Eighth Session, 1993
(xiii)
         Statement No. III
                                     - Ninth Session, 1994
(xiv)
         Statement No. II
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- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Cost Accounting Records (Textiles) Amendment Rules, 1994 published in Notification No. G.S.R. 29(E) in Gazette of India dated the 19th January, 1994 together with a corrigendum thereto published in Notification No. G.S.R. 344(E) dated the 30th March, 1994.

- (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1994 published in Notification No. G.S.R. 286(E) in Gazette of India dated the 1st March, 1994.
- (6) A copy of the Cost and Works Accountants (Amendment) Regulations, 1993 (Hindi and English versions) published in Notification No. CWR(1)/93 in Gazette of India dated the 25th September, 1993 under sub-section (5) of section 39 of the Cost and Works Accountants Act. 1959.
- (7) A copy of the Twenty-Second Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 1992 to the 31st December, 1992, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (8) A copy of the One Hundred and Forty-Eighth Report (Hindi and English versions) of the Law Commission of the Repeal of Certain Pre-1947 Central Acts, 1993.
- (9) A copy of the Notification No. S.O. 277(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1994 regarding extension of period of take over of management of Messrs Lily Biscuit Company (Private) Limited and Messrs Lily Barley Mills (Private) Limited, Calcutta, upto the 31st March, 1995 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (10) A copy of the Notification No. S.O. 278(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1994 regarding extension of period of take over of management of Messrs Appollo Zipper Company Private Limited, Calcutta, upto the 31st March, 1995 under subsection (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Council for Cement and Building Materials, New Delhi, for the year 1992-93.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1992-93.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
 - (i) The Himachal Pradesh Administrative Tribunal (Salaries and Allowance and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 45(E) in Gazette of India dated the 31st January, 1994.
 - (ii) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 46(E) in Gazette of India dated the 31st January, 1994.
 - (iii) The Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 47(E) in Gazette of India dated the 31st January, 1994.
 - (iv) The Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 288(E) in Gazette of India dated the 1st March, 1994.

5. Messages From Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) "That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1994, passed by Lok Sabha on the 3rd May, 1994."
- (2) "That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1994, passed by Lok Sabha on the 6th May, 1994."
- 6. Report of the Committee on Private Members' Bills and Resolutions
- SHRI S. MALLIKARJUNAIAH presented the Thirty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of the Committee on Urban & Rural Development

SHRI K.M. MATHEW presented the Seventh Report (Hindi and English versions) of the Committee on Urban and Rural Development on National Wastelands Development—Ministry of Rural Development and the Minutes of sittings of the Committee relating thereto.

8. Report of the Standing Committee on Commerce

SHRI DWARKA NATH DAS laid on the Table a copy of the Sixth Report (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Commerce, on Demands for Grants (1994-95) of the Ministry of Textiles.

9. Statement by Ministers

- (1) The Minister of State in the Ministry of Industry made a statement regarding drawal of fund from the Contigency Fund of India.
- (2) The Minister of State in the Ministry of External Affairs made statement regarding:—
 - (i) evacuation of Indians from Yemen and Rwanda; and
 - *(ii) death of Indians employed in the Gulf countries.

^{*}Made at 12.50 P.M.

- @3. The Minister of State of the Ministry of Food made a statement on Sugar Prices.
- @@4. The Minister of State in the Ministry of Power made a statement regarding satellite indications of cracks in Tehri Dam.

10. Matters under Rule 377

- (1) Shri Manoranjan Bhakta raised a matter regarding need to ensure adequate supply of petrol, diesel and kerosene oil to people of Andaman and Nicobar Islands.
- (2) Shri Rama Krishna Konathala raised a matter regarding need for setting up of an Aluminium plant in Andhra Pradesh.
- (3) Shri V. S. Vijayaraghavan raised matter regarding need to clear the proposal of Government of Kerala for implementation of Integrated Wasteland Development Project in Wayanad district.
- (4) Dr. Vishwanatham Kanithi raised a matter regarding need to assess the needs of fishermen in Srikakulam district of Andhra Pradesh.
- (5) Shri Harin Pathak raised a matter regarding need to expedite supply of LPG to Ahmedabad city through pipe.
- (6) Dr. Ramesh Chand Tomar raised a matter regarding need to provide halt to super fast trains at Ghaziabad railway station in Uttar Pradesh.
- (7) Shri Bhubaneswar Prasad Mehta raised a matter regarding need for construction of overbridges at Chainpur, Gajhandi and Gurapa railway stations on Barhadana railway line in Bihar.
- (8) Shri Bhim Singh Patel raised a matter regarding need to develop historical site at village Deyur in Rewa district in Madhya Pradesh on highway No. 27 as Buddhist centre.

11. Government Bill—Passed

The Copyright (Second Amendment) Bill, 1992, as reported by Joint Committee.

Time taken: 40 Mts.

The motion for consideration of the Bill was moved by Kumari Selja.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)

[@]Made at 5.04 P.M.

^{@@}Made at 5.16 P.M.

The following members took part in the debate:-

- (1) Shri Girdhari Lal Bhargava
- (2) Dr. Sudhir Ray
- (3) Shri George Fernandes
- (4) Shri Ramashray Prasad Singh
- (5) Prof. (Dr.) S.S. Yadav

Kumari Selja replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted as amended.

Clauses 3 to 5 were adopted.

Clause 6 was adopted as amended.

Clause 7 was adopted.

Clause 8 was adopted as amended.

Clause 9 and 10 were adopted.

Clause 11 was adopted as amended.

Clauses 12 to 16 were adopted.

Clause 17 was adopted as amended.

Clause 18 was adopted as amended.

Clauses 19 to 22 were adopted.

Clause 23 was adopted as amended.

Clause 24 was adopted as amended.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill be passed, as amended, was moved by Kumari Selja.

The motion was adopted and the Bill was passed, as amended.

12. Statutory Resolution-adopted

Time taken: 2 Hrs. 21 Mts.

Shri S.B. Chavan moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation, dated the 31st December, 1993 in respect of Manipur, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 30th June, 1994."

The following members took part in the debate:-

- (1) Shri Sushil Chand Varma
- (2) Shri Laeta Umbrey
- (3) Dr. Mumtaz Ansari
- (4) Dr. Laxminarain Pandey
- (5) Shri Uddhab Barman
- (6) Shri Yaima Singh Yumnam
- (7) Smt. Dil Kumari Bhandari
- (8) Shri Peter G. Marbaniang
- (9) Shri George Fernandes
- (10) Prof. M. Kamson
- (11) Prof. Susanta Chakraborty
- (12) Shri Kirip Chaliha
- (13) Smt. Geeta Mukherjee

Shri. S.B. Chavan replied to the debate.

The Resolution was adopted.

13. Government Bill-Under consideration

The Press Council (Amendment) Bill, 1993, as passed by Rajya Sabha.

Time allotted: 2 Hours

Time taken: 20 mts.

Balance: 1 Hrs. 40 Mts.

The motion for consideration of the Bill was moved by Shri K.P. Singh Deo.

The following Members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Shri Chandulal Chandrakar (Speech unfinished)

The discussion was not cocluded.

6.01 P.M.

(Lok Sabha Adjourned Till 11 a.m. on Thursday, the 12th May, 1994).

C.K. JAIN, Secretary-General.

CORRIGENDA

In Bulletin Part I No. 293 dated 10-5-1994.

At Page No. 6- Item No. 7- for existing heading read

REPORT AND MINUTES OF THE COMMITTEE ON AGRICULTURE'

At Page No. 7- For Sl. No. 9- Heading- read '10'.



LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, May 12, 1994/Vaisakha 22, 1916 (Saka)

No. 295

11 A.M.

1. Starred Questions

Starred Question Nos. 661-665 were orally answered. Replies to Starred Question Nos. 666-680 and 566 (Postponed Question) were laid on the Table

2. Unstarred Questions

Replies to Unstarred Question Nos. 7287-7448 were laid on the Table.

3. Papers Laid the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952 read with clause (c)(iv) of the proclamation dated the 31st December, 1993 issued by the President in relation to the State of Manipur:—
 - (i) Report of One Man Commission of Inquiry headed by Justice D.M. Sen set up to enquire into the Incidents of the Group clashes on the 3rd May, 1993 in the State of Manipur (Volume-I).
 - (ii) Statement of the Action Taken by the State Government of Manipur on the above Report.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.
- (3) A copy of the Memorandum (Hindi and English versions) explaining reasons for not laying the Volumes II, III and IV of the Report.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for the year 1992-93.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Merchant Shipping (fire Appliances) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 110 in Gazette of India dated the 26th February, 1994 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (7) A copy of the Light Diesel Oil (Fixation of Ceiling Prices) (Amendment) Order, 1994 (Hindi and English versions) published in Notification No. S.O. 80(E) in Gazette of India dated the 1st February, 1994, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1992-93.

- (ii) Annual Report of the Rehabilitation Plantation Limited, Punalur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1992-93.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Posteur Institute of India, Coonoor, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1992-93 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1992-93.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956;—
 - (a) (i) Review by the Government on the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1992-93
 - (ii) Annual Report of the Hindustan Latex Limited,

Thiruvananthapuram, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1990-91.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1991-92.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1992-93.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council

- for Research in Homoeopathy, New Delhi, for the year 1992-93.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1992-93.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1990-91, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1990-91.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1991-92.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1992-93.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Rubber (Amendment) Bill, 1994, passed by Lok Sabha on the 10th May, 1994.
- (2) That at its sitting held on the 11th May, 1994, Rajya Sabha passed the Institute of Technology (Amendment) Bill, 1994.
- 5. Bill passed by Rajya Sabha—laid on the Table

The Institutes of Technology (Amendment) Bill, 1994.

6. Report of the Committee on Petitions

SHRI P.G. NARAYANAN presented the Fourteenth Report (Hindi and English versions) of the Committee on Petitions.

7. Government Bill - introduced

The Neyveli Lignite Corporation Limited (Acquisition and Transfer of Power Transmission system) Bill, 1994.

- 8. Matters under Rule 377
- (1) Shri Surya Narayan Yadav raised a matter regarding need for construction of a dam on Kosi river in collaboration with Nepal.
 - (2) Shri Gopi Nath Gajapathi raised a matter regarding need to

sponsor a Central Scheme exclusively for the upliftment of Lanjia Saura Tribes of Gajapathi district in Orissa.

- (3) Shri Shiv Charan Mathur raised a matter regarding need to provide more facilities on Kota-Neemuch railway link line in Rajasthan.
- (4) Shri Laeta Umbrey raised a matter regarding need to extend NH-37 to connect NH-52 at Roing in Arunachal Pradesh.
- (5) Shri Kabindra Purkayastha raised a matter regarding need for construction of a gas turbine in Barak valley of Assam.
- (6) Shri B.L. Sharma 'Prem' raised a matter regarding need to introduce Metro Rail System in Delhi.
- (7) Dr. Mumtaz Ansari raised a matter regarding need to take measures for the development of mica industry in Kodarma area in Bihar.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.25 P.M.)

9. Government Bill - Passed

The Press Council (Amendment) Bill, 1993, as passed by Rajya Sabha
Time Taken: 5 Hrs. 30 Mts.

Discussion on the motion for consideration of the Bill moved by Shri K.P. Singh Deo on the 11th May, 1994, continued.

The following members took part in the debate:—

- (1) Shri Chandulal Chandrakar
- (2) Shri Chandrajeet Yadav
- (3) Prof. Malini Bhattacharya
- (4) Shri K.D. Sultanpuri
- (5) Shri Sushil Chandra Varma
- (6) Shri Syed Shahabuddin
- (7) Smt. Geeta Mukherjee
- (8) Shri R. Anbarasu
- (9) Shri Sobhanadreeswara Rao
- (10) Shri Balraj Pasi
- (11) Shri Ramesh Chennithala
- (12) Shri George Fernandes
- (13) Shri Chitta Basu

- (14) Shri Somnath Chatterjee
- (15) Shri Sriballav Panigrahi
- (16) Shri E. Ahamed
- (17) Shri Satyanarayan Jatiya
- (18) Shri Umrao Singh

Shri K.P. Singh Deo replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula, was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill be passed, as amended, was moved by Shri K.P. Singh Deo.

The motion was adopted and the Bill was passed, as amended.

10. Statement by Minister

The Minister of State in the Ministry of Defence made a statement on launching of Prithvi.

7.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th May, 1994).

C.K. JAIN, Secretary-General.

^{*} Made at 4.32 P.M.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, May 13, 1994/Vaisakha 23, 1916 (Saka)

No. 296

11 A.M.

1. Starred Questions

Starred Question Nos. 681—685 were orally answered. Replies to Starred Question Nos. 686—700 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7449—7627 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- A copy of the Aircraft (Third Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 323(E) in Gazette of India dated the 21st March, 1994 under section 14A of the Aircraft Act, 1934 together with an Explanatory Note.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Pawan Hans Limited, New Delhi, for the year 1992-93;
 - (ii) Annual Report of the Pawan Hans Limited, New Delhi,

for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor C:neral thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 1992-93.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Audit Report (Hindi and English versions) on the Pool Fund Accounts of the Coffee Board, Bangalore, for the period from the 1st January, 1992 to the 31st December, 1992.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Employees' Deposit Linked Insurance (Amendment) Scheme, 1994 (Hindi and English versions) published in Notification No. G.S.R. 153 in Gazette of India dated the 26.3.1994 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1992-93.
 - (ii) Annual Report (Hindi and English versions) of the Cochin Shipyard Limited, Cochin, for the year 1992-93,

- alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (10A) A copy of the 'National Telecom Policy, 1994' (Hindi and English versions).
- (11) (i) A copy of the annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Forestry Research and Education, Dehra Dun, for the year 1992-93.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council, Noida, for the year 1992-93.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the year 1992-93.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Tabacco Growers'

Federation Limited, Anand, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Tobacco Growers' Federation Limited, Anand, for the year 1992-93.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Debt Recovery Tribunal (Procedure) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 564(E) in Gazette of India dated the 20th August, 1993 under sub-section (3) of section 36 of the Recovery of Debts due to Banks and Financial Institutions Ordínance, 1993.
- (19) A copy of the Order (Hindi and English versions) regarding relaxation in the requirement of sub-section (5) of section 32AB with regard to filing of audit report alongwith the return of income issued under clause (c) of sub-section (2) of section 119 of the Income Tax Act, 1961.
- (20) A copy of the Notification No. G.S.R. 317(E) (Hindi and English versions) published in Gazette of India dated the 15th March, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 355/86-CE, dated the 24th June, 1986 so as to provide set-off procedure for cut-tobacco under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (21) A copy of the Notification No. 5(12)E-III/93 (Hindi and English versions) published in Gazette of India dated the 11th April, 1994 regarding appointment of Fifth Central Pay Commission.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India, Bombay, together with Audited Accounts of the General Fund for the year 1992-93, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India, Bombay, for the year 1992-93.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the industrial Finance Corporation of India for the year 1992-93, alongwith a statement of Assets and Liabilities and Profit and Loss Accounts of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year 1992-93.
- (24) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year 1992-93, together with Auditors' Report thereon:—
 - (i) Ellaquai Dehati Bank, Srinagar (J&K).
 - (ii) Malaprabha Grameena Bank, Dharwad (Karnataka).
 - (iii) Thar Aanchalik Gramin Bank, Jodhpur (Rajasthan).
 - (iv) Raebareli Kshetriva Gramin Bank, Racbareli (U.P.)
 - (v) Cachar Gramin Bank, Silchar, (Assam).
 - (vi) Panchmahal Vadodara Gramin Bank, Godhra (Gujarat).
 - (vii) Etawah Kshetriya Gramin Bank, Etawah (U.P.)
 - (viii) Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar).
- (25) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India Union Government (No. 2 of 1994) (Civil) for the year ended the 31st March. 1993 under article 151(1) of the Constitution.
- (26) A copy each of the following papers (Hindi and English versions) under clause (c) (iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir:—
 - (i) Finance Accounts of the Government of Jammu and Kashmir for the year 1989-90.

- (ii) Appropriation Accounts of the Government of Jammu and Kashmir for the year 1989-90.
- (27) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year ended the 31st March, 1990 under article 151(2) of the Constitution read with clause (c)(iv) of the Proclamation dated the 18th July, 1990 issued by the President in relation to the State of Jammu and Kashmir.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1992-93.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

4. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 10th May, 1994, Rajya Sabha concurred in the recommendation of Lok Sabha to elect two Members of the Rajya Sabha to the Joint Committee on Offices of Profit to fill the vacancies caused by the retirement of S/Shri Subramanian Swamy and Shiv Pratap Mishra from the membership of Rajya Sabha and also communicated the names of the following Members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri Makhan Lal Fotedar
 - (2) Shri Digvijay Singh
- (ii) That at its sitting held on the 11th May, 1994, Rajya Sabha agreed without any amendment to the Banking Companies

- (Acquisition and Transfer of Undertakings) Amendment Bill, 1994, passed by the Lok Sabha on the 9th May, 1994.
- (iii) That at its sitting held on the 12th May, 1994, Rajya Sabha agreed to the amendments made by the Lok Sabha at its sitting held on the 10th May, 1994, in the Payment of Gratuity (Amendment) Bill, 1993.

5. Assent to Bills

SECRETARY-GENERAL: Laid on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Appropriation (Railways) No. 2 Bill, 1994
- (2) The Appropriation (Railways) No. 3 Bill, 1994
- 6. Minutes of Committee on Private Members' Bills and Resolution
- SHRI S. MALLIKARJUNAIAH taid on the Table the Minutes (Hindi and English versions) of the Twenty-seventh to Thirty-second sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Minutes of the Committee on Petitions

SHRI P.G. NARAYANAN laid on the Table of the House the Minutes (Hindi and English versions) of the First to Fourth, Sixth, Eighth to Tenth, Twelfth to Eighteenth, Twentieth to Twenty Fourth, Twenty Sixth, Twenty Ninth and Thirtieth sittings of the Committee on Petitions.

(Lok Sabha adjourned at 2.04 P.M. and re-assembled at 3.18 P.M.)

8. Matters Under Rule 377

- (1) Shri Khelan Ram Jangde raised a matter regarding need to construct a national highway between Ranchi and Jaipur via Vilaspur and to include it in Eighth Five Year Plan.
- (2) Shri G. Ganga Reddy raised a matter regarding need to take measures for electrification in Nizamabad district, Andhra Pradesh to safeguard the interests of farmers under Nizam Sagar Project.
- (3) Shri K. Pradhani raised a matter regarding need to formulate a uniform policy for the welfare of tribals in the country.
 - (4) Smt. Saroj Dubey raised a matter regarding need to provide

financial assistance to Triveni Structurals Limited at Allahabad, U.P.

- (5) Shri Muhiram Saikia raised a matter regarding need for early revision of pay scales of teachers of centrally managed schools.
- (6) Shri Shiv Raj Singh Chauhan raised a matter regarding need to set up a subsidiary of Rural Electrification Corporation in Vidisha, Raisen and Sidhor district of Madhya Pradesh.
- (7) Smt. Santosh Chowdary raised a matter regarding need for reconstruction of an over-bridge on railway crossing near Oswal Sugar Mill at Phagwara in Punjab.
- 9. Motion Regarding Thirty-second Report of the Committee on Private Members' Bills and Resolutons'

SHRI SANT RAM SINGLA moved the following motion:-

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th May, 1994."

The motion was adopted.

10. Private Member's Resolution-Withdrawn

Further discussion on the following Resolutions moved by Shri K. Ramamurthee Tindivanam on the 4th March, 1994 continued:—

"Having regard to the fact that the persons belonging to other backward classes are socially and educationally backward, this House urges upon the Government to provide for reservation of twenty-seven per cent of seats in all educational institutions and also for relaxation by five years in the upper age limit for appointment in the services under the control of Central Government and in public sector undertakings for them."

The following members took part in the debate:-

- (1) Shri Santosh Kumar Gangwar
- (2) Shri Tej Narayan Singh
- (3) Shri Yaima Singh Yumnam
- (4) Prof. (Dr.) S.S. Yadav

- (5) Shri Kashiram Rana
- (6) Shri Nawal Kishore Rai
- (7) Shri Sriballav Panigrahi
- (8) Shri Bandaru Dattatraya
- (9) Shri Devendra Prasad Yadav
- (10) Shri K.P. Reddaiah Yadav
- (11) Prof. Rasa Singh Rawat
- (12) Dr. G.L. Kanaujia
- (13) Shri K.V. Thangka Balu

Shri K. Ramamurthee Tindivanam replied to the debate.

The Resolution was withdrawn by leave of the House.

11. Private Member's Resolution—Under consideration

Shri Kashiram Rana moved the following Resolution:-

"This House urges upon the Central Government to allocate sufficient quantity of gas for gas based power plants and for industrial and domestic use in Gujarat."

His speech was not concluded.

The discussion was not concluded.

- 12. Government Bills Passed
- I. The Coir Industry (Amendment) Bill, 1993, as passed by Rajy. Sabha.

TIME TAKEN: 38 Mts.

The motion for consideration of the Bill was moved by Shri M. Arunachalam.

The following Members took part in the debate:—

- (1) Shri Bandaru Dattatraya
- (2) Shri Ramesh Chennithala
- (3) Shri G.M.C. Balayogi
- (4) Dr. Laxminarain Pandey
- (5) Shri Ram Prasad Singh

Shri M. Arunachalam replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long title was also adopted.

The motion that the Bill, as amended be passed was moved by Shri M. Arunachalam.

The motion was adopted and the Bill was passed as amended.

II. The Institutes of Technology (Amendment) Bill, 1994, as passed by Rajya Sabha.

Time taken: 06 Mts.

The motion for consideration of the Bill moved by Kumari Selja was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Kumari Selja.

The following members took part in the debate:—

- (1) Dr. G.L. Kanaujia
- (2) Shri Gopi Nath Gajapathi
- (3) Shri Kirip Chaliha
- (4) Kumari Selja

The motion was adopted and the Bill was passed.

6-52 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th June, 1994)

C.K. JAIN, Secretary-General.